

2629
BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 515/2022

In the matter of:

Dharamvir

.....Applicant

Versus

State of Haryana & Anr.

.....Respondent

Index

S.No.	Particulars	Page No.
1	Report Of Member Secretary, Haryana State Pollution Control Board In Compliance Of Hon'ble NGT Order Dated 12.02.2025	1-10
2	Annexure-R/1: Copy of XEN, Water Service Division, Ambala letter dated 02.05.2025	11-12
3	Annexure-R/2: Copy of SCNs issued by XEN, Water Service Division, Ambala.	13-19
4	Annexure-R/3: Copy of Analysis report of lime sludge and site photographs dated 12.05.2025.	20-25
5	Annexure-R/4: Latest Action plan for tapping/diversion/treatment of 25 no. of discharge points.	26-32
6	Annexure-R/5: Copy of XEN Panchayati Raj letter dated 16.05.2025 and Copy of latest ATR given by XEN, PHED, Naraingarh.	33-43
7	Annexure-R/6: Copy of EC imposition on Mahesh Nagar Drain vide order dated 20.11.2024.	44-48
8	Annexure-R/7: Copy of EC imposition orders issued by HSPCB against various STPs & CETPs.	49-87
9	Annexure-R/8: Copy of Analysis reports released by HSPCB Laboratory of the Monitoring of River Markanda done in April, 2025 and June, 2025	88-114
10	Annexure-R/9: Status of water polluting industries which are having directly or indirectly discharge into River Markanda from State of Haryana.	115

Filed

Through



Rahul Khurana, Advocate
A-174A, 2nd Floor, Defence Colony
New Delhi-24
09811894060
rkhuranalegal@gmail.com

Date: 16.07.2025

IN THE MATTER OF: -

Dharamvir

.....Applicant

Versus

State of Haryana & Anr.

.....Respondent

REPORT OF MEMBER SECRETARY, HARYANA STATE POLLUTION CONTROL BOARD IN COMPLIANCE OF HON'BLE NGT ORDER DATED 12.02.2025

Most Respectfully Showeth:

1.0 Background:-

A complaint Dated 23.04.2022 about pollution in Holy River Markanda at Naraingarh, Ambala was lodged to Hon'ble NGT by Sh. Dharamvir Resident of Naraingarh, Distt.- Ambala. The applicant has raised the issues that polluted industrial waste water coming from factories located at Kala Amb, Himachal Pradesh is being discharged into River Markanda via. Jattanwala Nallah and polluting further the River Markanda.

Relevant portion of directions issued to HSPCB by Hon'ble NGT in its order dated 12.02.2025: -

While hearing on 12.02.2025 the Hon'ble NGT has observed that determination of flood plain zone of river Markanda, preventing discharge of untreated industrial effluent/domestic sewerage/any other pollutant in river Markanda and removal of encroachments if any on the land of river Markanda are substantial environmental questions and directed State of Haryana to file the response specifically with addressing aforesaid all three questions.

The Hon'ble NGT has also directed HSPCB to take samples from river Markanda at appropriate site near entry and also at appropriate places near exit of river Markanda in the State of Haryana in accordance with provisions of the Water (Prevention and Control of Pollution) Act, 1974 and get the same analyzed and file the analysis report. HSPCB was also directed to get the process of taking of water samples as well as analysis of water samples video-graphed and to specifically record at the time of analysis that the samples are intact.

The Hon'ble NGT further directed HSPCB to submit a list of industries from which the discharge ultimately goes to river Markanda in the State of Haryana and to categorize the industries on the basis of being compliant or non-compliant for treatment of industrial effluent/discharge and also to take appropriate remedial action against non-compliant industries and mention details of action so taken in its response.

2.0 Point wise Compliance of the directions issued by Hon'ble NGT in its order dated 12.02.2025

2.1 Notification of the Flood Plain Zone (FPZ) of River Markanda:

As per the status given by EIC, Irrigation Department, Haryana vide his letter no. 4451-55 dated 03.09.2024 (Copy already enclosed in previous report submitted on dated 06.11.2024), the total length of river Markanda from entry point in Haryana State to final merger into river Ghaggar at Kaithal Haryana is approximate 125.00 km. The length of marginal bund on both sides of river is approximate 116.00 km. The River Markanda is not notified under Flood Plain Zone (FPZ) and Irrigation department has made 18 no. of Bundhs on various locations and River Markanda is flowing through the land of private owners.

Now, as per the status given by the XEN, Water Service Division, Ambala vide his letter no. 1713-14 dated 02.05.2025 the case for determination of flood plain zone of River Markanda has been prepared after identification of Land of 36 no. of villages and the case is pending for final administrative approval. The Copy of letter dated 02.05.2025 is enclosed as **Annexure-R/1**.

2.2. Removal of Encroachments made on River Markanda:

As reported earlier there is no notified land of River Markanda and it is flowing on the private lands of Farmers. Also, there is no such permanent dwelling/ establishment available in the River Flow bed of River Markanda which can divert the flow.

Further, as previously observed and reported by the Joint Committee there is an unauthenticated dumping of Industrial waste in form of lime sludge at different 07 no. of locations along the banks of River Markanda in Kala Amb area of the State of Haryana. The requisite information regarding ownership of the land, where lime sludge is being dumped was obtained from the Revenue Department, Ambala and after the examination of the land details provided it was found that the 01 no. of land out of these 07 no. of dumping locations is owned by **M/s Ruchira Papers Ltd, Trilokpur Road, Kala Amb, HP** which itself a generator of this Lime Sludge, indicating that M/s Ruchira Papers Ltd might be involved in dumping the waste Lime Sludge being having it's no further use with the unit.

The potential of generation of this lime sludge is from 03 no. of lime waste generating industries existing and operating in Kala Amb area which is falling under the jurisdiction of State of Himachal Pradesh. Therefore, in the interim report filed by HSPCB on dated 03.08.2024, the Hon'ble NGT was requested to issue the necessary directions to the HPSPCB and State of Himachal Pradesh to identify and initiate action against the violators and to take necessary steps for removal of the dumped material along the bank of River on the basis of "**Polluter Pay Principle**" with restoration of these sites identified by the Joint Committee with further ensuring that no fresh sludge to be dumped in future neither in jurisdiction of State of Haryana and nor in the jurisdiction of State of Himachal Pradesh.

Further, after consideration of the request, Hon'ble NGT vide its order dated 05.08.2024 found its appropriate to implead all these 03 no. of Lime waste generating units of HP namely i) M/s Ruchira Papers Ltd ii) M/s Vashisth Chemicals and iii) M/s Himachal Polyolefin Ltd. as respondents and to submit response.

2.2.1 Action taken Report regarding Dumping/ Removal of Industrial Waste as Lime Sludge on the bank of River Markanda:

As reported by XEN, Water Service Division, Ambala vide his letter dated 02.05.2025, the SCNs were issued under Haryana Canal and Drainage Act 1974 to the land owners of these different 07 no. of locations identified by the Joint Committee for removal of dumped lime sludge at their own cost. The copies of these 07 no. of SCNs is enclosed as **Annexure-R/2**.

As already reported a separate exclusive meeting was also organized on 18.09.2024 between both of the States being an interstate matter under the Chairmanship of Deputy Commissioner, Ambala with the representative of Deputy Commissioner, Sirmaur alongwith PCB officers, Irrigation Department and Police Department of both of the States to identify the solution of the prolonged problem and it was decided to deploy Special Police Staff at the Border area and to ensure that no further dumping is permitted on the banks of River Markanda in the State of Haryana from the industries existing in Kala Amb, HP.

RO, Sirmaur, HPSPCB has further stated during the meeting that no fresh dumping is analyzed since last few months and the already dumped lime sludge material is of non-hazardous nature and further the Govt. of Himachal Pradesh is under process for identification of dumping site at Village-Moginand located in Kala Amb of District Sirmaur, HP.

RO, Sirmaur, HPSPCB was asked for re-inspection and to carry out thorough audit of these 03 no. of lime waste generating units with matching the reports of generation and bill of disposal of sludge by the individual industry w.r.t daily waste material

2632

generation, handling and management plan, scientific disposal methods adopted by these units and to provide the same to RO, HSPCB Ambala but no such report received from him till date.

The Chairperson further also asked RO, Sirmour, HPSPCB and Sh. Saleem Azam, SDM Nahan, HP for coordinating with Govt. of Himachal Pradesh for organizing a third party audit for gap analysis w.r.t generation and disposal of lime sludge of the unit M/s Ruchira Papers Ltd being the biggest generator of lime sludge from any independent reputed institute like CIPRI, Saharanpur, UP, NEERI, Nagpur etc. after the approval of competent authorities but no such report received till date.

Further to assess the hazardous characteristics of the said Industrial Waste as Lime Sludge dumped on the bank of River Markanda, HSPCB has collected samples from different 03 locations on dated 12.05.2025. The copy of Analysis report released by HSPCB Laboratory at Panchkula and site photographs dated 12.05.2025 are enclosed as **Annexure-R/3**. The results of analyzed parameters of these different 03 no. of locations are tabulated as below:

Parameters	Location of Sampling of Sludge Dumping				Remarks
	Lime Sludge dumped at Bank of River Markanda, Near Navjot Colony (Kala Amb), Ambala Haryana (Location-A) LAT: 30.496853, LONG: 77.202868	Lime Sludge dumped at Bank of River Markanda, Village Dera, Ambala, Haryana (Location-B), LAT:30.49481 LONG: 77.200578	Lime Sludge dumped at Bank of River Markanda, Near Samshan Ghat, Village Dera, Ambala Haryana (Location-C), LAT:30.493646 LONG: 77.197038	Prescribed Limits as per Schedule-II of SWM Rules, 2016	
pH value (1:5) at 25° C	9.48	9.95	8.38	6.5-7.5	Exceeding the limit
Conductivity (1:5) at 25° C (µS/cm)	653.0	3530.0	215.0	4000	Within Limit
Arsenic (mg/Kg)	ND	ND	ND	10	Within Limit
Total Chromium (mg/Kg)	1.5	ND	ND	50	Within Limit
Nickel (mg/Kg)	4.38	13.44	ND	50	Within Limit
Iron (mg/Kg)	488.8	97.44	ND	--	--
Zinc (mg/Kg)	5.94	ND	1.8	1000	Within Limit
Copper (mg/Kg)	ND	ND	ND	300	Within Limit
Lead (mg/Kg)	7.84	6.68	8.68	100	Within Limit
Manganese (mg/Kg)	62.14	3.98	10.42	--	--
Cadmium (mg/Kg)	ND	ND	ND	5	Within Limit
Mercury (mg/Kg)	ND	ND	ND	0.15	Within Limit

Further based upon the above sampling results received from HSPCB Laboratory at Panchkula it is found that the said dumped material in shape of Lime sludge is of basic in nature as pH is ranging from 8.38 to 9.95 against the prescribed limit of 6.5-7.5 and rest of the other parameters like Heavy Metal concentration analyzed in said sludge sample are found within prescribed standard of composting as per schedule-II of Solid Waste Management Rules, 2016.

Moreover, HSPCB is also in process for conducting the parallel analysis of this dumped material through an outsourced NABL accredited and MOEF & CC approved

2633

laboratory for all of the concentration limits specified at Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP) or Soluble Threshold Limit Concentration (STLC)] of SCHEDULE II of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and other characteristics such as reactivity, toxicity, flammability, explosiveness or corrosiveness to confirm the hazardous characteristics of the said dumped material and same will be conducted shortly for all the remaining parameters.

2.3 Preventing Discharge of untreated industrial effluent/domestic sewage any other pollutant in river Markanda.

After receipt of requisite information from Stakeholder Department and conducting field survey it has been found that out of previously reported 37 no. of discharge points, 12 no. of points have been tapped and the latest updated action plan for remaining 25 No. of discharge points w.r.t. tapping/diversion/treatment given as **Annexure-R/4**.

❖ Action Plan for Jattan Wala Nallah (Sr. No. 6 of Annexure-R/4):

The discharge of Industrial effluent from jurisdiction of Kala Amb area of Himachal Pradesh into River Markanda through this Nallah is the main grievance of the applicant in this OA no. 515/2022 which he has raised in the present complaint.

It is pertinent to add here that the main contribution of water pollution into River Markanda is from Jattan Wala Nallah (Sr. No. 6 of **Annexure-R/4**), which is a natural rivulet generating from Village Rampur Jattan in Kala Amb area of Himachal Pradesh carrying the untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh both and Industrial effluent generating from industries located in Kala Amb area of State of Himachal Pradesh only. No industry is existing/situated in catchment area of this Nallah in Haryana and hence no Industrial effluent is discharging from State of Haryana in to this Nallah. The physical appearance is also visible in the videography provided by HSPCB separately.

The plan for diversion and treatment of these only 2 no. of discharge points pertaining to State of Haryana is already given at Sr. no. 1 & 2 of **Annexure-R/4**. These 02 no. of discharge points are having contribution of approx. 1.97 MLD out of total 12.86 MLD of effluent available/flowing in the above said Nallah and further merging directly into River Markanda after passing through a small stretch at Village Dera, Naraingarh in Haryana.

Hence, the remaining approx. 10.89 MLD of effluent is purely coming from the Jurisdiction of Himachal Pradesh for which Action plan for tapping/diversion/treatment needs to be submitted at the level of Govt. of Himachal Pradesh.

The water quality of this Nallah with upstream and downstream of River Markanda is being regularly monitored by HSPCB and the monthly results of the water sampling being done are summarized as below:

Status and Impact of Jattan Wallah Nallah on River Markanda									
Month/ Year	Markanda River before merging of Jattan wala Nallah			Jatton Wala Nallah before merging into River Markanda			Markanda River after merging of Jatton wala Nallah		
	BOD (mg/l)	COD (mg/l)	DO (mg/l)	BOD (mg/l)	COD (mg/l)	DO (mg/l)	BOD (mg/l)	COD (mg/l)	DO (mg/l)
April'24	5	28	4.2	180	624	BDL(DL=01)	58	248	BDL (DL=01)
May'24	8.8	52	4	102	368	BDL(DL=01)	36	192	BDL (DL=01)
Jul'24	6.2	40	5.1	120	424	BDL(DL=01)	15	96	2.1
Aug'24	6.4	40	5.6	165	600	BDL(DL=01)	34	180	BDL (DL=01)
Sept'24	5	32	6.2	135	472	BDL(DL=01)	6.8	40	4.8

Oct'24	BDL(DL=01)	4	6.8	74	268	BDL(DL=01)	2	12	6.8
Nov'24	3.8	24	7.1	58	220	BDL(DL=01)	22	120	1.6
Dec'24	2	16	7.5	68	236	BDL(DL=01)	18	112	1.8
Jan'25	8	52	6.3	145	492	BDL(DL=01)	14	88	2.1
Feb'25	3.8	20	6	70	256	BDL(DL=01)	14	68	2.7
Mar'25	4	24	6.3	62	208	BDL(DL=01)	12	64	2.9
Apr'25	8	32	4.6	48	192	BDL(DL=01)	8	32	4.6
May'25	4.6	28	5.9	38	184	BDL(DL=01)	14	72	2.9

From the above result it is evident that there is a significant impact and contribution in pollution load into the River Markanda from this Jatton walla Nallah. Also the Joint Committee has raised its concern on the Water quality flowing through this rivulet and reported the same as a major source of water pollution into River Markanda in its reports filed earlier on dated 27/04/24.

Therefore, it is requested to Hon'ble Tribunal to direct the State of Himachal Pradesh for submission of time bound Action plan for tapping/diversion/treatment of the effluent available in this rivulet which is generating from the jurisdiction of Govt. of Himachal Pradesh.

2.3.1 Penal Action taken by HSPCB

HSPCB has imposed Environmental compensation of Rs. 7.55 Crore on 11 no. of STPs and Rs. 9.60 Lac on 02 no. of CETPs operating in District Ambala as per HSPCB Policy order dated 22.12.2021. The details of the action initiated by HSPCB for EC imposition against the non-complying STP's/CETP's are tabulated as under:

Sr. No.	Name of STP	Order no & date of Imposition of EC	Amount of EC imposed (Rs)	Period of violation	Present Compliance Status
1	03.25 MLD STP at Devi Nagar, Ambala run by PHED.	I/269550/2025 dated 15.04.2025	8250000	29.07.2021 to 31.10.2023 (825 days)	Non-Complying*
2	6 MLD STP, Model Town, Ambala City, run by PHED.	I/269555/2025 dated 15.04.2025	6990000	29.07.2021 to 27.06.2023 (699 days)	Complying
3	04 MLD STP, Barara, Ambala, run by PHED.	I/269548/2025 dated 15.04.2025	290000	25.09.2023 to 22.10.2023 (29 days)	Complying
4	05 MLD STP, Unit-II, Moti Nagar, Ambala run by PHED.	I/269553/2025 dated 15.04.2025	7920000	29.07.2021 to 28.09.2023 (792 days)	Complying
5	5 MLD STP Unit I, Baldev Nagar, Ambala City, run by PHED.	I/269547/2025 dated 15.04.2025	8250000	29.07.2021 to 31.10.2023 (825 days)	Complying

2635

6	3.25 MLD STP at Naya Gaon, Unit-II, Ambala run by PHED.	I/269556/2025 dated 15.04.2025	8250000	29.07.2021 to 31.10.2023 (825 days)	Complying
7	5 MLD STP, Unit- I, Moti Nagar, Ambala City, run by PHED.	I/269552/2025 dated 15.04.2025	7920000	29.07.2021 to 28.09.2023 (792 days)	Complying
8	3.25 MLD STP Unit- I Naya Gaon, Ambala City, run by PHED.	I/269551/2025 dated 15.04.2025	8250000	29.07.2021 to 31.10.2023 (825 days)	Complying
9	3 MLD STP, Naraingarh, Ambala, run by PHED.	I/269546/2025 dated 15.04.2025	2880000	17.01.2023 to 31.10.2023 (288 days)	Complying
10	3.25 MLD STP, installed at Nassirpur, Ambala run by PHED.	I/269545/2025 dated 15.04.2025	8250000	29.07.2021 to 31.10.2023 (825 days)	Complying
11	3.25 MLD STP Unit II, Baldev Nagar, Ambala City, run by PHED.	I/269933/2025 dated 22.04.2025	8250000	29.07.2021 to 31.10.2023 (825 days)	Complying
		Total	Rs. 7.55 Crore		
	Name of CETP				
1	0.5 MLD, HSIIDC, Ambala Cantt., Ambala	I/269554/2025 dated 15.04.2025	7.30 Lacs	09.05.2023 to 16.05.2023 (8 days) & 26.09.2023 to 29.11.2023 (65 days) Total 73 Days	Complying
2	5.0 MLD, HSIIDC, IGC Saha, Ambala	I/269549/2025 dated 15.04.2025	2.30 Lacs	26.09.2023 to 18.10.2023 (23 days)	Complying
		Total	9.60 Lacs		

*PHED is in process for installation of new STP of 60 MLD capacity in replacement to cover the other discharge points also existing in its closed vicinity. The DPR amounting of Rs. 165.96 Crore has been approved by Govt. and presently DNIT of same is pending for approval with PHED authorities.

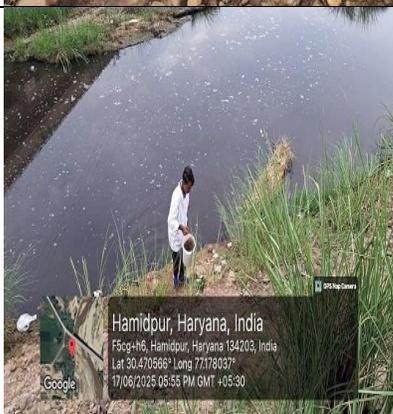
Apart from imposition of EC, the HSPCB is also under process for filing of prosecution complaints against the officers and contractors responsible for these STP's/CETP's which were found non-complying in past. The copy of above-mentioned EC imposition orders issued by HSPCB are enclosed as **Annexure R/7**.

2.4. Monitoring of water samples of River Markanda at entry and exit points of districts of State of Haryana

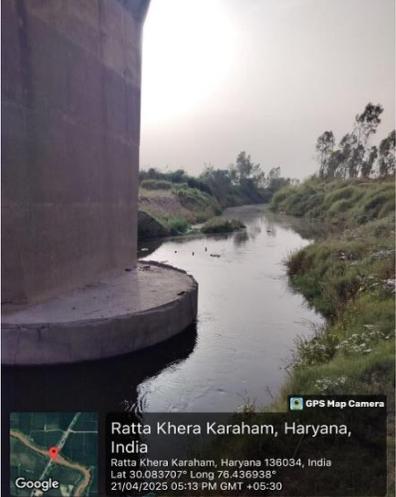
In compliance of direction given by Hon'ble NGT in order dated 12.02.2025 the water samples at entry and exit points of River Markanda in district of State of Haryana were collected two times i.e. once in the month of April, 2025 and subsequently again in the month of June, 2025 by HSPCB. The copies of Analysis report released by HSPCB Laboratory are enclosed as **Annexure-R/8**.

As directed by Hon'ble NGT the process of collection as well as analysis of water sample was duly video-graphed. The Pen Drive consisting videography and photography of sample collection as well as analysis in the laboratory is enclosed

with the report separately. The findings of sampling are summarized as below:

Sampling results of River Markanda conducted by State of Haryana on dated 21.04.2025 and again on dated 17.06.2025 & 23.06.2025.				
Sr. No.	Location of Sampling	On Site Photograph showing physical appearance of Water	Water Quality based upon Sampling conducted in April, 2025	Water Quality based upon Sampling conducted in June, 2025
1.	Upstream of River Markanda at Kala Amb At entry point of State of Haryana Lat: 30.495533, Long: 77.210326		BOD:8.0 COD:32.0 TSS:9.0 DO:4.6	BOD:4.0 COD:24.0 TSS:11.0 DO:6.3
2.	Jatton Walla Nallah coming from Himachal Pradesh near Kala Amb at Village Dera, District Ambala Lat: 30.49897, Long: 77.202065		BOD:48.0 COD:192 TSS:96.0 DO: BDL	BOD:34.0 COD:176 TSS:92.0 DO: BDL
3.	Downstream of River Markanda after merging of Jatton Walla Nallah at Bridge Hamidpur, Ambala Lat: 30.470741, Long: 77.178084		BOD:18 COD:80 TSS:114.0 DO:2.3	BOD:12 COD:64 TSS:107.0 DO:3.4

Note: No flow was available in River Markanda at exit point of District Ambala and hence sample could not be collected. It is to be noted that the River Markanda is a seasonal River and it becomes dry while flowing in District Ambala after Village Gadhauli and it regains flow after merging of River Tangri in the Revenue Estate of Punjab.

<p>4.</p> <p>Entry point of River Markanda after merging of River Tangri River from Punjab to Haryana Near Village Adoya, Pehowa, Kurukshetra</p> <p>Lat: 30.05993, Long: 76.488499</p>		<p>BOD:6.8 COD:40 TSS:13 DO:5.3</p>	<p>BOD:7.8 COD:48 TSS:21 DO:4.5</p>
<p>5.</p> <p>Exit Point of River Markanda from District Kurukshetra Near Pehowa, and further going to District Kaithal Haryana</p> <p>Lat: 30.083595, Long: 76.436937</p>		<p>BOD:7.2 COD:44 TSS:25 DO: 5.1</p>	<p>BOD:13 COD:56 TSS:38 DO: 3.6</p>
<p>6.</p> <p>Entry point of River Markanda in District Kaithal at Bhagal Bridge Village Bhagal, Kaithal Haryana</p> <p>Lat: 30.083634, Long: 76.43691</p>		<p>BOD:34 COD:45 TSS:48 DO:2.1</p>	<p>BOD:12 COD:55 TSS:44 DO:4.6</p>

7.	<p>Last point of River Markanda before mixing into River Ghaggar at Village Dhandota District Kaithal, Haryana</p> <p>Lat: 30.090551, Long: 76.394387</p>		<p>BOD:35 COD:62 TSS:184 DO:2.5</p>	<p>BOD:17 COD:63 TSS:72 DO:4.1</p>
8.	<p>River Ghaggar after mixing of River Markanda at Village Dhandota District Kaithal, Haryana</p> <p>Lat: 30.090219, Long: 76.393963</p>		<p>BOD:20 COD:37 TSS:67 DO:6.1</p>	<p>BOD:22 COD:67 TSS:81 DO:3.2</p>

2.4.1 Findings of sampling/Monitoring of River Markanda:

The River Markanda flows through three districts of Haryana i.e Ambala, Kurukshetra, and Kaithal before ultimately merging into the River Ghaggar. In compliance of the directions of the Hon'ble National Green Tribunal (NGT), water samples from the River Markanda were collected on 21.04.2025, 17.06.2025, and 23.06.2025.

As per the analysis reports for the samples collected on 17.06.2025 and 23.06.2025, the Biochemical Oxygen Demand (BOD) level at the entry point of Haryana (Kala Amb, District Ambala) was recorded at 4.0 mg/l. A significant increase in BOD from 4.0 mg/l to 12.0 mg/l was observed after the confluence of Jatton Wala Nallah, which carries a BOD level of 34 mg/l, into the River Markanda. This indicates a major impact on water quality due to this Nallah. The river becomes dry at the exit point of District Ambala.

The Markanda River regains its flow after merging of the River Tangri in the revenue estate of Punjab. At the point where the River Markanda re-enters Haryana in District Kurukshetra, the BOD level is 7.8 mg/l, which further increases to 13.0 mg/l at the exit of District Kurukshetra and before its confluence with the River Ghaggar in District Kaithal the BOD level rises to 17.0 mg/l.

Finally, it is evident that the degradation in water quality of the River Markanda is primarily due to the inflow of Jatton Wala Nallah, which brings industrial effluents from Himachal Pradesh and domestic sewage from Haryana. Additionally, the River Tangri, which flows through Punjab before joining the Markanda, also contributes to the deterioration of water quality.

Therefore, the stretch of River Tangri flowing through the State of Punjab should also be monitored to detect and tapping of discharge points.

2639

2.5. Status of water polluting industries which are having directly or indirectly discharge into River Markanda from State of Haryana

There are total 15 no. of industries/ Common facilities in shape of CETP which are having directly or indirectly discharge into River Markanda from State of Haryana. The list of units along with their compliance status is given as enclosed as **Annexure-R/9**.

The above report is being submitted with covering all the points/directions given in the various orders in this matter, for the consideration of Hon'ble National Green Tribunal. The HSPCB shall abide by further directions of Hon'ble National Green Tribunal, in this matter.

Place: Panchkula
Dated: 16.07.2025


Pardeep Kumar, IAS
MS, HSPCB
For State of Haryana



No. 1713-14 /4-WGhaggar,

Dated: 02/05/2025

To,

The Regional Officer-Cum-Nodal Officer,
HSPCB, Ambala.

Sub: - Regarding submission of Status Report in Compliance of Hon'ble NGT order dated 12-02-2025, in the matter of OA No. 515/2022 titled as Dharamvir V/S State of Haryana & others.

Ref: - Your office letter no. HSPCB/Amb/2025/412, dated 25-04-2025.

On the subject cited above the point wise information is as under

Point No. 1:- The copies of 7 No's Notice given to land owners for dumping lime sludge near banks of River Markanda are attached herewith. In this regards it is to inform that M/S Ruchika Paper Mill has already intimated that he has stopped such practices. In this regards BDPO, Naraingarh, distt. Ambala has also been requested to send the notices to the respective land owners to remove the sludge at their own cost at the earliest vide Sub Divisional Officer, Shivalik Water Services Division, Ambala office letter no. 301-302/3-W, dt. 25.04.2025.

Point No.2:- The case for determination of flood plain zone of River Markanda has been prepared and has been sent to the higher authorities for approval vide this office letter No. 281/4-W (Ghaggar), dt. 01.05.2025.

This is for your kind information and N/action.

DA/As above.

Executive Engineer,
Water Service Division,
Ambala.

CC:- Superintending Engineer, SYL Water Services Circle, Ambala for kind information please.

2641

हरियाणा सरकार



SUBJECT: - REGARDING NOTIFICATION OF LAND OF VARIOUS VILLAGES FLOOD PLAIN ZONE OF RIVER MARKANDA UNDER SECTION-45.

It is submitted that River Markanda is a main river of Haryana. It is a seasonal river. It originates from the hilly areas of district Sirmour, (Himachal Pradesh). It enters in Haryana at Kala Amb and passes through/along the boundary of various villages of district Ambala. During rainy season it flows with its full discharge and very high velocity. Some time, whenever the flash flood received in this river, it changed its course towards any uncertain direction and causes unexpected flood situation in any area. For the safety of abadi and agriculture land in some critical locations, the protection bunds have been provided by the Irrigation department.

Further a meeting was held on dated 06.08.2024 under the Chairmanship of Sh. P. Raghavendra Rao, chairman HSPCB in the matter of O.A. no. 515/2022 titled as Dharamvir Vs state of Haryana & Ors, (Annexure-A) the Hon'ble Chairman, HSPCB has directed to notify the areas situated along river Markanda under section-45. In this regards, it is further added that the total length of river Markanda in district Ambala is near about 65 KM. The protection bunds provided by Irrigation department are as under:-

Sr. no.	On	Total Length of bunds (in KM)	Protected villages (In Nos.)
1.	Left side	14.38	7.00
2.	Right side	21.60	8.00
	Total	35.98	15.00

In this regards, it is pertinent to mention here that as per the instructions, the protection bunds are constructed along river at a distance of 3 times to the width of river creak and the areas between existing bunds are notified under section-45. Hence, for the purpose, land between existing bund and river creak has been taken, where bunds are exists along river. No certain criteria for selecting land have been taken where the protection bunds are not exists. The possibilities of change of river course/creak are remains there during flash floods in monsoon. It can occur even after declaration of Section-45.

In the compliance of Hon'ble court of NGT order dt. 06.08.2024 in the matter of O.A. no. 515/2022 titled as Dharamvir Vs state of Haryana & Ors, the land of 36 no. villages of district Ambala have been selected. The village wise detail of land having Rectangle no. and Kila no. of these 36 villages situated along river Markanda has been identify. (Annexure-B).

Keeping in view the above, the case is submitted and recommended for your further consideration and approval please.

DA/As above

(Krishan Kumar)
Xen/WS Divn, Ambala

SE/SYL, WS Circle, Ambala

U.O.No. 281/410 (GWS/SSA)
Dated 01/05/25

GOVERNMENT OF HARYANA
बेटी बचाओ - बेटी पढ़ाओ

No. 303-304/30

Dated: 25/04/2025

To

Kendriya Sarkar (Ownership)
(Kashtkar) Sh. Nanu S/o Ram Diya S/o Gair Morusi
Prema S/o Joti S/o Vasideh Gair Morusi, (Kashtkar)
Village Dera, Kala Amb
District Ambala.

Sub:- Show cause notice under Haryana Canal & Drainage Act 1974 Regarding Lime sludge dumping on the banks of River Markanda.

Ref:- NGT Matter of O.A No. 515/2022 titled as Dharamvir V/S State of Haryana and Anr. Whereas a complaint dated 23.04.2022 about pollution in Holi River Markanda was lodged to Hon'ble NGT by Shri Dharamvir Son of Sh. Om Parkash resident of Naraingarh District Ambala and Hon'ble NGT taken the cognizance vide O.A No. 515/2022. The applicant has raised the issue that polluted Industrial waste water generating from factories located in catchment area of River Markanda or its tributaries and being discharged into River Markanda or its tributaries and further polluting the River Markanda.

Whereas during hearing conducted in this matter before the Hon'ble NGT, New Delhi on dated 14.03.2023, while considering the reply /response of the respondent submitted on various dates, the Hon'ble NGT found it appropriate to constitute a Joint Committee comprising of the representatives of this central agencies like CPCB and MoEF and CC including various departments from both of the states with assigning PCBs of Haryana & Himachal Pradesh as Nodal agencies.

Whereas, it has been observed that lime sludge near the banks of river Markanda is being dumped which is ultimately discharging into the River Markanda by moving winds and through rain water. This sludge is also obstructing the natural flow of river Markanda.

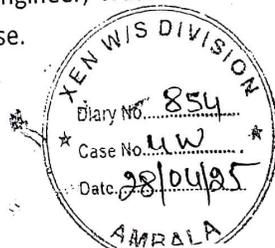
Whereas, a report has been submitted (Copy Attached) by the Naib Tesildar, Naraingarh vide his office letter no. 155/ok dated 26/02/2024 that your land bearing Murbba/Killa No. 102//25/2, rakba 3-19 (K-M) is the being used to dump lime sludge. Also as the matter relates to Hon'ble NGT and is the serious concern for the Local inhabitants. And you directed to remove the lime sludge at your own cost at the earliest.

Whereas, why action against your unit may not be initiated under Haryana Canal & Drainage Act 1974.

This may be treated as Most Urgent.


Sub Divisional Officer,
Shivalik Water Services Sub Division,
Naraingarh.

c.c.- Executive Engineer, Water Services Division Ambala for information and further necessary action please.



2643

No. 305-306/3w

Dated: 25/04/2025

To

Sh. Rakesh Kumar S/o Ram Chand S/o Jaati Ram,
Village Dera, Kala Amb
District Ambala.

Sub:- Show cause notice under Haryana Canal & Drainage Act 1974 Regarding Lime sludge dumping on the banks of River Markanda.

Ref:- NGT Matter of O.A No. 515/2022 titled as Dharamvir V/S State of Haryana and Anr. Whereas a complaint dated 23.04.2022 about pollution in Holi River Markanda was lodged to Hon'ble NGT by Shri Dharamvir Son of Sh. Om Parkash resident of Naraingarh District Ambala and Hon'ble NGT taken the cognizance vide O.A No. 515/2022. The applicant has raised the issue that polluted Industrial waste water generating from factories located in catchment area of River Markanda or its tributaries and being discharged into River Markanda or its tributaries and further polluting the River Markanda.

Whereas during hearing conducted in this matter before the Hon'ble NGT, New Delhi on dated 14.03.2023, while considering the reply /response of the respondent submitted on various dates, the Hon'ble NGT found it appropriate to constitute a Joint Committee comprising of the representatives of this central agencies like CPCB and MoEF and CC including various departments from both of the states with assigning PCBs of Haryana & Himachal Pradesh as Nodal agencies.

Whereas, it has been observed that lime sludge near the banks of river Markanda is being dumped which is ultimately discharging into the River Markanda by moving winds and through rain water. This sludge is also obstructing the natural flow of river Markanda.

Whereas, a report has been submitted (Copy Attached) by the Naib Tesildar, Naraingarh vide his office letter no. 155/ok dated 26/02/2024 that your land bearing Murbba/Killa No. 102//16, 102//17, rakba 9-10, 2-10 (K-M) is the being used to dump lime sludge. Also as the matter relates to Hon'ble NGT and is the serious concern for the Local inhabitants. And you directed to remove the lime sludge at your own cost at the earliest.

Whereas, why action against your unit may not be initiated under Haryana Canal & Drainage Act 1974.

This may be treated as Most Urgent.


Sub Divisional Officer,
Shivalik Water Services Sub Division,
Naraingarh.

C.C.:-

Executive Engineer, Water Services Division Ambala for information and further necessary action please.



2644

No. 307-308/3W

Dated: 25.04.2025

To

Smt. Manju Dhiman W/O Jaswinder Kumar S/o Ram

Resistry No. 1013 dated 01.07.2016,

Village Dera, Kala Amb

District Ambala.

Sub:-

Show cause notice under Haryana Canal & Drainage Act 1974 Regarding Lime sludge dumping on the banks of River Markanda.

Ref:-

NGT Matter of O.A No. 515/2022 titled as Dharamvir V/S State of Haryana and Anr.

Whereas a complaint dated 23.04.2022 about pollution in Holi River Markanda was lodged to Hon'ble NGT by Shri Dharamvir Son of Sh. Om Parkash resident of Naraingarh District Ambala and Hon'ble NGT taken the cognizance vide O.A No. 515/2022. The applicant has raised the issue that polluted Industrial waste water generating from factories located in catchment area of River Markanda or its tributaries and being discharged into River Markanda or its tributaries and further polluting the River Markanda.

Whereas during hearing conducted in this matter before the Hon'ble NGT, New Delhi on dated 14.03.2023, while considering the reply /response of the respondent submitted on various dates, the Hon'ble NGT found it appropriate to constitute a Joint Committee comprising of the representatives of this central agencies like CPCB and MoEF and CC including various departments from both of the states with assigning PCBs of Haryana & Himachal Pradesh as Nodal agencies.

Whereas, it has been observed that lime sludge near the banks of river Markanda is being dumped which is ultimately discharging into the River Markanda by moving winds and through rain water. This sludge is also obstructing the natural flow of river Markanda.

Whereas, a report has been submitted (Copy Attached) by the Naib Tesildar, Naraingarh vide his office letter no. 155/ok dated 26/02/2024 that your land bearing Murbba/Killa No. 95//13, rakba 6-0 (K-M) is the being used to dump lime sludge. Also as the matter relates to Hon'ble NGT and is the serious concern for the Local inhabitants. And you directed to remove the lime sludge at your own cost at the earliest.

Whereas, why action against your unit may not be initiated under Haryana Canal & Drainage Act 1974.

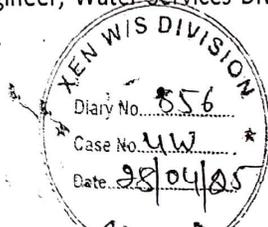
This may be treated as Most Urgent.

Sub Divisional Officer,

Shivalik Water Services Sub Division,

Naraingarh.

C.C:- Executive Engineer, Water Services Division Ambala for information and further necessary action please.



No. 309-310/3W

2645

Dated: 24/04/2025

To

1. Sh. Mangat Ram S/o Sh. Jai Ram S/O Sh. Lala Ram,
2. Sh. Amar Singh , Sh. Singh Ram S/o Sh Mangal Ram S/o Sh. Khaliya Ram
Village Dera, Kala Amb
District Ambala.

Sub:- Show cause notice under Haryana Canal & Drainage Act 1974 Regarding Lime sludge dumping on the banks of River Markanda.

Ref:- NGT Matter of O.A No. 515/2022 titled as Dharamvir V/S State of Haryana and Anr.

Whereas a complaint dated 23.04.2022 about pollution in Holi River Markanda was lodged to Hon'ble NGT by Shri Dharamvir Son of Sh. Om Parkash resident of Naraingarh District Ambala and Hon'ble NGT taken the cognizance vide O.A No. 515/2022. The applicant has raised the issue that polluted Industrial waste water generating from factories located in catchment area of River Markanda or its tributaries and being discharged into River Markanda or its tributaries and further polluting the River Markanda.

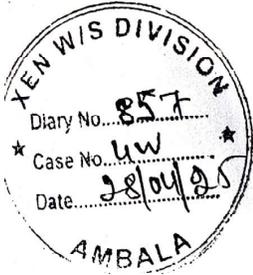
Whereas during hearing conducted in this matter before the Hon'ble NGT, New Delhi on dated 14.03.2023, while considering the reply /response of the respondent submitted on various dates, the Hon'ble NGT found it appropriate to constitute a Joint Committee comprising of the representatives of this central agencies like CPCB and MoEF and CC including various departments from both of the states with assigning PCBs of Haryana & Himachal Pradesh as Nodal agencies.

Whereas, it has been observed that lime sludge near the banks of river Markanda is being dumped which is ultimately discharging into the River Markanda by moving winds and through rain water. This sludge is also obstructing the natural flow of river Markanda.

Whereas, a report has been submitted (Copy Attached) by the Naib Tesildar, Naraingarh vide his office letter no. 155/ok dated 26/02/2024 that your land bearing Murbba/Killa No. 75//21, rakba 8-0 (K-M) is the being used to dump lime sludge. Also as the matter relates to Hon'ble NGT and is the serious concern for the Local inhabitants. And you directed to remove the lime sludge at your own cost at the earliest.

Whereas, why action against your unit may not be initiated under Haryana Canal & Drainage Act 1974.

This may be treated as Most Urgent.



[Signature]
Sub Divisional Officer,
Shivalik Water Services Sub Division,
Naraingarh.

C.C. ✓ Executive Engineer, Water Services Division Ambala for information and further necessary action please.

No. 311-312/30

2646

Dated: 25/04/2025

To (Ownership)

1. Sh. G Ram S/o Nanak Ram,
2. Sh. Baljit Singh S/o Siri Ram S/o Aatam Ram

(Kashtkar)

1. Sh. Kulbior Singh s/o Indu Ram S/o 1/2 bhag gair mourasi
2. G Ram S/o Nanak S/o 1/2 bhag vasideh gair mourasi (Kasatkar)

Village Dera, Kala Amb
District Ambala.

Sub:- Show cause notice under Haryana Canal & Drainage Act 1974 Regarding Lime sludge dumping on the banks of River Markanda.

Ref:- NGT Matter of O.A No. 515/2022 titled as Dharamvir V/S State of Haryana and Anr. Whereas a complaint dated 23.04.2022 about pollution in Holi River Markanda was lodged to Hon'ble NGT by Shri Dharamvir Son of Sh. Om Parkash resident of Naraingarh District Ambala and Hon'ble NGT taken the cognizance vide O.A No. 515/2022. The applicant has raised the issue that polluted Industrial waste water generating from factories located in catchment area of River Markanda or its tributaries and being discharged into River Markanda or its tributaries and further polluting the River Markanda.

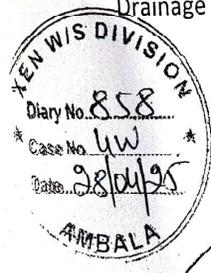
Whereas during hearing conducted in this matter before the Hon'ble NGT, New Delhi on dated 14.03.2023, while considering the reply /response of the respondent submitted on various dates, the Hon'ble NGT found it appropriate to constitute a Joint Committee comprising of the representatives of this central agencies like CPCB and MoEF and CC including various departments from both of the states with assigning PCBs of Haryana & Himachal Pradesh as Nodal agencies.

Whereas, it has been observed that lime sludge near the banks of river Markanda is being dumped which is ultimately discharging into the River Markanda by moving winds and through rain water. This sludge is also obstructing the natural flow of river Markanda.

Whereas, a report has been submitted (Copy Attached) by the Naib Tesildar, Naraingarh vide his office letter no. 155/ok dated 26/02/2024 that your land bearing Murbba/Killa No. 94//25, rakba 8-0 (K-M) is the being used to dump lime sludge. Also as the matter relates to Hon'ble NGT and is the serious concern for the Local inhabitants. And you directed to remove the lime sludge at your own cost at the earliest.

Whereas, why action against your unit may not be initiated under Haryana Canal & Drainage Act 1974.

This may be treated as Most Urgent.



(Handwritten Signature)

Sub Divisional Officer,
Shivalik Water Services Sub Division,
Naraingarh.

C.C.- Executive Engineer, Water Services Division Ambala for information and further necessary action please.

2647

Dated: 25/04/2025

No. 313-314/3W

To

Sh. Gian Chand, Lal Chand S/o Sh. Nathu Ram S/o Sh. Munshi,
Village Dera, Kala Amb
District Ambala.

Sub:-

Show cause notice under Haryana Canal & Drainage Act 1974 Regarding Lime sludge
dumping on the banks of River Markanda.

Ref:-

NGT Matter of O.A No. 515/2022 titled as Dharamvir V/S State of Haryana and Anr.

Whereas a complaint dated 23.04.2022 about pollution in Holi River Markanda was lodged to Hon'ble NGT by Shri Dharamvir Son of Sh. Om Parkash resident of Naraingarh District Ambala and Hon'ble NGT taken the cognizance vide O.A No. 515/2022. The applicant has raised the issue that polluted Industrial waste water generating from factories located in catchment area of River Markanda or its tributaries and being discharged into River Markanda or its tributaries and further polluting the River Markanda.

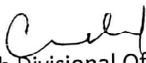
Whereas during hearing conducted in this matter before the Hon'ble NGT, New Delhi on dated 14.03.2023, while considering the reply /response of the respondent submitted on various dates, the Hon'ble NGT found it appropriate to constitute a Joint Committee comprising of the representatives of this central agencies like CPCB and MoEF and CC including various departments from both of the states with assigning PCBs of Haryana & Himachal Pradesh as Nodal agencies.

Whereas, it has been observed that lime sludge near the banks of river Markanda is being dumped which is ultimately discharging into the River Markanda by moving winds and through rain water. This sludge is also obstructing the natural flow of river Markanda.

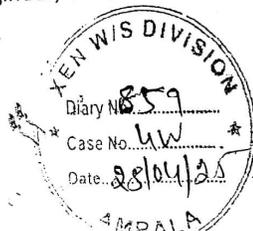
Whereas, a report has been submitted (Copy Attached) by the Naib Tesildar, Naraingarh vide his office letter no. 155/ok dated 26/02/2024 that your land bearing Murbba/Killa No. 3//3, 3//8/2/1, rakba 3-15, 5-1 (K-M) is the being used to dump lime sludge. Also as the matter relates to Hon'ble NGT and is the serious concern for the Local inhabitants. And you directed to remove the lime sludge at your own cost at the earliest.

Whereas, why action against your unit may not be initiated under Haryana Canal & Drainage Act 1974.

This may be treated as Most Urgent.


Sub Divisional Officer,
Shivalik Water Services Sub Division,
Naraingarh.

c.c:- Executive Engineer, Water Services Division Ambala for information and further necessary action please.



2648

No. 324-25/34/Notice

Dated: 30/07/2025

To

M/S Ruchira Papers Limited,
Trilokpur road Kala-amb, Sirmour,
H.P. 173030.

Sub:-

Show cause notice under Haryana Canal & Drainage Act 1974 Regarding Lime sludge dumping on the banks of River Markanda.

Ref:-

NGT Matter of O.A No. 515/2022 titled as Dharamvir V/S State of Haryana and Anr.

Whereas a complaint dated 23.04.2022 about pollution in Holi River Markanda was lodged to Hon'ble NGT by Shri Dharamvir Son of Sh. Om Parkash resident of Naraingarh District Ambala and Hon'ble NGT taken the cognizance vide O.A No. 515/2022. The applicant has raised the issue that polluted Industrial waste water generating from factories located in catchment area of River Markanda or its tributaries and being discharged into River Markanda or its tributaries and further polluting the River Markanda.

Whereas during hearing conducted in this matter before the Hon'ble NGT, New Delhi on dated 14.03.2023, while considering the reply /response of the respondent submitted on various dates, the Hon'ble NGT found it appropriate to constitute a Joint Committee comprising of the representatives of this central agencies like CPCB and MoEF and CC including various departments from both of the states with assigning PCBs of Haryana & Himachal Pradesh as Nodal agencies.

Whereas, it has been observed that lime sludge near the banks of river Markanda is being dumped which is ultimately discharging into the River Markanda by moving winds and through rain water. This sludge is also obstructing the natural flow of river Markanda.

Whereas, a report has been submitted (Copy Attached) by the Naib Tesildar, Naraingarh vide his office letter no. 155/ok dated 26/02/2024 that your land bearing Murbba/Killa No. 94//5, rakba 8-0 (K-M) is the being used to dump lime sludge. Also as the matter relates to Hon'ble NGT and is the serious concern for the Local inhabitants. And you directed to remove the lime sludge at your own cost at the earliest.

Whereas, why action against your unit may not be initiated under Haryana Canal & Drainage Act 1974.

This may be treated as Most Urgent.

Chaudhary

Sub Divisional Officer,
Shivalik Water Services Sub Division,
Naraingarh.

✓ C.C.:-

Executive Engineer, Water Services Division Ambala for information and further necessary action please.



2649 Form J

Annexure-R/3

(See Rule 36)

Report No. M-2249

Dated : 27.06.2025

Issued to M/s Lime Sludge/Industrial Waste Dumped at Bank of River Markanda, Near Navjot Colony, Kala Amb, Ambala, Haryana .

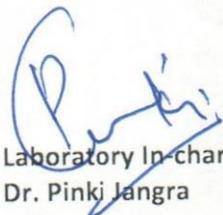
Description: Received on 13.05.2025 a sample of Sludge collected Sh. Sukhram, Sc.B collected on 12.05.2025. The sample has been analyzed 13.05.2025 to 27.06.2025.

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>
1.	Sample No.	M-2249
2.	Sample Collected from	Lime Sludge
3.	pH Value (1:5) at 25°C	9.48
4.	Conductivity (1:5) at 25°C (µS/cm)	653.0
5.	Arsenic (mg/kg)	ND
6.	Total Chromium (mg/kg)	1.5
7.	Nickel (mg/kg)	4.38
8.	Iron (mg/kg)	488.8
9.	Zinc (mg/kg)	5.94
10.	Copper (mg/kg)	ND
11.	Lead (mg/kg)	7.84
12.	Manganese (mg/kg)	62.14
13.	Cadmium (mg/kg)	ND
14.	Mercury (mg/kg)	ND


JSA
Megha


JSA
Manjali


Sc.B
Jyotika


Laboratory In-charge
Dr. Pinki Jangra

- Sample not collected by us
- Sample consumed in testing
- The test report relates only to the particular sample submitted for testing.
- CC to Member Secretary, HSPCB
- CC to Regional Office: Ambala.



2650 Form J

(See Rule 36)

Report No. M-2250

Dated : 27.06.2025

Issued to M/s Lime Sludge/Industrial Waste Dumped at Bank of River Markanda, Vill. Dera, Ambala, Haryana .

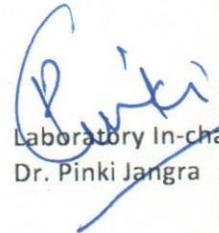
Description: Received on 13.05.2025 a sample of Sludge collected Sh. Sukhram, Sc.B collected on 12.05.2025. The sample has been analyzed 13.05.2025 to 27.06.2025.

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>
1.	Sample No.	M-2250
2.	Sample Collected from	Lime Sludge
3.	pH Value (1:5) at 25°C	9.95
4.	Conductivity (1:5) at 25°C (µS/cm)	3530.0
5.	Arsenic (mg/kg)	ND
6.	Total Chromium (mg/kg)	ND
7.	Nickel (mg/kg)	13.44
8.	Iron (mg/kg)	97.44
9.	Zinc (mg/kg)	ND
10.	Copper (mg/kg)	ND
11.	Lead (mg/kg)	6.68
12.	Manganese (mg/kg)	3.98
13.	Cadmium (mg/kg)	ND
14.	Mercury (mg/kg)	ND


JSA
Megha


JSA
Manjali


Sc.B
Jyotika


Laboratory In-charge
Dr. Pinki Jangra

- Sample not collected by us
- Sample consumed in testing
- The test report relates only to the particular sample submitted for testing.
- CC to Member Secretary, HSPCB
- CC to Regional Office: Ambala.



2651 Form J

(See Rule 36)

Report No. M-2251

Dated : 27.06.2025

Issued to M/s Lime Sludge/Industrial Waste Dumped at Bank of River Markanda, Near Samshan Ghat , Vill. Dera, Haryana .

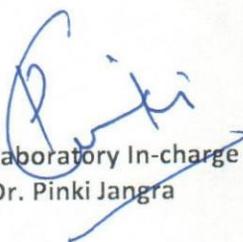
Description: Received on 13.05.2025 a sample of Sludge collected Sh. Sukhram, Sc.B collected on 12.05.2025. The sample has been analyzed 13.05.2025 to 27.06.2025.

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>
1.	Sample No.	M-2251
2.	Sample Collected from	Lime Sludge
3.	pH Value (1:5) at 25°C	8.38
4.	Conductivity (1:5) at 25°C (µS/cm)	215.0
5.	Arsenic (mg/kg)	ND
6.	Total Chromium (mg/kg)	ND
7.	Nickel (mg/kg)	ND
8.	Iron (mg/kg)	ND
9.	Zinc (mg/kg)	1.8
10.	Copper (mg/kg)	ND
11.	Lead (mg/kg)	8.68
12.	Manganese (mg/kg)	10.42
13.	Cadmium (mg/kg)	ND
14.	Mercury (mg/kg)	ND


JSA
Megha


JSA
Manjali


Sc.B
Jyotika


Laboratory In-charge
Dr. Pinki Jangra

- Sample not collected by us
- Sample consumed in testing
- The test report relates only to the particular sample submitted for testing.
- CC to Member Secretary, HSPCB
- CC to Regional Office: Ambala.

2652



GPS Map Camera



Dera, Haryana, India

F6v2+3q, Dera, Haryana 133204, India

Lat 30.49481° Long 77.200578°

12/05/2025 01:31 PM GMT +05:30

2653



2654



2655

Latest Action plan for Haryana for tapping/diversion/treatment of 25 no. of discharge points falling in to River Markanda or its tributaries in Districts Panchkula, Ambala & Kurukshetra.

After receipt of requisite information from Stakeholder Department it has been found that out of previously reported 37 no. of discharge points, 12 no. of points have been tapped and the final action plan for remaining 25 No. of discharge points w.r.t. tapping/diversion/treatment given as below:

Sr. no.	Name of drain/ Nallah carrying untreated effluent	Generating point of drain/Nallah	Final merging into River/Drain	Approx. Quantum of Flow (in MLD)	Source of generation of untreated effluent	Action plan for tapping/diversion/treatment proposed by the Department concerned
A.	District Ambala (Total 18 no. of Discharge Points)					
1.	Shiv Colony Lat 30.506252 Long.77.205454 {Relates to Panchayat Deptt.}	Kala Amb	Jattan Wala Nallah which is finally merging into River Markanda	0.96	Domestic discharge generating from Shiv colony and nearby area	XEN, Panchayati Raj, Ambala intimated vide his letter no. 2578 dated 16.05.2025 that Gram Panchayat, Dera has already passed resolution and submitted to EIC PHED Deptt., through CEO ZP, Ambala for installation of STP. Gram Panchayat agreed to acquisition land (2 Acre) on collector rate for STP. So, land cost also to be included in the estimate yet to be prepared by PHED Deptt. The XEN, PHED, Naraingarh has submitted that the estimate of Rs.35.50 lacs as consultancy charges and for preparation of DPR for study for sewerage waste water and STP installation as well as Augmentation of water supply, Sewerage system/ Storm water facilities complete in all respect stands approved on dated 13.03.2025. The CEO ZP has already requested vide memo no. 15 dated 02.01.2025 to transfer 2 Acre land from Panchayati Land village Dera bearing Khasra no. 118, 119 for construction of new STP in the name of PHED.
2.	Durga Colony Lat 30.498447 Long 77.207073 {Relates to Panchayat Deptt.}	Village Dera	Jattan Wala Nallah which is finally merging into River Markanda	1.01	Domestic discharge generating from durga Colony effluent from industrial area of Kala Amb Himachal Pradesh.	Hence, the PHED Department will start the process for installation of the Sewage Treatment Plant (STP) at Kala Amb once the said land would be transferred by Development and Panchayat Department. The copy of XEN Panchayati Raj letter dated 16.05.2025 and Copy of latest ATR given by XEN, PHED, Naraingarh are enclosed as Annexure-R/5 .
3.	Officer Colony Lat 30.498068 Long 77.207543 {Relates to Panchayat Deptt.}	Kala Amb	Markanda River	0.294	Domestic discharge generating from Officer Colony.	

4.	Shivalik Colony Lat 30.494821 Long 77.204766 {Relates to Panchayat Deptt.}	Kala Amb	Markanda River	0.269	Domestic discharge generating from Shivalik Colony 2656	
5.	Navjot Colony Lat 30.496141 Long 77.203432 {Relates to Panchayat Deptt.}	Kala Amb	Markanda River	1.225	Domestic discharge generating from Navjot Colony	
6.	Jattan Wala Nallah Lat 30.499129 Long 77.202539 {Natural Rivulet}	Kala Amb, HP	Markanda River	12.86	Untreated domestic effluent generating from Kala Amb area of State of Haryana and HP and treated Industrial effluent generating from industries located in Kala Amb area of State of Himachal Pradesh	<p>The Jattan Wala Nallah is a natural rivulet generating from Village Rampur Jattan in Kala Amb area of Himachal Pradesh carrying the untreated domestic effluent generating from Kala Amb area of State of Haryana and Himachal Pradesh and treated Industrial effluent generating from industries located in Kala Amb area of State of Himachal Pradesh.</p> <p>The plan for diversion and treatment of 2 no. of discharge points pertaining to State of Haryana is given at Sr. no. 1 & 2 above which are having contribution of only approx. 1.97 MLD out of total 12.86 MLD of effluent available the Nallah.</p> <p>Hence, remaining approx. 10.89 MLD of effluent is purely coming from the Jurisdiction of Himachal Pradesh for which Action plan for tapping/diversion/treatment needs to be taken from Govt. of Himachal Pradesh.</p>
7.	Gadhauli Village Drain Lat 30.379734 Long 77.166471 {Relates to Panchayat Deptt.}	Gadhauli Village	Markanda River	0.588	Domestic discharge generating from Village Gadhauli	<p>As reported by XEN, Panchayati Raj Ambala vide his letter no. 5271 dated 11.07.2025, The Administrative approval and fund released by Govt. to XEN, Panchayati Raj, Ambala on 23.12.2024 and work order issued on dated 03.04.2025.</p> <p>Presently work is under progress (30 % completed) and shall be completed by 27.10.2025.</p>

8.	Nagla Rajputan Village Drain Lat 30.370985 Long 77.149258 {Relates to Panchayat Deptt.}	Nagla Rajputan Village	Markanda River	0.612	Domestic discharge generating from Nagla Rajputan Village 2657	As reported by XEN, Panchayati Raj Ambala vide his letter no. 5271 dated 11.07.2025, Gram Panchayat, Nagla Rajputan has passed the resolution for 3 Pond system for tapping/ treatment of domestic water generating. The Administrative approval and fund released by Govt. to Sarpanch Gram Panchayat on dated 23.12.2024. Work is not started by Gram Panchayat till now. Notices issued to BDPO-cum-Nodal officer Block & Sarpanch Gram Panchayat vide memo no. 1383.84 dated 17.03.2025 & No. 1022 dated 15.05.2025 to start the work immediately & its completion within stipulated period.
9.	Mullana Nallah Lat 30.278421 Long 77.030384 {Relates to Panchayat Deptt.}	Mullana Village	Markanda River	0.81	Rainy water with domestic effluent generating from Village-Mullana.	As reported by XEN, Panchayati Raj Ambala vide his letter no. 5271 dated 11.07.2025, No domestic untreated grey water goes to the Markanda River from Village Mullana. The gram panchayat has passed a resolution of the seechewala model, screening chamber, to clean the water that goes towards the fields. The estimate of this work has been prepared at Rs 6.00 lakh and submitted to Gram Panchayat Mullana and Work is not started yet. Notice issued by SDE(PR) Barara to BDPO-Cum-Block Nodal officer & Sarpanch Gram Panchayat vide memo no. 18 dated 18.04.2025 to start the work immediately & its completion within stipulated period.
10.	Gokulgarh Drain Lat 30.311701 Long 77.040831 {Relates to Panchayat Deptt.}	Village Gokulgarh	Begna River which is finally merging into River Markanda	0.816	Rainy water with domestic effluent domestic effluent generating from Village-Gokulgarh.	As reported by XEN, Panchayati Raj Ambala vide his letter no. 5271 dated 11.07.2025, the Administrative approval and fund released by Govt. to Sarpanch Gram Panchayat on dated 23.12.2024. Presently work is under progress (30 % completed) and shall be completed by 31.07.2025.
11.	Panjeton Drain Lat 30.387115 Long 77.045801 {Relates to Panchayat Deptt.}	Village Panjeton	Begna River which is finally merging into River Markanda	0.918	Rainy water with domestic effluent generating from Village-Panjeton	As reported by XEN, Panchayati Raj Ambala vide his letter no. 5271 dated 11.07.2025, The Administrative approval and fund released by Govt. to Sarpanch Gram Panchayat-Cum-Nodal officer Panchayat on dated 23.12.2024. Work is in progress by Gram Panchayat. Notice issued to BDPO & Sarpanch Gram Panchayat to complete the work prior to 31.07.2025.

12.	Harda Hardi Drain Lat 30.257464 Long 76.955484 {Relates to Panchayat Deptt.}	Village-Harda & Village Hardi	Markanda River	9.8	Rainy water with domestic effluent generating from Village Harda & Village Hardi	As reported by XEN, Panchayati Raj Ambala vide his letter no. 5271 dated 11.07.2025 following is the status given: For Village Harda: The Administrative approval and fund released by Govt. to Sarpanch Gram Panchayat on 23.12.2024. Work not started by GP. Notice issued to BDPO-cum-Nodal officer Block & Sarpanch Gram Panchayat-cum-Nodal officer Panchayat vide memo no. 1377-78 dated 17.03.2025 to start the work and its completion prior to 31.07.2025. For Village Hardi: Estimate of this work has been submitted to Sarpanch Gram Panchayat of Rs.9.90 Lakh. Work not started by GP. Notice issued to BDPO-cum-Nodal officer Block & Sarpanch to start the work and its completion prior to 31.07.2025.
13.	Mahesh Nagar Link Drain/Cunnette Drain Lat 30.317911 Long 76.850824 {Relates to MC Ambala Sadar}	Village Babyal	Tangri River which is finally merging into River Markanda	30	Carrying Domestic effluent generating from Babyal Dayalbagh, Mahesh Nagar, Raja Park, Ekta Vihar, Shalimar Bagh, Ram Kishan Colony, Gudmandi, Dalipgarh Nagar, Boh through various Sub-Drains	As reported by MC Ambala Sadar, there are 04 No. of STP's of 44 MLD capacity are under construction/commissioning. Out of these 02 no. of STP's i.e. STP at Babyal and STP at Machhonda of total 20 MLD capacity have been constructed and now under trial run after obtaining CTO from the HSPCB. Remaining 02 no. of STP of 24 MLD capacity i.e. STP at 12 cross road and STP at Khuda Khurd of 12 MLD capacity each are under construction and expected to be commissioned by 31.03.2026. Hence this approx. 35.40 MLD of domestic effluent available in these 03 no. of Drains shall be diverted and treated in these 04 no. of STPs of 44 MLD total capacity. Further, The Environmental Compensation of Rs. 2.75 Crore has been imposed on Municipal Council Ambala Sadar by HSPCB for the monitoring period of April-2020 to October-2024 i.e. for 55 months for untreated effluent discharge from the area of Municipal Council, Ambala Sadar via Mahesh Nagar/ Cunnette Drain into River Tangri as directed by Hon'ble
14.	Shahpur Drain Lat 30.298277 Long 76.843102 {Relates to MC Ambala Sadar}	Shahpur Pond	Tangri River which is finally merging into River Markanda	0.5	Domestic effluent generating from village Shahpur	

15.	Machhonda Drain Lat 30.312031 Long 76.838418 {Relates to MC Ambala Sadar}	Machhonda Fatak	Tangri River which is finally merging into River Markanda	4.90	Domestic effluent generating from Village Nanhera, Kalsana Nagar, DRM Colony, Machhonda, Sunder nagar, Chandarpuri, Railway Colony.	NGT vide orders dated 28.08.2019 in OA No. 593/2017 Titled as Paryavaran Suraksha Samiti & Anr Vs UOI, orders dated 06.12.2019 in OA No. 673 of 2018 Titled as "More river stretches are now critically polluted: CPCB" and orders dated 11.09.2019 in OA No. 6 of 2012 Titled as Manoj Mishra Vs Union of India & Ors. The copy of EC imposition order dated 20.11.2024 is enclosed as Annexure-R/6.
16.	Panchayat Nallah Lat 30.279424 Long 76.819475 {Relates to Panchayat Deptt.}	Kot Kachhwa	Tangri River which is finally merging into River Markanda	0.072	Domestic effluent generating from village-Kot Kachhwa.	The Administrative approval and fund released by Govt. of Haryana to Sarpanch on 23.12.2024. Work is under progress by Gram Panchayat. Notice issued to BDPO & Sarpanch Gram Panchayat to complete the work prior to 31.07.2025.
17.	Jodha Nallah Lat 30.176565 Long 76.751868 {Relates to Panchayat Deptt.}	Jalalpur village	Tangri River which is finally merging into River Markanda	0.0512	Domestic effluent generating from Village Jalalpur	The Administrative approval and fund released by Govt. of Haryana to XEN, Panchayati Raj Ambala on 23.12.2024. Work order issued on 07.04.2025. Demarcation & site dispute with villagers shall be resolved within 20 days. Now, Sarpanch Gram Panchayat -Nodal officer Panchayat has intimated that untreated water is stopped & diverted to Gram Panchayat Pond. Work shall be completed upto 20.12.2025.
18.	Panchayat Nallah Lat 30.190814 Long 76.628966 {Relates to Panchayat Deptt.}	Bhunni	Tangri River which is finally merging into River Markanda	0.06	Rainy water with domestic effluent generating from village Bhunni	The Administrative approval and fund released by Govt. of Haryana to Sarpanch on 23.12.2024. Work is under progress by Gram Panchayat. Notice issued to BDPO & Sarpanch Gram Panchayat to complete the work prior to 31.07.2025.
B.	District Kurukshetra (04 no. of Discharge Points)					
19.	Nallah of Abadi Vllage Kalsana Lat 30.154366	Village Kalsana	Markanda River	0.18	Domestic effluent generating from village Kalsana	As reported by XEN, Panchayti Raj, Kurukshetra vide his letter no. 2559 dated 11.07.2025, The amount sanctioned for excavation of pond is Rs. 24.00 Lakh under MGNREGA and the same has been taken up by Gram Panchayat at its own level for diverting domestic effluent generating from

	Long 76.818978 {Relates to Panchayat Deptt.}				2660	village Kalsana. The work of excavation of pond and diversion will be completed upto 31.12.2025.
20.	Nallah of abadi Village Malikpur Lat 30.161015 Long 76.837956 {Relates to Panchayat Deptt.}	Village Malikpur	Markanda River	0.25	Domestic effluent generating from village Malikpur	As reported by XEN, Panchayti Raj, Kurukshetra the Village Malikpur is situated at the bank of Markanda River. There is a small pond of size 50'x20' available. Laying of pipe line for irrigation purpose in the span of 20-25 acre is the only solution for stopping of waste water. Now, the PVC pipeline laid down under MGNREGA Scheme for over flowing water of pond and Gram Panchayat has installed a Pump set on the pond and presently no overflow pond is going into River Markanda.
21.	Nallah of abadi Vllage Jhansa Lat 30.118208 Long 76.740434 {Relates to Panchayat Deptt. & PHED}	Village Jhansa	Markanda River	0.45	Domestic effluent generating from village-Jhansa	In compliance with proceedings of the meeting held on 09.02.2024 at 11:00 AM under the Chairmanship of Chairman, HSPCB, Panchkula a committee headed by SE(PR) Ambala in participation of R.O, HSPCB, Kurukshetra, XEN (PR) Kurukshetra, SDE, PHED, Kurukshetra, SDE, I & WSD, KKR, Kurukshetra, BD&PO, Ismailabad and the Sarpanch, GP Jhansa visited the site of village Jhansa on 19.02.2024. The fresh detailed survey to search out the feasibility for installation of STP in order to divert/ treat the effluent generation from Village Jhansa was again conducted on dated 27.08.2024 by the committee constituted by Director General, Development and Panchayats Department in a meeting held on dated 22.08.2024. Further, the Gram Panchayat Jhansa has passed a resolution no. 01 dated 27.08.2024 and have allotted 02 Acre of Panchayat land for installation of STP. Further the PHED Department will start the process for installation of the Sewage Treatment Plant (STP) of adequate capacity at Kala Amb, in a time bound manner once the said land would be transferred by Development and Panchayat Department.

22.	Ismailabad Drain in a length of 41830ft Lat 30.066821 Long 76.629762 {Relates to Panchayat Deptt.}	Ismailabad	Markanda River	0.5	Domestic effluent generating from Village Ismailabad 2661	As reported by EIC PHED this drain falls into the purview of Municipal Council, Ismailabad. The PHED Department has undertaken the point for tapping and treatment and the facility for sewerage and construction of STP of 3 MLD capacity is in progress which is likely to be completed shortly.
C.	District Panchkula (03 no. of Discharge Points)					
23.	Village-Khangeshera Lat. 30.61539 Long. 76.964306 {Relates to MC Panchkula}	Village-Khangeshera	Tangri River which is finally merging into River Markanda	0.44	Domestic effluent generating from Village Khangeshera	As reported by MC Panchkula, STP of 0.5 MLD capacity has already been commissioned and functional at village Toka by MC Panchkula. Effluent generated from village Khangeshera is being diverted to STP Toka. As of today, only 45 % of Sewer connections have been taken, and 15 % of sewer connections are under process. Now an estimate for amounting to Rs.3.92 Lacs has been prepared to divert the open drain of village Khangesra to STP of village Toka and very soon the effluent from village Khangesra will be tapped & treated at the STP in Village Toka. The case sent for administrative approval and after tendering the work will be completed in 03 months.
24.	Village- Bhoj Ponta Lat. 30.67082 Long. 77.037922 {Relates to Panchayat Deptt.}	Village- Bhoj Ponta	Tangri River which is finally merging into River Markanda	0.005	Domestic effluent generating from Village-Bhoj Ponta	XEN, Panchayati Raj, PKL has intimated that Estimate amounting Rs. 3.24 lakh sent to Chief Engineer on dated 27.05.2024. Work will be Completed within 2 month after receipt of administrative approval.
25.	Village Barwala Lat. 30.54115 Long. 76.964189 {Relates to PHED}	Village Barwala	Tangri River which is finally merging into River Markanda	2.6	Domestic effluent generating from Village Barwala	The PHED Department has undertaken the point for tapping and treatment under Mahagram Yojana and the facility for sewerage and construction of STP will be started by the Department soon. EIC, PHED has intimated that work will be executed in 24 months after obtaining Administrative Approval of DPR of Water Supply and Sewerage System and the work is expected to be completed by March, 2027 for installation of micro STPs as deposit work under River Action Plans.



2662
Office of Executive Engineer, Panchayati Raj Ambala.
कार्यालय कार्यकारी अभियन्ता, पंचायती राज, अम्बाला ।
Company Bagh, Opposite Vikas Vihar Ambala City-134003
Email ID: prexeeng.amb@hry.nic.in



सेवा में

क्षेत्रीय अधिकारी,
हरियाणा प्रदूषण नियंत्रक बोर्ड,
अम्बाला ।

कमांक पी0आर0डी0ए0/2025/ 2578

दिनांक:- 16-5-2025

विषय:-

Action plan for tapping/diversion/treatment and status of 22 Nos discharge points falling into river markanda or its tributaries in district Ambala.

उपरोक्त विषय बारे आपकी सेवा में अवगत करवाया जाता है कि महानिदेशक विकास एवं पंचायत विभाग, हरियाणा चण्डीगढ़ के कार्यालय के पत्र कमांक PRC/2024/7796 दिनांक 06.09.2024 (प्रति सलग्न) अनुसार पंचायती राज अधिनियम सख्या 21 VIII (ii) के अनुसार "जल प्रदूषण की रोकथाम और नियंत्रण" ग्राम पंचायत के कर्तव्यों में से एक है उन द्वारा नदियों और नालों की प्रभावी निगरानी के लिए एवं नदियों और नालों के प्रदूषण को रोकने के लिए निम्नलिखित नोडल अधिकारी घोषित किये गये हैं:-

1. सरपंच ग्राम पंचायत को गाँव के लिए नोडल अधिकारी नियुक्त किया गया है ।
2. खण्ड विकास एवं पंचायत अधिकारी को खण्ड के लिए नोडल अधिकारी नियुक्त किया गया है ।
3. मुख्य कार्यकारी अधिकारी, जिला परिषद को जिले के लिए नोडल अधिकारी नियुक्त किया गया है ।
4. उपमण्डल अधिकारी (प0राज) खण्ड स्तर पर नोडल अधिकारी की सहायता करेंगे और कार्यकारी अभियन्ता (प0राज), कार्यकारी अभियन्ता (जिला परिषद) जिला स्तर पर नोडल अधिकारी की सहायता करेंगे ।

उपरोक्त अनुसार पूर्ण हो चुकी परियोजनाओं के संचालन एवं रखरखाव के लिए महानिदेशक विकास एवं पंचायत विभाग, हरियाणा चण्डीगढ़ द्वारा उनके कार्यालय के पत्र कमांक 4505-54 दिनांक 15.05.2024 (अनुलग्नक-1) के माध्यम से निर्देश जारी किये जा चुके हैं (प्रति सलग्न)।

अतः उपरोक्त 22 बिन्दु में से कम0सं0 1 से 6 तक एस0टी0पी0 स्थापित करने के लिये पब्लिक हेल्थ विभाग को अधिकृत किया गया है। बिन्दु न0 7 व 20 कमशः गांव गधौली व गांव जलालपुर की राशि अधोहस्ताक्षरी के कार्यालय को जारी हुई है, यह कार्य अधोहस्ताक्षरी के कार्यालय द्वारा करवाकर ग्राम पंचायत को हैंड ओवर किया जायेगा। बिन्दु न0 8,11,12,14,18 व 22 की राशि सम्बन्धित ग्राम पंचायतों को जारी की गई है, जो कि सरपंच ग्राम पंचायतों द्वारा करवाये जाने हैं। सरपंच ग्राम पंचायतों द्वारा बताया गया है कि बिन्दु न0 9,10,13,19 व 21 का पानी किसी भी डैन/ मारकण्डा नदी में नहीं जा रहा है। इसके अतिरिक्त बिन्दु न0 15, 16 व 17 नगर निगम अम्बाला से सम्बन्धित है। जिसकी एक्शन टेकन रिपोर्ट साथ सलग्न है।

सलग्न : उक्तानुसार

कार्यकारी अभियन्ता,
पंचायती राज, अम्बाला ।

पृ0 कमांक पी0आर0डी0ए0/2025/ 2579-84 दिनांक:- 16-5-2025

इसकी एक प्रति निम्नलिखित की सेवा में सूचनार्थ प्रेषित है:-

1. मुख्य अभियन्ता, पंचायती राज लोक निर्माण, हरियाणा चण्डीगढ़ ।
2. अधीक्षक अभियन्ता पंचायती राज, लोक निर्माण विभाग अम्बाला ।
3. मुख्य कार्यकारी अधिकारी जिला परिषद -कम-जिला नोडल अधिकारी, अम्बाला ।
4. जिला विकास एवं पंचायत अधिकारी, अम्बाला ।
5. समस्त खण्ड विकास एवं पंचायत अधिकारी-कम-खण्ड नोडल अधिकारी जिला अम्बाला
6. समस्त उपमण्डल अधिकारी पंचायती राज जिला अम्बाला

कार्यकारी अभियन्ता,
पंचायती राज, अम्बाला ।

on plan for Haryana for tapping/diversion/treatment and Status of 19 No. of discharge points into River Markanda or its tributaries in District Ambala

Sr. No.	Name of drain/ Nallah carrying untreated effluent	Startingpoint of drain/Nallah/Rivulets	Final merging into River/Drain	Approx. Quantum of Discharge (in MLD)	Sourceofgenerationof untreatedeffluent	Estimated cost (In lakh)	Likely to be completed	Action taken
1	Shiv colony	Kala Amb	Jattan Wala Nallah which is. finally merging into River Markanda	0.115	Domestic effluent			Gram panchayat passed resoulation & submitted to EIC PHED deptt, XEN PHED naraingarh through CEO ZP Ambala for installation of STP. Gram Panchayat agreed to acuisition land (2 acre) on collector rates for STP. So, land cost be included in the estimate preapred by PHED deptt. Further action is to be taken by PHED deptt Naraingarh.
2	Durga colony	Dera	Jattan Wala Nallah which is finally merging into River Markanda	0.020	Domestic effluent			
3	Officer colony	Kala Amb	Markanda river	0.030	Domestic effluent			
4	Shivalik colony	Kala Amb	Markanda river	0.017	Domestic effluent			
5	Navjot colony	Kala Amb	Markanda river	0.051	Domestic effluent			
6	Jattan wala nallah	Kala Amb	Markanda river	0.037	Domestic and industrial effluent from the industries existing in himachal pradesh			
7	Gadhoul village drain	Gadoul village	Markanda river	0.020	Domestic effluent	38.87	27.10.25	A/A & fund released by Govt to XEN (PR) on 23.12.24. work order issued on 3.4.25. Notice issued to agency to start the work vide memo no. 1020 dt.15.5.2025. Demarcation & site dispute, shall be resolved within 30 days. Thereafter work shall be started & completed upto 27.10.2025.
8	Nagla rajputan village drain	Nagla rajputan village	Markanda river	0.005	Domestic effluent	15.54	31.7.2025	A/A & fund released by Govt to Sarpanch Gram Panchayat -cum-Nodal officer Panchayat on 23.12.24 . Work not started by GP. Notice issued to BDPO-cum-Nodal officer Block & Sarpanch Gram Panchayat-cum- Nodal officer Panchayat vide memo no. 1383-84 dt 17.3.25 & 1022 dt. 15.5.25 to start the work immediately & its completion witin stipulated perlod.
9	Zaffarpur Nallah	Zaffarpur village	Markanda river	0.000	Domestic effluent			No domestic untreated grey water goes to the markanda river/nallah.

No.	Name of drain/ Nallah carrying untreated effluent	Starting point of drain/Nallah/Rivulets	Final merging into River/Drain	Approx. Quantum of Discharge (in MLD)	Source of generation of untreated effluent	Estimated cost (in lakh)	Likely to be completed	Action taken
10	Mullana Nallah	Mullana village	Markanda river	0.000	Domestic effluent	6.00	31.7.2025	No domestic untreated grey water goes to the markanda river/nallah. Moreover, Gram panchayat has passed resolution of the seenchewal model, screening chamber, to clean the water that goes toward the fields. Estimate of this work has been submitted to GP of Rs. 6.00 lakh, work not started by GP. Notice Issued by SDE(PR) Barara to BDPO-cum-Block Nodal officer & Sarpanch Gram Panchayat-cum- Nodal officer Panchayat vide memo no. 18 dated 18.4.2025 to start the work immediately & its completion within stipulated period.
11	Gokulgarh drain	Gokulgarh	Begna River which is finally merging into River Markanda	0.020	Rainy water with domestic effluent	8.67	31.7.25	A/A & fund released by Govt to Sarpanch Gram Panchayat-cum-Nodal officer Panchayat on 23.12.24. Work is in progress by Gram Panchayat . Notice Issued to BDPO & Sarpanch Gram panchayat to complete the work prior to 31.7.2025.
12	Panjeton drain	Panjeton	Begna River which is finally merging into River Markanda	0.050	Rainy water with domestic effluent	14.80	31.7.2025	A/A & fund released by Govt to Sarpanch Gram Panchayat-cum-Nodal officer Panchayat on 23.12.24. Work is in progress by Gram Panchayat . Notice Issued to BDPO & Sarpanch Gram panchayat to complete the work prior to 31.7.2025.
13	Ghalleri link drain	Ghalleri link	Markanda river	0.000	Rainy water with domestic effluent			No domestic untreated grey water goes to the markanda river/drain
14	Harda Hardi drain	Harda village	Markanda river	0.03	Rainy water with domestic effluent	8.05	31.7.2025	A/A & fund released by Govt to Sarpanch Gram Panchayat-cum-Nodal officer Panchayat on 23.12.24. Work not started by GP. Notice Issued to the BDPO-cum-Nodal Officer Block and Sarpanch Gram Panchayat-cum-Nodal officer Panchayat vide memo no. 1377-78 dt 17.3.25 to start the work & its completion prior to 31.7.2025.
	Harda Hardi drain	Hardi village	Markanda river	0.020	Rainy water with domestic effluent	9.90	31.7.2025	Estimate of this work has been submitted to Sarpanch Gram Panchayat-cum-Nodal Officer Panchayat of Rs. 9.90 lakh. Work not started by GP. Notice issued to the BDPO-cum-Nodal officer Block and Sarpanch Gram panchayat to start the work & its completion prior to 31.7.2025.
15	Mahesh Nagar Link Drain/Cunnette Drain							Falls in MC area
16	Shahpur Drain							Falls in MC area
17	Machhonda Drain							Falls in MC area

Name of drain/ Nallah carrying untreated effluent	Starting point of drain/Nallah/Rivulets	Final merging into River/Drain	Approx. Quantum of Discharge (in MLD)	Source of generation of untreated effluent	Estimated cost (in lakh)	Likely to be completed	Action taken
Panchayat Nallah	Kot kachua	Tangri river which is finally merging into river markanda	0.07174	Domestic effluent	17.26	31.7.2025	A/A & fund released by Govt to Sarpanch Gram Panchayat-cum-Nodal officer Panchayat on 23.12.24. Work is in progress by Gram Panchayat . Notice issued to BDPO & Sarpanch Gram panchayat to complete the work prior to 31.7.2025.
Panchayat Nallah	Dhanora	Tangri river which is finally merging into river markanda	0.000	Domestic effluent			No domestic untreated grey water goes to in the markanda river.
Jodha Nallah	Jalalpur village	Tangri river which is finally merging into river markanda	0.0512	Domestic effluent	60.64	20.12.25	A/A & fund released by Govt to XEN (PR) on 23.12.24. work order issued on 7.4.25. Demarcation & site dispute with villagers , shall be resolved within 20 days. Now, Sarpanch Gram panchayat -nodal officer Panchayat has intimated that untreated water is stopped & diverted to Gram Panchayat Pond . Work shall be completed upto 20.12.2025.
Outfall link drain	Segti	Tangri river which is finally merging into river markanda	0.000	Rainy water with domestic effluent			No domestic untreated water goes to the tangri river.
Panchayat Nallah	Bhunni	Tangri river which is finally merging into river markanda	0.06	Domestic effluent	15.44	31.7.2025	A/A & fund released by Govt to Sarpanch Gram Panchayat-cum-Nodal officer Panchayat on 23.12.24. Work is in progress by Gram Panchayat . Notice issued to BDPO & Sarpanch Gram panchayat to complete the work prior to 31.7.2025.


 Executive Engineer
 Panchayati Raj
 Ambala


To

The Director General,
Development and Panchayats Department,
Haryana, Chandigarh. **2666**

All the Chief Executive Officers,
Zila Parishad, Haryana.

Memo No. PRC/2024/7796

Dated- 6/9/2024

Subject: Declaring Nodal Officer for Prevention and Control of Water Pollution of Rivers/Drains.

As you are already aware the works to stop pollution of rivers/drains under Grey Water Management and NGT are being executed by Gram Panchayats, Panchayat Samiti, Zila Parishad and Executive Engineers, Panchayati Raj. After execution all these works are handed over to Gram Panchayats by Executing Agencies. It has been noticed in some districts that these are not being maintained by Gram Panchayats. Diversions work done to stop discharge of waste water into drains are damaged and sometimes waste water directly/indirectly enters into Rivers/Drains. In such case, Environment Compensation is imposed on the department by Regional Officer, Haryana State Pollution Control Board.

For ensuring that waste water does not enter directly/indirectly into drains/rivers following steps are to be taken-

Step-I Execution of works :- The works are being executed by Gram Panchayat, Panchayat Samiti, Zila Parishad and Executive Engineer. The execution of work includes treatment system, pond development, diversion/stoppage of waste water from entering into river/drains. Administrative Approval have also been issued by HRDFA for NGT works in which Gram Panchayats are executing agency.

Step-II Operation and Maintenance of assets so created :- Operation and maintenance to be carried out by Gram Panchayats from tied grant of CFC/other funds.

Step-III Regular monitoring :- Regular monitoring is required at village level that no waste water enters directly/indirectly into the drains/rivers.

The assets so created are handed over to Gram Panchayat for operation and maintenance, as maintenance includes cleaning of drains/repair of embankment of pond and nala.

As per Panchayati Raj Act no.21 VIII (ii) "Prevention and Control of Water Pollution" is one of the duties of Gram Panchayat.

For operation and maintenance of completed projects directions have already been issued vide DGP letter no.4505-54 dated 15.5.2024 (Annexure-1). The operation and maintenance be carried out from tied grants of CFC. For prevention of waste water flowing into rivers/drain effective

2667

monitoring is required. For effective monitoring following are declared as nodal officers to stop pollution of rivers and drains-

1. Sarpanch, Gram Panchayat is nominated as Nodal officer for the village
2. Block Development & Panchayat Officer is nominated Nodal Officer for the block.
3. Chief Executive Officer, Zila Parishad is nominated as Nodal Officer for the district.
4. Sub Divisional Officer (PR) will assist Nodal Officer at block level and Executive Engineer (PR)/(ZP) will assist Nodal Officer at District level.

These instructions be brought in notice of all the concerned.


Superintending Engineer,
for Director General,
Development & Panchayats Department.
Chandigarh

Endst. No.PRC/2024/ 7797

Dated - 6/9/2024

A copy of the above is forwarded to all the Block Development and Panchayats Officer in the state of Haryana to inform all the Gram Panchayat in their block and monitor the discharge of waste water into River/Drain at block level. If any violation is noticed the same be resolved and notice be given to Gram Panchayat.


Superintending Engineer,
for Director General,
Development & Panchayats Department.
Chandigarh

Endst. No.PRC/2024/ 7798

Dated - 6/9/2024

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula.


Superintending Engineer,
for Director General,
Development & Panchayats Department.
Chandigarh

Endst. No.PRC/2024/7799-7802

Dated - 6/9/2024

A copy of the above is forwarded to following for information and necessary action:-

1. All the Superintending Engineers, Panchayati Raj in the state of Haryana.
2. All the Executive Engineers, Panchayati Raj and Zila Parishad in the state of Haryana.
3. All the District Development and Panchayats Officer in the state of Haryana.
4. The Executive Engineer, IT at Headquarter.


Superintending Engineer,
for Director General,
Development & Panchayats Department.
Chandigarh

Latest ATR Regarding setting up Micro STP's in selected villages (Dera & Kala Amb).

It was already requested to the Chief Executive Officer, Zila Parishad Ambala vide PHED no. 15 dated 02/01/2025 that the issue regarding availability of land for setting up Micro STP's was discussed in the meeting held on 06/02/2025 at 11:30 AM under the Chairmanship of the Director General, Development & Panchayat Department, Haryana Chandigarh at Haryana Panchayat Bhawan. As intimated by Director General, Panchayat in VC that the Panchayati land is available in village Dera & Kala Amb falling under the jurisdiction of this office.

Accordingly it was requested to Zila Parishad Ambala to get transfer the Panchayati land of village Dera & Kala Amb alongwith its Khasra nos. for setting up Micro STP in the name of PHE Department & send copy to undersigned for record as well for annexing in estimate/ DPR. But till date no land transfered to PHE by Panchayati Department.

It is further submitted that the estimate titled as "Kala Amb village, Consultancy charges for preparation of DPR for treatment study for waste water/ sewerage waste water of STP/ CETP as well as Augementation of water supply, Sewerage system/ Storm water facilities complete in all respect as per Hon'ble NGT matter OA No. 515/2022 of Distt. Ambala.[PUH/2024-25/197268]" stands approved on dated 13/03/2025 for Rs. 35.50 Lacs. After transfer of land by Panchayati Department with mutation to avoid any litigation at various stage with PHE, the e-Tender for consultancy services for preparation of DPR regarding setup Micro STP & Augmentation water supply, providing sewerage services etc. in village Kala Amb & Dera will be floated.


Executive Engineer
Public Health Engg
Division Naraingarh

(Through E-mail only)

OFFICE OF THE EXECUTIVE ENGINEER PUBLIC HEALTH ENGINEER DIVISION,
NARAINGARH

To ✓
The Chief Executive Officer,
Zila Parishad, Ambala

Memo No. 15

Dated: 02/01/2025

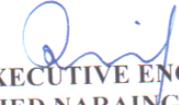
Subject :- Submission of certificate regarding non-availability of Panchayat/Government Land for setting up Micro STP under Yamuna Action Plan and NGT matter of O.A 515/2022.

Ref :- Kindly refer Executive Engineer Panchayati Raj Ambala letter no. PRDA/2024/11056 dated 02.12.2024 Endst. to office of Engineer-in-chief PHE Department Panchkula as well as to this office (copy enclosed)

In this matter it is submitted that the Executive Engineer Panchayati Raj Department, Ambala intimated vide his office letter no. PRDA/2024/11056 dated 02.12.2024 that the Gram Panchayat of village Dera, Distt. Ambala has passed a resolution no. 1 dated 22.10.2024 & Gram Panchayat is ready to give two acre land (from Panchayati land) bearing khasra no. 118 & 119 for construction of new STP. **Now the Executive Engineer Panchayati raj intimated to under signed that the work for construction of STP under Yamuna action plan & NGT matter of QA 515/2022 is assigned with PHE Department & take further necessary action accordingly.**

It is therefore requested to get transfer the 2 Acre land from Panchayati land of village Dera bearing khasra no. 118 & 119 for construction of new STP in the name of PHE Department & send copy to undersigned for record as well for annexing in estimate/ DPR.

DA/As above


EXECUTIVE ENGINEER,
PHED NARAINGARH

Endst. No. 16-19

Dated:- 02/01/2025

A copy of the above is forwarded to following for information please.

1. Worthy Chief Engineer (Mech.) o/o Engineer-in-Chief PHE Department Panchkula.
2. Worthy Superintending Engineer, PHE Circle Ambala Cantt.
3. O/o Executive Engineer Panchayati Raj, Ambala w.r.t his office endst. no. 2024/11057-63 dated 02.12.2024.
4. O/o Sub Divisional Engineer, PHE Sub Division No. 1, Naraingarh with directions that to contact Panchayat Raj Department Ambala for early transfer of 2 Acre land in name of PHE Department & ATR be send to under signed.

DA/As

As above


EXECUTIVE ENGINEER,
PHED NARAINGARH

Aj to ns for mail to adf



Office of Executive Engineer, Panchayat Raj Ambala,
कार्यालय कार्यकारी अभियन्ता, पंचायती राज, अम्बाला ।
Company Bagh, Opposite Vilas Vihar Ambala City-134003
Email ID: prexeeng.umb@hry.nic.in



सेवा में

मुख्य कार्यकारी अभियन्ता,
जिला परिषद, अम्बाला ।

क्रमांक पी0आर0डी0ए0/2024/11056

दिनांक:- 02.12.2024

विषय-

Submission of certificate regarding non-availability of Panchayat/ Government Land for setting up Micro STP under Yamuna Action Plan and NGT matter of O.A 515/2022.

उपरोक्त विषय के सर्दारों में आपकी सेवा में अवगत करवाया जाता है कि खण्ड नारायणगढ़ में मारकण्डा नदी के किनारे जो गॉव/बस्तीयाँ बसी हुई है जैसे कि शिव कालौनी (काला आम्ब), दुर्गा कालौनी (डेरा), आफिसर कालौनी, शिवालिक कालौनी, नवजोत कालौनी, जट्टा नाला (काला आम्ब) गधौली ड्रेन (गधौली) नगला राजपूतान ड्रेन, (नगला राजपूतान) इन गायों के गन्दे पानी की निकासी प्रत्यक्ष/अप्रत्यक्ष रूप से मारकण्डा नदी में की जा रही है । जिस गारे NGT matter of OA No. 515/2022 titled as Dharamvir Vs State of Haryana & Anrs and the interventions required as per latest orders dated 18-07-2023 reg. मामला Hon'ble NGT Court में विचारधीन है । जिसका जवाबदाया उच्च अधिकारियों द्वारा प्रस्तुत किया जाना है ।

इसके सम्बन्ध में आपकी सेवा में अवगत करवाया जाता है कि दिनांक 23.08.2024 को अधीक्षक अभियन्ता, पंचायती राज, अम्बाला द्वारा गठित कमेटी द्वारा गॉव डेरा, खण्ड नारायणगढ़ में एस.टी.पी. स्थापित करने हेतु पंचायती/सरकारी भूमि उपलब्ध करवाने के लिए सयुक्त धीरा किया गया । जिसमें सरपंच, ग्राम पंचायत डेरा द्वारा ढाई एकड़ पंचायती भूमि 33 KV सब स्टेशन के नजदीक देने बारे आश्वासन दिया गया तथा कार्यकारी अभियन्ता, जनस्वास्थ्य अभियांत्रिकी विभाग नारायणगढ़ द्वारा उस भूमि को एस. टी.पी. स्थापित करने के लिए उपयुक्त माना गया । जिसके उपरान्त खण्ड विकास एवं पंचायत अधिकारी नारायणगढ़ ने अपने कार्यालय के पत्र क्रमांक 7537 दिनांक 28.10.2024 द्वारा ग्राम पंचायत डेरा के प्रस्ताव नं 1 दिनांक 22.10.2024 की प्रति सलग्न करते हुए लिखा है कि ग्राम पंचायत डेरा गन्दे पानी के प्रबन्धन हेतु एस0टी0पी0 के निर्माण के लिए ग्राम पंचायत की पंचायती भूमि खसरा नं 118 व 119 में से दो एकड़ भूमि शर्तों पर देने को तैयार है । (प्रति सलग्न)

अतः प्रस्तावित भूमि की Joint Inspection रिपोर्ट दिनांक 23.08.2024 तथा खण्ड विकास एवं पंचायत अधिकारी नारायणगढ़ के कार्यालय के पत्र क्रमांक 7537 दिनांक 28.10.2024 द्वारा प्राप्त ग्राम पंचायत डेरा के प्रस्ताव नं 1 दिनांक 22.10.2024 की प्रति आपकी सेवा में भेजकर अनुरोध किया जाता है कि आप इसकी रिपोर्ट प्रमुख अभियन्ता जनस्वास्थ्य अभियांत्रिकी विभाग, पंचकूला की सेवा में भेजने का कष्ट करें ।

सलग्न: उपरोक्त

कार्यकारी अभियन्ता,
पंचायती राज, अम्बाला ।

पू0 क्रमांक पी0आर0डी0ए0/2024/ 11057-63

दिनांक:-02.12.2024

इसकी एक प्रति निम्नलिखित की सेवा में इस कार्यालय के पत्रपू0 क्रमांक पी0आर0डी0ए0/2024/9394-99 दिनांक 26.09.2024 तथा पू0 क्रमांक 9846-51 दिनांक 22.10.2024 की निरन्तरता में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है:-

1. महानिदेशक, विकास एवं पंचायत विभाग, हरियाणा चण्डीगढ़ की सेवा में उनके कार्यालय पत्र क्रमांक 8031-46 दिनांक 20.09.2024 तथा पत्र क्रमांक 8825-30 दिनांक 25.11.2024 की अनुपालना में ।
2. प्रमुख अभियन्ता, जनस्वास्थ्य अभियांत्रिकी विभाग, पंचकूला ।
3. मुख्य अभियन्ता, पंचायती राज लोक निर्माण, हरियाणा चण्डीगढ़ ।
4. उपायुक्त महोदय अम्बाला ।
5. अधीक्षक अभियन्ता, पंचायती राज लोक निर्माण परिमण्डल, अम्बाला ।
6. क्षेत्रीय अधिकारी, हरियाणा प्रदूषण नियंत्रण बोर्ड, अम्बाला ।
7. कार्यकारी अभियन्ता, जनस्वास्थ्य अभियांत्रिकी विभाग नारायणगढ़ की सेवा में भेजकर अनुरोध है कि सरकार द्वारा ग्रामीण क्षेत्र में एस0टी0पी0 के निर्माण हेतु आपके विभाग का ध्यान किया गया है अतः आप उक्त बारे माननीय न्यायालय व NGT तथा सरकार के दिशा निर्देशानुसार आवश्यक कार्यवाही करने का कष्ट करें ।

कार्यकारी अभियन्ता,
पंचायती राज, अम्बाला ।

2671



PHED
Haryana



जन स्वास्थ्य अभियांत्रिकी विभाग, हरियाणा
PUBLIC HEALTH ENGINEERING DEPARTMENT, HARYANA
OFFICE OF SUB DIVISIONAL ENGINEER PUBLIC HEALTH
ENGINEERING SUB DIVISION NO.1 NARAINGARH
(Ph.01734-284999 Email: sdengarh1@gmail.com)

सेवा में,

खंड विकास एवं पंचायत अधिकारी,
नारायणगढ़।

क्रमांक न० 59-60

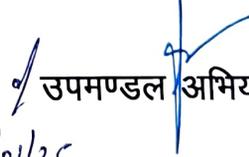
दिनांक 08/01/25

विषय:- STP के लिए जगह देने बारे।

उपरोक्त विषय के संदर्भ में आपको सुचित किया जाता है कि ग्राम पंचायत डेरा के सरपंच द्वारा STP बनाने के लिए जगह देने का प्रस्ताव इस कार्यालय में दिनांक 22.10.2024 को प्राप्त हुआ है। अतः आपसे अनुरोध किया जाता है कि आप सरपंच द्वारा दी गई जगह जन स्वास्थ्य अभियांत्रिकी मंडल नारायणगढ़ को देने की प्रक्रिया अमल में लाए ताकि STP बनाने का अनुमान उच्च कार्यालय को भेजा जा सके।

यह आपको सूचनार्थ एवं आगामी कार्यवाही हेतु प्रेषित है।

DA/ ग्राम पंचायत प्रस्ताव

 उपमण्डल अभियन्ता

पृष्ठ न० 59-60

दिनांक 08/01/25

उपरोक्त विषय की एक प्रति कार्यकारी अभियन्ता जन स्वास्थ्य अभियांत्रिकी मंडल नारायणगढ़ को सूचनार्थ एवं कार्यवाही हेतु प्रेषित है।

 उपमण्डल अभियन्ता

2672

REMINDER-1st



जन स्वास्थ्य अभियांत्रिकी विभाग, हरियाणा
PUBLIC HEALTH ENGINEERING DEPARTMENT, HARYANA
OFFICE OF SUB DIVISIONAL ENGINEER PUBLIC HEALTH
ENGINEERING SUB DIVISION NO.1 NARAINGARH
(Ph.01734-284999 Email: sdengarh1@gmail.com)

सेवा में,

खंड विकास एवं पंचायत अधिकारी,
नारायणगढ़।

क्रमांक न० 265-66

दिनांक 05/02/25

विषय:- STP के लिए जगह देने बारे।

उपरोक्त विषय के संदर्भ में आपको सूचित किया जाता है कि ग्राम पंचायत डेरा के सरपंच द्वारा STP बनाने के लिए जगह देने का प्रस्ताव इस कार्यालय में दिनांक 22.10.2024 को प्राप्त हुआ है। अतः आपसे पुनः अनुरोध किया जाता है कि आप सरपंच द्वारा दी गई जगह जन स्वास्थ्य अभियांत्रिकी मंडल नारायणगढ़ को देने की प्रक्रिया अमल में लाए ताकि STP बनाने का अनुमान उच्च कार्यालय को भेजा जा सके।

यह आपको सूचनार्थ एवं आगामी कार्यवाही हेतु प्रेषित है।

DA/ ग्राम पंचायत प्रस्ताव

o/c उपमण्डल अभियन्ता

दिनांक 05/02/25

पृष्ठ न० 265-66
उपरोक्त की एक प्रति कार्यकारी अभियन्ता जन स्वास्थ्य अभियांत्रिकी मंडल नारायणगढ़ को सूचनार्थ एवं कार्यवाही हेतु प्रेषित है।

o/c उपमण्डल अभियन्ता



2673
Regional Office,
Haryana State Pollution Control Board
 Near The Orion Banquet, Naraingarh Road, Baldev Nagar, Ambala
Email-hspcbroamb@gmail.com



HSPCB/AMB/2024/5463

Dated: 20.11.2024

To

The Secretary,
 Municipal Council,
 Ambala Sadar, District Ambala.
 Email- mcambalasadar@gmail.com

Sub: - Imposition of Environmental Compensation of Rs. 2.75 Crore for the monitoring period of April-2020 to October-2024 i.e. for 55 months for untreated effluent discharge from the area of Municipal Council, Ambala Sadar via Mahesh Nagar/ Cunnette Drain into River Tangri as directed by Hon'ble NGT vide orders dated 28.08.2019 in OA No. 593/2017 Titled as Paryavaran Suraksha Samiti & Anr Vs UOI, orders dated 06.12.2019 in OA No. 673 of 2018 Titled as "More river stretches are now critically polluted: CPCB" and orders dated 11.09.2019 in OA No. 6 of 2012 Titled as Manoj Mishra Vs Union of India & Ors.

Ref: PAG (Audit), Haryana letter No AMG-IV/AP-I/PA/SSM/RO/HSPCB/AMB/Audit Requisition-2 Dated:- 18.11.2024.

Whereas the PAG (Audit), Haryana is conducting a Performance audit on "Sewage and Sewerage Management in Urban areas in Haryana" since year 2023 and again asking for action taken for gap in Sewerage Treatment in the area of Municipal Council, Ambala Sadar, Ambala vide their letter under reference.

Whereas **Mahesh Nagar Link Drain/Cunnette Drain** generating from Babyal and carrying the untreated domestic effluent generating from residential areas of Municipal Council, Ambala Sadar i.e. Babyal (Through Pumphouse), Dayalbagh, Mahesh Nagar, Raja Park, Ekta Vihar, Shalimar Bagh, Ram Kishan Colony, Gudmandi, Dalipgarh Nagar, Boh through various Sub-Drains is falling into River Tangri which is finally merging into River Ghaggar via River Markanda is under the jurisdiction of MC Ambala Sadar.

Whereas the Hon'ble NGT vide its orders dated 28.08.2019 in OA No. 593/2017 Titled as **Paryavaran Suraksha Samiti & Anr Vs UOI** has passed the following directions, which are reproduced as below:-

"(iii) All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment."

Whereas the Hon'ble NGT vide its orders dated 06.12.2019 in OA No. 673 of 2018 Titled as **"More river stretches are now critically polluted: CPCB"**, has passed the following directions, which are reproduced as below:-

"XII. Directions: 47. We now sum up our directions as follows:

i. 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 at least to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP."

Whereas also the Hon'ble NGT vide orders dated 11.09.2019 in OA No. 6 of 2012 Titled as **Manoj Mishra Versus Union of India & Ors.** also passed the following directions:-

"vi. Compensation and accountability: Directions on the subject in respect of NCT Delhi will apply to the State of Haryana also. Bioremediation and/or phytoremediation or any other remediation measures may start as an interim measure positively from 01.01.2020, failing which the Govt. of Haryana may be liable to pay compensation of Rs. 5 Lakhs per month per

2674
drain to be deposited with the CPCB. This however, is not to be taken as an excuse to delay the installation of STPs, sewerage network and its connectivity. For delay of the work, the Chief Secretary, Govt. of Haryana must identify the officers responsible and assign specific accountability. Wherever there are violations, adverse entries in the ACRs must be made in respect of such identified officers for delay in setting up of STPs, sewerage network and its connectivity by the concerned head of the department."

Whereas the Ministry of Environment And Forests, Govt. of India has notified the criteria for **Primary Water Quality Criteria for Bathing Waters** the vide No. G.S.R. 742 (E) dated 25.09.2000 and same are reproduced as under:

Sr. No.	Name of Parameter	Criteria
1	Feecal Coliform (MPN/100 ml)	2500 (Maximum Permissible)
2	pH	6.5-8.5
3	Biochemical Oxygen demand 3 day, 27°C	3 mg/L or less

Whereas the quality of water flowing in Mahesh Nagar Link Drain/ Cunnette Drain which is falling into River Tangri and finally merging into River Ghaggar via River Markanda is being continuously monitored by Regional Office, Haryana State Pollution Control Board, Ambala and as per the analysis reports released by HSPCB Laboratory at Panchkula the parameters were found exceeding prescribed limits laid down by Ministry of Environment And Forests for Primary Water Quality Criteria for Bathing Waters vide No. G.S.R. 742 (E) dated 25.09.2000.

The month wise results for the following months for the monitoring period of April-2020 to October-2024 i.e. for 55 months (**copy of analysis report enclosed**) of the effluent flowing in drain w.r.t parameters of BOD & Feecal Coliform given as below:

Table:-1 Effluent Monitoring Status of Mahesh Nagar Link Drain/ Cunnette Drain before merging into River Tangri at MC Ambala Sadar

Sr. No.	Month of Effluent sample collected from the Drain before merging into River Tangri	Analysis Report No. & date	Parameter	Results	Remarks
1.	April-2020	A/R no. 2538 dated 23.04.2020	BOD Feecal Coliform	110 --	Exceeding the prescribed limits
2.	May-2020	A/R no. 2724 dated 22.05.2020	BOD Feecal Coliform	80 --	Exceeding the prescribed limits
3.	June-2020	A/R no. 2827 dated 15.06.2020	BOD Feecal Coliform	110 --	Exceeding the prescribed limits
4.	July-2020	A/R no. 3130 dated 14.07.2020	BOD Feecal Coliform	48 --	Exceeding the prescribed limits
5.	August-2020	A/R no. 3674 dated 03.09.2020	BOD Feecal Coliform	14 --	Exceeding the prescribed limits
6.	September-2020	A/R no. 3858 dated 29.09.2020	BOD Feecal Coliform	27 --	Exceeding the prescribed limits
7.	October-2020	A/R no. 4080 dated 29.10.2020	BOD Feecal Coliform	36 --	Exceeding the prescribed limits
8.	November-2020	A/R no. 4393 dated 01.12.2020	BOD Feecal Coliform	25 --	Exceeding the prescribed limits
9.	December-2020	A/R no. 4531 dated 21.12.2020	BOD Feecal Coliform	48 --	Exceeding the prescribed limits
10.	January-2021	A/R no. 49 dated 19.01.2021	BOD Feecal Coliform	34 109000	Exceeding the prescribed limits
11.	February-2021	A/R no. 423 dated 01.03.2021	BOD Feecal Coliform	44 33000	Exceeding the prescribed limits
12.	March-2021	A/R no. 633 dated 24.03.2021	BOD Feecal Coliform	52 84000	Exceeding the prescribed limits
13.	April-2021	A/R no. 777 dated 20.04.2021	BOD Feecal Coliform	48 130000	Exceeding the prescribed limits

14.	May-2021	A/R no. 1186 dated 03.06.2021	BOD Feacal Coliform	34 109000	Exceeding the prescribed limits
15.	June-2021	A/R no. 1409 dated 05.07.2021	BOD Feacal Coliform	38 9400	Exceeding the prescribed limits
16.	July-2021	A/R no. 1672 dated 28.07.2021	BOD Feacal Coliform	32 109000	Exceeding the prescribed limits
17.	August-2021	A/R no. 2129 dated 02.09.2021	BOD Feacal Coliform	48 109000	Exceeding the prescribed limits
18.	September-2021	A/R no. 2437 dated 01.10.2021	BOD Feacal Coliform	26 14100	Exceeding the prescribed limits
19.	October-2021	A/R no. 2769 dated 29.10.2021	BOD Feacal Coliform	13 200	Exceeding the prescribed limits
20.	November-2021	A/R no. 3086 dated 02.12.2021	BOD Feacal Coliform	60 2100	Exceeding the prescribed limits
21.	December-2021	A/R no. 3190 dated 15.12.2021	BOD Feacal Coliform	125 2100	Exceeding the prescribed limits
22.	January-2022	A/R no. 3724 dated 31.01.2022	BOD Feacal Coliform	80 3200	Exceeding the prescribed limits
23.	February-2022	A/R no. 4307 dated 10.03.2022	BOD Feacal Coliform	60 2100	Exceeding the prescribed limits
24.	March-2022	A/R no. 4643 dated 31.03.2022	BOD Feacal Coliform	60 2100	Exceeding the prescribed limits
25.	April-2022	A/R no. 5242 dated 17.05.2022	BOD Feacal Coliform	62 2300	Exceeding the prescribed limits
26.	May-2022	A/R no. 5575 dated 07.06.2022	BOD Feacal Coliform	78 4100	Exceeding the prescribed limits
27.	June-2022	A/R no. 5945 dated 01.07.2022	BOD Feacal Coliform	52 2800	Exceeding the prescribed limits
28.	July-2022	A/R no. 6249 dated 25.07.2022	BOD Feacal Coliform	48 1600	Exceeding the prescribed limits
29.	August-2022	A/R no. 6663 dated 08.09.2022	BOD Feacal Coliform	25 4300	Exceeding the prescribed limits
30.	September-2022	A/R no. 7039 dated 11.10.2022	BOD Feacal Coliform	10 1300	Exceeding the prescribed limits
31.	October-2022	A/R no. 7089 dated 17.10.2022	BOD Feacal Coliform	72 4600	Exceeding the prescribed limits
32.	November-2022	A/R no. 7489 dated 29.11.2022	BOD Feacal Coliform	26 1300	Exceeding the prescribed limits
33.	December-2022	A/R no. 7751 dated 21.12.2022	BOD Feacal Coliform	498 4800	Exceeding the prescribed limits
34.	January-2023	A/R no. 310 dated 08.02.2023	BOD Feacal Coliform	110 9400	Exceeding the prescribed limits
35.	February-2023	A/R no. 515 dated 22.02.2023	BOD Feacal Coliform	88 4000	Exceeding the prescribed limits
36.	March-2023	A/R no. 971 dated 07.04.2023	BOD Feacal Coliform	125 7900	Exceeding the prescribed limits
37.	April-2023	A/R no. 1264 dated 01.05.2023	BOD Feacal Coliform	20 1700	Exceeding the prescribed limits
38.	May-2023	A/R no. 1578 dated 29.05.2023	BOD Feacal Coliform	62 7900	Exceeding the prescribed limits
39.	June-2023	A/R no. 2026 dated 06.07.2023	BOD Feacal Coliform	18 4300	Exceeding the prescribed limits
40.	July-2023	A/R no. 2330 dated 01.08.2023	BOD Feacal Coliform	13 1700	Exceeding the prescribed limits

41.	August-2023	A/R no. 2503 dated 22.08.2023	BOD Feacal Coliform	40 2100	Exceeding the prescribed limits
42.	September-2023	A/R no. 3075 dated 09.10.2023	BOD Feacal Coliform	58 3100	Exceeding the prescribed limits
43.	October-2023	A/R no. 3332 dated 06.11.2023	BOD Feacal Coliform	48 4000	Exceeding the prescribed limits
44.	November-2023	A/R no. 3584-A dated 29.11.2023	BOD Feacal Coliform	22 2600	Exceeding the prescribed limits
45.	December-2023	A/R no. 3971 dated 27.12.2023	BOD Feacal Coliform	96 4600	Exceeding the prescribed limits
46.	January-2024	A/R no. 4183 dated 17.01.2024	BOD Feacal Coliform	76 3100	Exceeding the prescribed limits
47.	February-2024	A/R no. 4503 dated 15.02.2024	BOD Feacal Coliform	90 2600	Exceeding the prescribed limits
48.	March-2024	A/R no. 4854-A dated 15.03.2024	BOD Feacal Coliform	70 4300	Exceeding the prescribed limits
49.	April-2024	A/R no. M-95 dated 26.04.2024	BOD Feacal Coliform	170 7900	Exceeding the prescribed limits
50.	May-2024	A/R no. M-140 dated 13.05.2024	BOD Feacal Coliform	68 3200	Exceeding the prescribed limits
51.	June-2024	A/R no. M-280 dated 24.06.2024	BOD Feacal Coliform	110 --	Exceeding the prescribed limits
52.	July-2024	A/R no. M-510 dated 29.07.2024	BOD Feacal Coliform	195 --	Exceeding the prescribed limits
53.	August-2024	A/R no. M-676 dated 29.08.2024	BOD Feacal Coliform	130 --	Exceeding the prescribed limits
		A/R no. M-769 dated 04.09.2024		72 --	
54.	September-2024	A/R no. M-805 dated 12.09.2024	BOD Feacal Coliform	76 --	Exceeding the prescribed limits
55.	October-2024	A/R no. M-1005 dated 16.10.2024	BOD Feacal Coliform	135 --	Exceeding the prescribed limits

Whereas the MC Ambala Sadar has proposed 4 nos of STPs for treatment and disposal of domestic effluent generating from its residential areas and same are not commissioned yet and in absence of same the effluent discharge generating from the residential area of MC, Ambala Sadar is going directly into River Tangri without any prior treatment and same was reported to the Hon'ble NGT by Joint Committee appointed in the matter OA no. 515 of 2022 titled as Dharamvir Vs State of Haryana.

Whereas the said Mahesh Nagar Link Drain/Cunnette Drain was again recently monitored by physically visiting the site on dated 24.08.2024 (site photograph attached below) by the District Level Joint Committees comprising the representative of HSPCB, Irrigation Department, MC Ambala Sadar & Rural Development Department, Ambala.

The team has also collected the fresh effluent sample of the drain before falling into River Tangri and the quantum of effluent being discharged into the River was also assessed to Approx. 85 MLD with having results of effluent parameters released by HSPCB Laboratory, Panchkula vide A/R no. M-769 dated 04.09.2024 were as; BOD: 72, COD: 292, TSS: 121 and hence having Pollution Load Contribution of 6120 Kg/Day to the River Tangri.

The Actual site photographs of the Drain are enclosed below:

2677



Image: Starting point of Mahesh Nagar Drain at Babyal

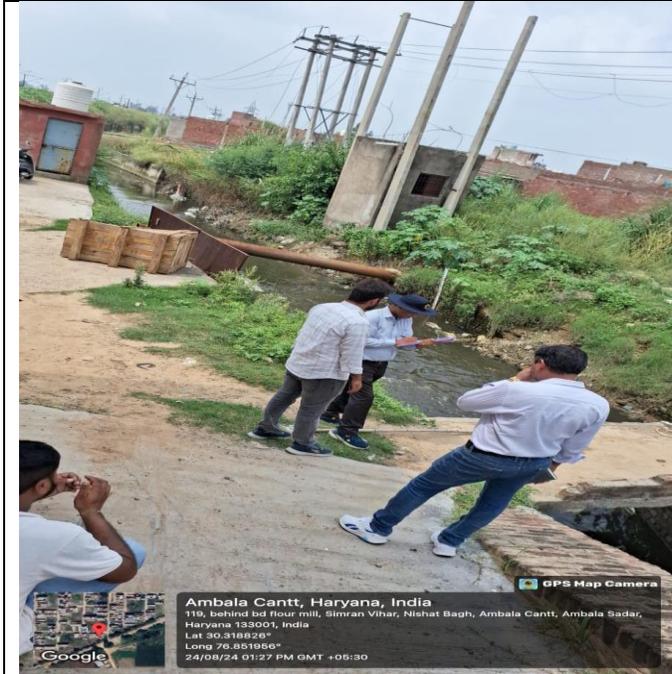


Image: Mahesh Nagar Drain before falling into River Tangri

Whereas as per the status described above the effluent parameters of Mahesh Nagar Link Drain/ Cunnette Drain found exceeding the prescribed limits for the monitoring period of **April-2020 to October-2024 i.e. for 55 months** as shown above in **Table No. 1** and hence you are failed to comply with the various directions passed by Hon'ble NGT New Delhi as referred above and hence you are liable to deposit Environmental Compensation of **Rs. 2.75 Crore @ Rs. 5 lacs per month per drain.**

Therefore, In view of non-compliances described above and in compliance of the directions of Hon'ble NGT orders dated 06.12.2019 in OA No. 673 of 2018, orders dated 06.12.2019 in OA No. 673 of 2018 and orders dated 11.09.2019 in OA No. 6 of 2012, the interim Environmental Compensation of **Rs. 2.75 Crore @ Rs. 5 lacs per month per drain** for the **monitoring period of April-2020 to October-2024 i.e. for 55 months** is hereby imposed on The Municipal Council, Ambala Sadar, Ambala and hence you are hereby asked to deposit the said amount directly within 15 days either in the account of Central Pollution Control Board (CPCB) or in the account of Haryana State Pollution Control Board, Panchkula in the head of Environment compensation in INDUSIND Bank, Sector-9, Panchkula, Saving Bank account No. 100053543757, IFSC Code INDB0000164, to avoid further legal action please.
DA/As above.

HSPCB/AMB/2024/5464-5467

A copy of the above is forwarded to the following for information, please:

1. The Principal Accountant General (Audit), Haryana, Chandigarh at Plot No. 5, Sector 33-B, Dakshin Marg, Chandigarh – 160020.
2. The Chairman, HSPCB, Panchkula through S.E.E. Water Cell, HSPCB.
3. The Deputy Commissioner, Ambala.
4. The District Municipal Commissioner, Ambala.

Regional Officer
Ambala Region
Dated: 20.11.2024

Regional Officer
Ambala Region

2678

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Website - www.hspcb.gov.in
E-mail: hspcbmisc.cell@gmail.com
Ph. No. 0172-2577870

Order

Whereas, M/s 3.25 MLD STP, installed at Nassirpur, Ambala City is engaged in the process of Sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer from 29.07.2021 to 31.10.2023. Legal sample of inlet & outlet of STP were collected in the presence of unit's representative and sent to laboratory for analysis. As per analysis reports for the samples collected from 29.07.2021, 17.08.2021, 20.09.2021, 27.10.2021, 23.11.2021, 23.12.2021, 29.01.2022, 28.02.2022, 31.03.2022, 27.04.2022, 26.05.2022, 29.06.2022, 29.07.2022, 25.08.2022, 24.09.2022, 14.10.2022, 30.11.2022, 22.12.2022, 30.01.2023,

2679

17.02.2023, 03.03.2023, 27.04.2023, 29.05.2023, 30.06.2023, 28.08.2023 and 31.10.2023, the parameters were found exceeding the prescribed limits. Show cause Notice were issued to the unit by the regional officer, Ambala vide letter no. I/78810/2021 dated 30.11.2021, I/101272/2022 dated 11.03.2022 & 4380 dated 06.02.2024. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4446 dated 26.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 825 x 250 x 0.5 x 1.0 = Rs. 82,50,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s 3.25 MLD STP, installed at Nassirpur, Ambala City to deposit Environment compensation (Interim) of Rs. 82,50,000/- (Rupees Eighty Two lakh Fifty Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. he is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.
3. M/s 3.25 MLD STP, installed at Nassirpur, Ambala City

2680

Digitally signed by

KULDEEP SINGH

Date: 15-04-2025

12:50:30

Sr. Env. Engineer (Misc. Cell)

For Chairman

2681

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com

Order

Whereas, M/s The Executive Engineer, Public Health Engineering Department, for 03 MLD STP, Naraingarh, Ambala is engaged in the process of sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 17.01.2023, 03.02.2023, 16.03.2023, 24.04.2023, 29.05.2023, 30.06.2023, 27.07.2023, 16.08.2023 and 31.10.2023. Legal sample of inlet & outlet of STP were collected and as per analysis for the samples collected from January 2023 to October 2023, the parameters were found exceeding the prescribed limits. Show Cause Notice were issued to the unit vide letter No. 4200 dated 22.12.2023. The unit is liable to pay the environmental compensation as per

2682

policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4394 dated 08.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 288 x 250 x 0.5 x 1.0 = Rs. 28,80,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s The Executive Engineer, Public Health Engineering Department, for 03 MLD STP, Naraingarh, Ambala to deposit Environment compensation (Interim) of Rs. 28,80,000/- (Rupees Twenty Eight Lakh Eighty Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.
3. M/s The Executive Engineer, Public Health Engineering Department, for 03 MLD STP, Naraingarh, Ambala

2683

Digitally signed by
KULDEEP SINGH
Date: 15-04-2025
Sr. Env. Engineer (Misc. Cell)
For Chairman

2684

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com

Order

Whereas, M/s The Executive Engineer, Public Health Engineering Department, for 3.25 MLD STP Unit- I Naya Gaon, Ambala City is engaged in the process of sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 29.07.2021, 17.08.2021, 20.09.2021, 27.10.2021, 22.11.2021, 21.12.2021, 30.01.2022, 28.02.2022, 31.03.2022, 28.04.2022, 26.05.2022, 27.06.2022, 29.07.2022, 25.08.2022, 24.09.2022, 14.10.2022, 30.11.2022, 22.12.2022, 30.01.2023, 24.02.2023, 03.03.2023, 27.04.2023, 29.05.2023, 28.08.2023, 29.09.2023 and 31.10.2023. Legal sample of inlet & outlet of STP were

2685

collected and as per analysis reports for the samples collected from 29.07.2021 to 31.10.2023, the parameters were found exceeding the prescribed limits. Show cause Notice were issued to the unit vide letter no. I/78807/2021 dated 30.11.2021, I/101274/2022 dated 11.03.2022 & 4374 dated 06.02.2024. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4449 dated 26.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 825 x 250 x 0.5 x 1.0 = Rs. 82,50,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s The Executive Engineer, Public Health Engineering Department, for 3.25 MLD STP Unit- I Naya Gaon, Ambala City to deposit Environment compensation (Interim) of Rs. 82,50,000/- (Rupees Eighty Two Lakh Fifty Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.

2686

3. M/s The Executive Engineer, Public Health Engineering Department, for 3.25 MLD STP Unit- I Naya Gaon, Ambala City.

Digitally signed by
KULDEEP SINGH
Date: 15-04-2025
12:49:16
Sr. Env. Engineer (Misc. Cell)
For Chairman

2687

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com

Order

Whereas, M/s The Executive Engineer, Public Health Engineering Department, for 5 MLD STP, Unit- I, Moti Nagar, Ambala City is engaged in the process of Sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 29.07.2021, 13.08.2021, 20.09.2021, 19.10.2021, 22.11.2021, 21.12.2021, 29.01.2022, 25.02.2022, 31.03.2022, 28.04.2022, 26.05.2022, 27.06.2022, 29.07.2022, 25.08.2022, 24.09.2022, 14.10.2022, 30.11.2022, 22.12.2022,

2688

30.01.2023, 24.02.2023, 22.04.2023, 30.06.2023, 28.08.2023 and 28.09.2023. Legal sample of inlet & outlet of STP were collected and as per analysis for the samples collected from 29.07.2021 to 28.09.2023, the parameters were found exceeding the prescribed limits. Show cause Notice were issued to the unit vide letter no. I/78869/2021 dated 30.11.2021, I/101320/2022 dated 11.03.2022 & 4365 dated 06.02.2024. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4450 dated 26.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 792 x 250 x 0.5 x 1.0 = Rs. 79,20,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s The Executive Engineer, Public Health Engineering Department, for 5 MLD STP, Unit- I, Moti Nagar, Ambala City to deposit Environment compensation (Interim) of Rs. 79,20,000/- (Rupees Seventy Nine Lakh Twenty Thousand only)with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.
3. M/s The Executive Engineer, Public Health Engineering Department, for

2689

5 MLD STP, Unit- I, Moti Nagar, Ambala City.

Digitally signed by
KULDEEP SINGH
Sr. Data Engineer (Cell)
Date: 15/04/2025
12:48:10 For Chairman

2690

**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com**

Order

Whereas M/s The Executive Engineer, Public Health Engineering-Department, for 3.25 MLD STP at Naya Gaon, Unit-II, Ambala City is engaged in the process of sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 29.07.2021, 17.08.2021, 20.09.2021, 27.10.2021, 22.11.2021, 21.12.2021, 29.01.2022, 28.02.2022, 31.03.2022, 28.04.2022, 26.05.2022, 27.06.2022, 29.07.2022, 25.08.2022, 24.09.2022, 14.10.2022, 30.11.2022, 22.12.2022, 30.01.2023, 24.02.2023, 03.03.2023, 27.04.2023, 29.05.2023, 30.06.2023,

2691

28.08.2023, 29.09.2023 and 31.10.2023. Legal sample of inlet & outlet of STP were collected and as per analysis reports for the samples collected from 29.07.2021 to 31.10.2023, the parameters were found exceeding the prescribed limits. Show cause Notice were issued to the unit vide letter no. I/78864/2021 dated 30.11.2021, I/101275/2022 dated 11.03.2022 & 4377 dated 06.02.2024. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4455 dated 26.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 825 x 250 x 0.5 x 1.0 = Rs. 82,50,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s The Executive Engineer, Public Health Engineering-Department, for 3.25 MLD STP at Naya Gaon, Unit-II, Ambala City to deposit Environment compensation (Interim) of Rs. 82,50,000/- (Rupees Eighty Two lakh fifty Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. he is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed

2692

period.

3. M/s The Executive Engineer, Public Health Engineering-Department, for 3.25 MLD STP at Naya Gaon, Unit-II, Ambala City

Digitally signed by
KULDEEP SINGH
Sr. Engineer (4 MLD Cell)
Date: 2024.05.02 12:37:39 For Chairman

2693

**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com**

Order

Whereas M/s The Executive Engineer, Public Health Engineering-Department, for 3.25 MLD STP at Naya Gaon, Unit-II, Ambala City is engaged in the process of sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 29.07.2021, 17.08.2021, 20.09.2021, 27.10.2021, 22.11.2021, 21.12.2021, 29.01.2022, 28.02.2022, 31.03.2022, 28.04.2022, 26.05.2022, 27.06.2022, 29.07.2022, 25.08.2022, 24.09.2022, 14.10.2022, 30.11.2022, 22.12.2022, 30.01.2023, 24.02.2023, 03.03.2023, 27.04.2023, 29.05.2023, 30.06.2023,

2694

28.08.2023, 29.09.2023 and 31.10.2023. Legal sample of inlet & outlet of STP were collected and as per analysis reports for the samples collected from 29.07.2021 to 31.10.2023, the parameters were found exceeding the prescribed limits. Show cause Notice were issued to the unit vide letter no. I/78864/2021 dated 30.11.2021, I/101275/2022 dated 11.03.2022 & 4377 dated 06.02.2024. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4455 dated 26.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 825 x 250 x 0.5 x 1.0 = Rs. 82,50,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s The Executive Engineer, Public Health Engineering-Department, for 3.25 MLD STP at Naya Gaon, Unit-II, Ambala City to deposit Environment compensation (Interim) of Rs. 82,50,000/- (Rupees Eighty Two lakh fifty Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. he is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed

2695

period.

3. M/s The Executive Engineer, Public Health Engineering-Department, for 3.25 MLD STP at Naya Gaon, Unit-II, Ambala City

Digitally signed by
KULDEEP SINGH
Sr. Engineer (4 MLD Cell)
Date: 2024.05.02 12:37:39 For Chairman

2696

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com

Order

Whereas, M/s The Executive Engineer, Public Health Engineering Department, for 5 MLD STP Unit I, Baldev Nagar, Ambala City is engaged in the process of sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 29.07.2021, 16.08.2021, 20.09.2021, 27.10.2021, 23.11.2021, 20.12.2021, 28.01.2022, 25.02.2022, 29.03.2022, 28.04.2022, 26.05.2022, 27.06.2022, 29.07.2022, 25.08.2022, 29.09.2022, 14.10.2022, 18.11.2022, 22.12.2022, 30.01.2023, 17.02.2023, 02.03.2023, 27.04.2023, 29.05.2023, 27.06.2023, 16.08.2023 and 31.10.2023. Legal sample of inlet & outlet of STP were

2697

collected and as per analysis for the samples collected from July 2021 to October 2023, the parameters were found exceeding the prescribed limits. Show cause Notice were issued to the unit by the regional officer, Ambala vide letter no. I/78111/2021 dated 26.11.2021, I/101318/2022 dated 11.03.2022 & 4383 dated 06.02.2024. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4448 dated 26.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 825 x 250 x 0.5 x 1.0 = Rs. 82,50,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s The Executive Engineer, Public Health Engineering Department, for 5 MLD STP Unit I, Baldev Nagar, Ambala City to deposit Environment compensation (Interim) of Rs. 82,50,000/- (Rupees Eighty Two Lakh Fifty Thousand only)with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.

2698

3. M/s The Executive Engineer, Public Health Engineering Department, for
5 MLD STP Unit I, Baldev Nagar, Ambala City

Digitally signed by
KULDEEP SINGH
Date: 15-04-2025
12:38:49
Sr. Eny. Engineer (Misc. cell)
For Chairman

2699

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com

Order

Whereas, M/s The Executive Engineer, Public Health Engineering Department, for 5 MLD STP, Unit-II, Moti Nagar, Ambala City is engaged in the process of sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 29.07.2021, 13.08.2021, 20.09.2021, 19.10.2021, 22.11.2021, 21.12.2021, 29.01.2022, 25.02.2022, 31.03.2022, 28.04.2022, 26.05.2022, 29.07.2022, 25.08.2022, 24.09.2022, 14.10.2022, 30.11.2022, 22.12.2022, 30.01.2023, 24.02.2023, 27.04.2023, 30.06.2023, 28.08.2023 to 28.09.2023. Legal sample of inlet & outlet of STP were collected and as per analysis for the samples collected from 29.07.2021 to 28.09.2023, the

2700

parameters were found exceeding the prescribed limits. Show cause Notice were issued to the unit by the regional officer, Ambala vide letter no. I/78811/2021 dated 30.11.2021, I/101271/2022 dated 11.03.2022 & 4371 dated 06.02.2024. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4447 dated 26.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 792 x 250 x 0.5 x 1.0 = Rs. 79,20,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s The Executive Engineer, Public Health Engineering Department, for 5 MLD STP, Unit-II, Moti Nagar, Ambala City to deposit Environment compensation (Interim) of Rs. 79,20,000/- (Rupees Seventy Nine Lakh Twenty Thousand only)with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.
3. M/s The Executive Engineer, Public Health Engineering Department, for

2701

5 MLD STP, Unit- II, Moti Nagar, Ambala City.

Digitally signed by
KULDEEP SINGH
Sr. Engineer (Misc. Cell)
Date: 15.04.2025
12:43:27 For Chairman

2702

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com

Order

Whereas, M/s The Executive Engineer, Public Health Engineering Department, for 04 MLD STP, Barara, Ambala is engaged in the process of sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 25.09.2023 in compliance of NGT joint committee constituted by Hon'ble NGT in O.A No. 515/2022 titled as Dharamvir Vs State of Haryana. A legal sample from inlet and outlet of STP was collected by the said committee along with Scientist 'B' of the Regional office, Ambala in the presence of unit's representative and sent to laboratory for analysis. As per analysis report vide

2703

no. 169 dated 08.11.2023, the parameters were found exceeding the prescribed limit. Show Cause Notice was issued to the unit vide No. 4202 dated 12.12.2023. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4393 dated 08.02.2024 and vide letter no. HSPCB/AMB/2024/5007 dated 05.08.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

**=EC= PI x N x R x S x LF = 80 x 29 x 250 x 0.5 x 1.0 = Rs.
2,90,000/-**

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s The Executive Engineer, Public Health Engineering Department, for 04 MLD STP, Barara, Ambala to deposit Environment compensation of Rs. 2,90,000/- (Rupees Two Lakh Ninety Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.
3. M/s The Executive Engineer, Public Health Engineering Department, for 04 MLD STP, Barara, Ambala.

2704

Digitally signed by
KULDEEP SINGH
Date: 15-04-2025
12:42:55
Sr. Env. Engineer (Misc. cell)
For Chairman

2705

**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com**

Order

Whereas, M/s The Executive Engineer, Public Health Engineering Department, for 6 MLD STP, Model Town, Ambala City is engaged in the process of sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 29.07.2021, 17.08.2021, 20.09.2021, 27.10.2021, 23.11.2021, 22.12.2021, 29.01.2022, 28.02.2022, 31.03.2022, 28.04.2022, 27.06.2022, 29.06.2022, 29.07.2022, 31.08.2022, 24.09.2022, 13.10.2022, 28.11.2022, 22.12.2022, 30.01.2023, 17.02.2023, 22.04.2023, 27.04.2023, 29.05.2023 and 27.06.2023. Legal sample of inlet & outlet of STP were collected and as per

2706

analysis reports for the samples collected from 29.07.2021 to 27.06.2023, the parameters were found exceeding the prescribed limits. Show cause Notice were issued vide letter no. I/78109/2021 dated 26.11.2021, I/101273/2022 dated 11.03.2022 & 4389 dated 06.02.2024. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4451 dated 26.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 699 x 250 x 0.5 x 1.0 = Rs. 69,90,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s The Executive Engineer, Public Health Engineering Department, for 6 MLD STP, Model Town, Ambala City to deposit Environment compensation (Interim) of Rs. 69,90,000/- (Rupees Sixty Nine Lakh Ninety Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.
3. M/s The Executive Engineer, Public Health Engineering Department, for 6 MLD STP, Model Town, Ambala City.

2707

Digitally signed by
KULDEEP SINGH
Date: 15-04-2025
12:42:18
Sr. Env. Engineer (Misc. Cell)
For Chairman

2708

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com

Order

Whereas, M/s Deputy General Manager, 5 MLD capacity CETP at HSIDC Industrial Growth Centre, Saha, Distt. Ambala is engaged in the process of effluent treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 26.09.2023 and 18.10.2023. A legal sample of inlet and outlet of CETP was collected in the presence of unit's representative and sent to laboratory for analysis. As per analysis report for sample collected on 26.9.2023, the parameters were found exceeding the prescribed limit. Show cause Notice was issued to the unit vide letter no.4206 dated 22.12.2023. The unit is liable to pay the environmental compensation as per policy order issued vide letter

2709

no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4358 dated 06.02.2024 and vide letter no. HSPCB/AMB/2024/5004 dated 05.08.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 23 x 250 x 0.5 x 1.0 = Rs. 2,30,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s Deputy General Manager, 5 MLD capacity CETP at HSIDC Industrial Growth Centre, Saha, Distt. Ambala to deposit Environment compensation (Interim) of Rs. 2,30,000/- (Rupees Two Lakh Thirty Thousand only)with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. he is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.
3. M/s Deputy General Manager, 5 MLD capacity CETP at HSIDC Industrial Growth Centre, Saha, Distt. Ambala

2710

Digitally signed by

KULDEEP SINGH

Date: 15-04-2025

12:41:42

St. Env. Engineer (Misc. cell)

For Chairman

2711

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com

Order

Whereas, M/s Executive Engineer, Public Health Engineering Department, for 03.25 MLD STP at Devi Nagar, Ambala City is engaged in the process of sewage treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer on 29.07.2021, 09.08.2021, 20.09.2021, 27.10.2021, 23.11.2021, 21.12.2021, 28.01.2022, 25.02.2022, 31.03.2022, 28.04.2022, 27.05.2022, 27.06.2022, 29.07.2022, 25.08.2022, 28.09.2022, 14.10.2022, 16.11.2022, 22.12.2022, 30.01.2023, 24.02.2023, 03.03.2023, 27.04.2023, 29.05.2023, 30.06.2023, 29.09.2023 and 31.10.2023. Legal sample of inlet & outlet of STP were collected and as per analysis for the samples collected from July 2021 to

2712

October 2023, the parameters were found exceeding the prescribed limits. Show cause Notice were issued to the unit vide letter no. I/78104/2021 dated 26.11.2021, I/101319/2022 dated 11.03.2022 & 4368 dated 06.02.2024. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4452 dated 26.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 825 x 250 x 0.5 x 1.0 = Rs. 82,50,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s Executive Engineer, Public Health Engineering Department, for 03.25 MLD STP at Devi Nagar, Ambala City to deposit Environment compensation (Interim) of Rs. 82,50,000/- (Rupees Eighty Two lakh Fifty Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. he is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.
3. M/s Executive Engineer, Public Health Engineering Department, for 03.25 MLD STP at Devi Nagar, Ambala City

2713

Digitally signed by
KULDEEP SINGH
Date: 15-04-2025
12:40:57
Sr. Env. Engineer (Misc. Cell)
For Chairman

2714

**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph. 0172-2577870-73, www.hspcb.org.in
E-mail-hspcbmisc@gmail.com**

Order

Whereas, M/s Deputy General Manager, 0.5 MLD CETP, HSIIDC, Ambala Cantt. is engaged in the process of effluent treatment and covered under Red Category of consent management of the Board.

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 -held that "Polluter Pays" principle is an 'accepted principle and part of environmental law of the country, even without specific statute';

Whereas, it has been ordered vide Head Office order Endst. No. HSPCB/PLG/2019/6043-50 dated 29.04.2019 to adopt the modalities/methodology suggested by the CPCB for assessment, imposing, collection and utilization of the environmental compensation from the polluting units in the State of Haryana and the same has been approved by the Board in its 184th meeting. The modalities/mythology of the environmental compensation of HSPCB is placed on the website of the Board for transparency and accessibility to concerned stakeholders;

Whereas, the Haryana State Pollution Control Board has revised the procedure for examining, assessing and imposing Environmental Compensation on the industrial unit issued order vide Endst. No. HSPCB/PLG/2021/2343-81 dated 22.12.2021 in supersession of the orders issued earlier vide no. HSPCB/PLG/2019/6043-50 dated 29.04.2019 and HSPCB/PLG/2019/734-765 dated 20.12.2019.

Whereas, a committee was constituted at Head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide no. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases.

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation. The above said unit was inspected by concerned field officer of CPCB on 09.05.2023 and by the joint Committee on 26.09.2023. As per report for sample collected on 09.05.2023 and 26.09.2023, the parameters were found exceeding the prescribed limits. Show cause Notice was issued to the unit vide letter no. 3177 dated 04.09.2023 and 4204 dated 22.12.2023. The unit is liable to pay the environmental compensation as per policy order issued vide letter no. HSPCB/PLG/2021/2343-2381 dated

2715

22.12.2021 of the Board.

Whereas the Regional officer, Ambala vide letter no. HSPCB/AMB/2024/4357 dated 06.02.2024 had sent the calculation of the environmental compensation against the above said unit for above said violations and accordingly, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 28.10.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:

=EC(Interim)= PI x N x R x S x LF = 80 x 73 x 250 x 0.5 x 1.0 = Rs. 7,30,000/-

where PI =Pollution Index, N = No. of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered, with the directions, to the unit M/s Deputy General Manager, 0.5 MLD CETP, HSIIDC, Ambala Cantt. to deposit Environment compensation (Interim) of Rs. 7,30,000/- (Rupees Seven Lakh Thirty Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 15 days on account of the environmental damage caused by the unit.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
13-04-2025**

**Vineet Garg, IAS
Chairman, HSPCB**

CC:-

A copy of the above is forwarded to the following for information and necessary action please:

1. Sr. Accounts Officer, HSPCB.
2. Regional Officer , Ambala. He is directed to pursue the matter for payment of environmental compensation as stated above and to submit the compliance report in this regard within the prescribed period.
3. M/s Deputy General Manager, 0.5 MLD CETP, HSIIDC, Ambala Cantt.

Digitally signed by
KULDEEP SINGH
Sr. Env. Engineer (Misc. Cell)
Date: 15-04-2025
12:40:00 For Chairman

2716



Report No.M-2106

Dated: 16.05.2025

❖ Upstream of Markanda River at Kala Amb (AMB-RDQ-017).

Description: Received on 21.04.2025 sample of River collected by Sh. Sukhram, Sc.B and Sh. Darbara Singh, JE, Irrigation Deptt. from Surface Water on 21.04.2025. The sample has been analyzed from 21.04.2025 to 16.05.2025.

<u>Sr. No.</u>	<u>Parameter</u>	<u>Result</u>	<u>Test Method</u>
1.	Sample Code	M-2106	
2.	Sample Collected from	River	
3.	Color	A.Colourless	-
4.	Odour	A.Odourless	-
5.	pH value at 25°C	8.06	APHA 4500-H' (B)
6.	Total Suspended Solids (mg/l)	9.0	APHA 2540 (D)
7.	Biological Oxygen Demand (mg/l)	8.0	IS:3025 (Part-44)
8.	Chemical Oxygen Demand (mg/l)	32.0	APHA 5220 (B)
9.	Oil & Grease (mg/l)	3.5	APHA 5520 (B)
10.	Conductivity at 25°C (µS/cm)	603.0	IS:3025(Part-14)
11.	Dissolved Oxygen (mg/l)	4.6	APHA 4500-O (C)
12.	Ammonical nitrogen as N (mg/l)	5.17	APHA 4500-NH ₃ (F)
13.	Nitrate nitrogen (mg/l)	0.46	APHA 4500-NO ₃ (B)
14.	Nitrite nitrogen (mg/l)	BDL(DL=0.05)	APHA 4500-NO ₂ (B)
15.	Total Dissolved Solid (mg/l)	352.0	APHA 2540 (C)
16.	Turbidity (NTU)	BDL(DL=01)	IS:3025(Part-14)
17.	Chloride (mg/l)	51.98	IS:3025 (Part-32)
18.	Sodium Absorption Ratio	9.86	IS 11624-2019
19.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-B (C)
20.	Total Phosphate (mg/l)	0.14	APHA 4500-P (D)
21.	Atrazine (mg/l)	BDL(DL=0.1)	UHPLC
22.	Isoproturon (mg/l)	BDL(DL=0.1)	UHPLC
23.	Total Chrome (mg/l)	BDL(DL=1.38)	APHA 3111 (B)
24.	Nickel (mg/l)	BDL(DL=0.10)	APHA 3111 (B)
25.	Iron (mg/l)	2.848	APHA 3111 (B)
26.	Zinc (mg/l)	BDL(DL=0.94)	APHA 3111 (B)
27.	Copper (mg/l)	BDL(DL=0.70)	APHA 3111 (B)
28.	Lead (mg/l)	BDL(DL=0.37)	APHA 3111 (B)
29.	Manganese (mg/l)	0.076	APHA 3111 (B)
30.	Cobalt (mg/l)	BDL(DL=0.61)	APHA 3111 (B)
31.	Arsenic (mg/l)	BDL(DL=3.24)	APHA 3114 (B)
32.	Mercury (mg/l)	BDL(DL=6.62)	GF-AAS

Sample Not Collected by us
 Sample Consumed in testing
 CC to Member Secretary, HSPCB
 CC to Regional Office: Ambala. The test report relate only to the particular sample submitted for testing.

JSA

Megha

JSA

Manjali

Sc.B

Jyotika

Laboratory In-charge
Dr. Pinki Jangra

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.

End of the Report



Type of Sample - Monitoring
2718
 Haryana State Pollution Control Board's Laboratory
 C-11, Sector-06, Panchkula, Haryana

Report No.M-2107

Dated: 16.05.2025

❖ Jatton Wala Nallah coming from Himachal Pradesh Industries near Kala Amb (AMB-RDQ-018).

Description: Received on 21.04.2025 sample of Drain collected by Sh. Sukhram, Sc.B and Sh. Darbara Singh, JE, Irrigation Deptt. from Surface Water on 21.04.2025. The sample has been analyzed from 21.04.2025 to 16.05.2025.

Sr. No.	Parameter	Result	Test Method
1.	Sample Code	M-2107	
2.	Sample Collected from	Drain	
3.	Color	Brownish	-
4.	Odour	Mild	-
5.	pH value at 25°C	7.56	APHA 4500-H' (B)
6.	Total Suspended Solids (mg/l)	96.0	APHA 2540 (D)
7.	Biological Oxygen Demand (mg/l)	48.0	IS:3025 (Part-44)
8.	Chemical Oxygen Demand (mg/l)	192.0	APHA 5220 (B)
9.	Oil & Grease (mg/l)	70.5	APHA 5520 (B)
10.	Conductivity at 25°C (µS/cm)	3510.0	IS:3025(Part-14)
11.	Dissolved Oxygen (mg/l)	BDL(DL=01)	APHA 4500-O (C)
12.	Ammonical nitrogen as N (mg/l)	17.46	APHA 4500-NH ₃ (F)
13.	Nitrate nitrogen (mg/l)	2.41	APHA 4500 NO ₃ (B)
14.	Nitrite nitrogen (mg/l)	1.68	APHA 4500 NO ₂ (B)
15.	Total Dissolved Solid (mg/l)	2062.0	APHA 2540 (C)
16.	Turbidity (NTU)	10.39	IS:3025(Part-14)
17.	Chloride (mg/l)	499.84	IS:3025 (Part-32)
18.	Sodium Absorption Ratio	10.24	IS 11624:2019
19.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-B (C)
20.	Total Phosphate (mg/l)	7.81	APHA 4500-P (D)
21.	Atrazine (mg/l)	BDL(DL=0.1)	UHPLC
22.	Isoproturon (mg/l)	BDL(DL=0.1)	UHPLC
23.	Total Chrome (mg/l)	0.268	APHA 3111 (B)
24.	Nickel (mg/l)	12.29	APHA 3111 (B)
25.	Iron (mg/l)	BDL(DL=1.34)	APHA 3111 (B)
26.	Zinc (mg/l)	BDL(DL=0.94)	APHA 3111 (B)
27.	Copper (mg/l)	BDL(DL=0.70)	APHA 3111 (B)
28.	Lead (mg/l)	BDL(DL=0.37)	APHA 3111 (B)
29.	Manganese (mg/l)	2.359	APHA 3111 (B)
30.	Cobalt (mg/l)	BDL(DL=0.61)	APHA 3111 (B)
31.	Arsenic (mg/l)	BDL(DL=3.24)	APHA 3114 (B)
32.	Mercury (mg/l)	BDL(DL=6.62)	GF-AAS

Sample Not Collected by us
 Sample Consumed in testing
 CC to Member Secretary, HSPCB

JSA
 Megha

JSA
 Manjali

Sc.B
 Jyotika

Laboratory In-charge
 Dr. Pinki Jangra

CC to Regional Office: Ambala. The test report relate only to the particular sample submitted for testing.

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.

End of the Report



Type of Sample:-Monitoring
2719
 Haryana State Pollution Control Board's Laboratory
 C-11, Sector-06, Panchkula, Haryana

Report No.M-2108

Dated: 16.05.2025

❖ Downstream of Markanda River after mixing Jatton wala Nallah (NWMP Code-1884).

Description: Received on **21.04.2025** sample of Drain collected by **Sh. Sukhram, Sc.B and Sh. Darbara Singh, JE, Irrigation Deptt.** from Surface Water on **21.04.2025**. The sample has been analyzed from **21.04.2025 to 16.05.2025**.

Sr. No.	Parameter	Result	Test Method
1.	Sample Code	M-2108	
2.	Sample Collected from	River	
3.	Color	Brownish	-
4.	Odour	Mild	-
5.	pH value at 25 C	7.96	APHA 4500-H ⁺ (B)
6.	Total Suspended Solids (mg/l)	114.0	APHA 2540 (D)
7.	Biological Oxygen Demand (mg/l)	18.0	IS:3025 (Part-44)
8.	Chemical Oxygen Demand (mg/l)	80.0	APHA 5220 (B)
9.	Conductivity at 25 C (µS/cm)	1914.0	IS:3025(Part-14)
10.	Dissolved Oxygen (mg/l)	2.3	APHA 4500-O (C)
11.	Total Dissolved Solid (mg/l)	1128.0	APHA 2540 (C)
12.	Chloride (mg/l)	264.91	IS:3025(Part-32)
13.	Calcium as CaCO ₃ (mg/l)	333.0	IS 3025 (Part-40)
14.	Magnesium as CaCO ₃ (mg/l)	165.0	IS:3025 (Part-46)
15.	Total Hardness as CaCO ₃ (mg/l)	498.0	IS:3025 (Part-21)
16.	Total Alkalinity as CaCO ₃ (mg/l)	340.0	IS:3025 (Part-23)
17.	P-Alkalinity as CaCO ₃ (mg/l)	BDL(DL=05)	IS:3025 (Part-23)
18.	Ammonical nitrogen as N (mg/l)	11.89	APHA 4500-NH ₃ (F)
19.	Nitrate nitrogen (mg/l)	0.54	APHA 4500-NO ₃ (B)
20.	Nitrite nitrogen (mg/l)	0.12	APHA 4500-NO ₂ (B)
21.	Turbidity (NTU)	19.76	IS 3025 (Part-10)
22.	Total Fixed Solids (mg/l)	270.0	APHA 2540 (E)
23.	Total Kjeldahl-N (mg/l)	13.72	IS:3025 (Part-34)
24.	Sulphate (mg/l)	238.58	APHA 4500-SO ₄ ²⁻ (E)
25.	Fluoride (mg/l)	0.16	APHA 4500-F (D)
26.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-B (C)
27.	Total Phosphate (mg/l)	0.22	APHA 4500 -P (D)
28.	Sodium (mg/l)	622.0	APHA 3500-Na (B)
29.	Potassium (mg/l)	10.6	APHA 3500-K (B)
30.	Atrazine (mg/l)	BDL(DL=0.1)	UHPLC
31.	Isoproturon (mg/l)	BDL(DL=0.1)	UHPLC
32.	Total Chrome (mg/l)	BDL(DL=1.34)	APHA 3111 (B)
33.	Nickel (mg/l)	BDL(DL=0.10)	APHA 3111 (B)
34.	Iron (mg/l)	2.418	APHA 3111 (B)
35.	Zinc (mg/l)	BDL(DL=0.94)	APHA 3111 (B)
36.	Copper (mg/l)	BDL(DL=0.70)	APHA 3111 (B)
37.	Lead (mg/l)	BDL(DL=0.37)	APHA 3111 (B)
38.	Manganese (mg/l)	0.162	APHA 3111 (B)
39.	Cobalt (mg/l)	BDL(DL=0.61)	APHA 3111 (B)
40.	Arsenic (mg/l)	BDL(DL=3.24)	APHA 3114 (B)
41.	Mercury (mg/l)	BDL(DL=6.62)	GF-AAS

Sample Not Collected by us
 Sample Consumed in testing
 CC to Member Secretary, HSPCB

JSA
 Megha

JSA
 Manjali

Sc.B
 Jyotika

Laboratory In-charge
 Dr. Pinki Jangra

CC to Regional Office: Ambala. The test report relate only to the particular sample submitted for testing.
 Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.

End of the Report



Report No.M-2110

Type of Sample: **2720** Monitoring
Haryana State Pollution Control Board's Laboratory
 C-11, Sector-06, Panchkula, Haryana

Dated: 16.05.2025

❖ Entry Point of Markanda after Sangam with Tangri River from Punjab to Haryana Near Adoya Pehowa, Kurukshetra.

Description: Received on 22.04.2025 sample of Drain collected by Dr. Devender Singh, Sc.B from Surface Water on 21.04.2025. The sample has been analyzed from 22.04.2025 to 16.05.2025.

Sr. No.	Parameter	Result	Test Method
1.	Sample Code	M-2110	
2.	Sample Collected from	Drain	
3.	Color	Light Yellowish	
4.	Odour	Odourless	
5.	pH value at 25°C	7.69	APHA 4500-H (B)
6.	Total Suspended Solids (mg/l)	13.0	APHA 2540 (D)
7.	Biological Oxygen Demand (mg/l)	6.8	IS 3025 (Part-44)
8.	Chemical Oxygen Demand (mg/l)	40.0	APHA 5220 (B)
9.	Oil & Grease (mg/l)	BDL(DL=2)	APHA 5520 (B)
10.	Conductivity at 25°C (µS/cm)	1012.0	IS:3025(Part-14)
11.	Dissolved Oxygen (mg/l)	5.3	APHA 4500-O (C)
12.	Ammonical nitrogen as N (mg/l)	3.47	APHA 4500-NH ₃ (F)
13.	Nitrate nitrogen (mg/l)	0.84	APHA 4500-NO ₃ (B)
14.	Nitrite nitrogen (mg/l)	5.14	APHA 4500-NO ₂ (B)
15.	Total Dissolved Solid (mg/l)	588.0	APHA 2540 (C)
16.	Turbidity (NTU)	2.36	IS:3025(Part-14)
17.	Chloride (mg/l)	38.98	IS 11624:2019
18.	Sodium Absorption Ratio	8.76	APHA 4500-B (C)
19.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-P (D)
20.	Total Phosphate (mg/l)	1.23	UHPLC
21.	Atrazine (mg/l)	BDL(DL=0.1)	UHPLC
22.	Isoproturon (mg/l)	BDL(DL=0.1)	
23.	Total Chrome (mg/l)	BDL(DL=1.38)	APHA 3111 (B)
24.	Nickel (mg/l)	BDL(DL=0.10)	APHA 3111 (B)
25.	Iron (mg/l)	1.235	APHA 3111 (B)
26.	Zinc (mg/l)	BDL(DL=0.94)	APHA 3111 (B)
27.	Copper (mg/l)	BDL(DL=0.70)	APHA 3111 (B)
28.	Lead (mg/l)	BDL(DL=0.37)	APHA 3111 (B)
29.	Manganese (mg/l)	0.129	APHA 3111 (B)
30.	Cobalt (mg/l)	BDL(DL=0.61)	APHA 3111 (B)

Sample Not Collected by us
 Sample Consumed in testing
 CC to Member Secretary, HSPCB
 CC to Regional Office: Kurukshetra. The test report relate only to the particular sample submitted for testing.

JSA
 Megha

JSA
 Manjali

Sc.B
 Jyotika

Laboratory In-charge
 Dr. Pinki Jangra

*** End of the Report ***



Dated: 16.05.2025

Report No.M-2111

❖ Exit Point of Markanda from Pehowa Kurukshetra to Kaithal, Kurukshetra.

Description: Received on 22.04.2025 sample of Drain collected by Dr. Devender Singh, Sc.B from Surface Water on 21.04.2025. The sample has been analyzed from 22.04.2025 to 16.05.2025.

Sr. No.	Parameter	Result	Test Method
1.	Sample Code	M-2111	
2.	Sample Collected from	Drain	
3.	Color	Light Yellowish	
4.	Odour	Odourless	
5.	pH value at 25°C	7.48	APHA 4500-H ⁺ (B)
6.	Total Suspended Solids (mg/l)	25.0	APHA 2540 (D)
7.	Biological Oxygen Demand (mg/l)	7.2	IS:3025 (Part-44)
8.	Chemical Oxygen Demand (mg/l)	44.0	APHA 5220 (B)
9.	Oil & Grease (mg/l)	BDL(DL=2)	APHA 5520 (B)
10.	Conductivity at 25°C (µS/cm)	967.0	IS:3025(Part-14)
11.	Dissolved Oxygen (mg/l)	5.1	APHA 4500-O (C)
12.	Ammonical nitrogen as N (mg/l)	5.62	APHA 4500-NH ₃ (F)
13.	Nitrate nitrogen (mg/l)	1.29	APHA 4500-NO ₃ (B)
14.	Nitrite nitrogen (mg/l)	7.29	APHA 4500-NO ₂ (B)
15.	Total Dissolved Solid (mg/l)	562.0	APHA 2540 (C)
16.	Turbidity (NTU)	3.41	IS:3025(Part-14)
17.	Chloride (mg/l)	45.98	IS:3025 (Part-32)
18.	Sodium Absorption Ratio	8.82	IS 11624:2019
19.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-B (C)
20.	Total Phosphate (mg/l)	1.87	APHA 4500-P (D)
21.	Atrazine (mg/l)	BDL(DL=0.1)	UHPLC
22.	Isoproturon (mg/l)	BDL(DL=0.1)	UHPLC
23.	Total Chrome (mg/l)	BDL(DL=1.38)	APHA 3111 (B)
24.	Nickel (mg/l)	BDL(DL=0.10)	APHA 3111 (B)
25.	Iron (mg/l)	1.629	APHA 3111 (B)
26.	Zinc (mg/l)	BDL(DL=0.94)	APHA 3111 (B)
27.	Copper (mg/l)	BDL(DL=0.70)	APHA 3111 (B)
28.	Lead (mg/l)	BDL(DL=0.37)	APHA 3111 (B)
29.	Manganese (mg/l)	0.145	APHA 3111 (B)
30.	Cobalt (mg/l)	BDL(DL=0.61)	APHA 3111 (B)

Sample Not Collected by us
 Sample Consumed in testing
 CC to Member Secretary, HSPCB
 CC to Regional Office: Kurukshetra. The test report relate only to the particular sample submitted for testing.

JSA
 Megha

JSA
 Manjali

Sc.B
 Jyotika

Laboratory In-charge
 Dr. Pinki Jangra

End of the Report


HARYANA STATE POLLUTION CONTROL BOARD LABORATORY


Issued to,

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

TEST REPORT

Report No. HRL/DW/2025/54
Reporting Date: - 09.05.2025
Nature of Sampling: - Monitoring

Days-7-8, UE-II, Near Vishwas School, HISAR – 125005
FR
AEE-I, II, III

SC-B-I, II, JEE

ASST. CHIEF DEO

Date. *[Signature]*
RO/EE

Description of Sample: - Received on 22.04.2025 a sample of drain collected from Ghaggar after mixing of Markanda. Collected by Sh. Piyush Kumar, Scientist-B of the board collected on 21.04.2025*. The sample was in a condition fit for analysis. The Sample has been analyzed from 22.04.2025 to 09.05.2025.

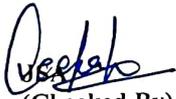
ANALYSIS REPORT

Sr.no	Parameter	Unit	Result	Test Method
1.	Appearance	---	Light Yellow	-----
2.	Odour	---	Agreeable	IS 3025 (Part-5) : 2018
3.	pH Value (at 25°C)	mg/L	7.5	IS 3025 (Part-11) : 2022 Electrometric method
4.	Total Suspended Solid (TSS) (at 103 to 105°C)	mg/L	67	APHA 2540-D 24 th Edition-2023
5.	BOD (for 3 days at 27°C)	mg/L	20	IS 3025 (Part-44) : 2023
6.	Chemical Oxygen Demand	mg/L	37	IS 3025 (Part-58) : 2023 Open reflux method
7.	Oil & Grease	mg/L	BDL	IS 3025 (Part-39) : 2021 Liquid Partition Gravimetric method
8.	Dissolved Oxygen (DO) (at 25°C)	mg/L	6.1	IS 3025 (Part-38) : 1989 (Reaffirmed 2019) Winkler method
9.	Total Dissolved Solid (TDS) (at 180°C)	mg/L	610	APHA 2540-C 24 th Edition-2023
10.	Total Hardness (as CaCO ₃)	mg/L	530	APHA 2340-C 24 th Edition-2023
11.	Calcium (as CaCO ₃)	mg/L	175	APHA 3500-Ca (B) 24 th Edition-2023
12.	Magnesium (as CaCO ₃)	mg/L	355	APHA 3500-Mg (B) 24 th Edition-2023
13.	Chloride (as Cl ⁻)	mg/L	114.9	IS 3025 (Part-32) : 1988 (Reaffirmed 2014) Argentometric method
14.	Total Fixed Solid (TFS)	mg/L	60	APHA 2540- E 24 th Edition-2023
15.	Boron (as B)	mg/L	BDL	APHA 4500- B, (B) 24 th Edition-2023
16.	Sulphate (as SO ₄ ²⁻)	mg/L	77	APHA 4500 SO ₄ ²⁻ (E) Turbidimetric method 24 th Edition-2023
17.	Total Phosphate	mg/L	1.7	APHA 4500 P (D) 24 th Edition-2023
18.	Nitrogen Ammonia (N-NH ₃)	mg/L	BDL	APHA 4500 NH ₃ (C) Titrimetric method 24 th Edition-2023
19.	Organic Nitrogen (N _{org})	mg/L	5.8	APHA 4500 N _{org} (C) Semi- Micro-Kjeldhal method 24 th Edition-2023
20.	Sodium (Na)	mg/L	5.6	APHA 3500 Na(B) Flame Emission Photometric method 24 th Edition-2023

Report No. HRL/DW/2025/54
 Reporting Date: - 09.05.2025
 Nature of Sampling: - Monitoring

Sr. no	Parameter	Unit	Result	Test Method
21.	Potassium (K)	mg/L	3.8	APHA 3500-K(B) Flame Emission Photometric method 24 th Edition-2023
22.	SAR	mg/L	0.6	Calculation Based
23.	Total Alkalinity (as CaCO ₃)	mg/L	190	IS 3025 (Part-23) 2023
24.	P-Alkalinity	mg/L	BDL	IS 3025 (Part-23) 1986 (Reaffirmed 2019)
25.	Total Volatile Solids (as TVS)	mg/L	7	APHA 2540- E 24 th Edition-2023
26.	Conductivity	usmho/cm	940	APHA 2510-B 24 th Edition-2023
27.	Total Coliform	MPN/100mL	5.1x10 ⁴	APHA 9221-A 24 th Edition-2023
28.	Fecal Coliform	MPN/100mL	3.6x10 ³	APHA 9221-E 24 th Edition-2023
29.	Fecal Streptococci	MPN/100mL	2.5x10 ¹	APHA 9230-B 24 th Edition-2023

Sample not collected by us
 Sample Consumed in Testing


 (Checked By)


 LABORATORY TECHNICIAN
 (Verified By)


 Dr. KIRPI GROW
 LABORATORY INCHARGE
 AUTHORIZED SIGNATORY

HSPCB/LAB/HR/2025/323

Dated:- 09/05/2025

1. Copy to Regional Officer,

*This information is provided by the Sample Collecting Officer.

Abbreviation:-BDL-Below Detection Limit, DL- Detection Limit

Note:-

1. The results apply to the sample as received.
2. The results relate only to the items tested.
3. The report shall not be reproduced except in full without approval of the Laboratory.
4. This report should not be used in any advertising media without our special permission in writing.
5. Sample shall be destroyed after 30days from the date of receiving.

End of Report


HARYANA STATE POLLUTION CONTROL BOARD LABORATORY

Bays-7-8, UE-II, Near Vishwas School, HISAR – 125003

AEE-I, II, III

SC-B-1, II, JEE

Asstt./Clerk/DEO

Date.

Report No. HRL/DW/2025/53

Reporting Date: - 09.05.2025

Nature of Sampling: - Monitoring

Issued to,

 The Member Secretary,
 Haryana State Pollution Control Board,
 Panchkula.

TEST REPORT

Description of Sample: - Received on 22.04.2025 a sample of drain collected from **Markanda River entering in Kaithal District**. Collected by **Sh. Piyush Kumar, Scientist-B** of the board collected on 21.04.2025*. The sample was in a condition fit for analysis. The Sample has been analyzed from 22.04.2025 to 09.05.2025.

ANALYSIS REPORT

Sr.no	Parameter	Unit	Result	Test Method
1.	Appearance	---	Light Yellow	-----
2.	Odour	---	Agreeable	IS 3025 (Part-5) : 2018
3.	pH Value (at 25°C)	mg/L	7.8	IS 3025 (Part-11) : 2022 Electrometric method
4.	Total Suspended Solid (TSS) (at 103 to 105°C)	mg/L	48	APHA 2540-D 24 th Edition-2023
5.	BOD (for 3 days at 27°C)	mg/L	34	IS 3025 (Part-44) :2023
6.	Chemical Oxygen Demand	mg/L	45	IS 3025 (Part-58) : 2023 Open reflux method
7.	Oil & Grease	mg/L	BDL	IS 3025 (Part-39) :2021 Liquid Partition Gravimetric method
8.	Dissolved Oxygen (DO) (at 25°C)	mg/L	2.1	IS 3025 (Part-38) :1989 (Reaffirmed 2019) Winkler method
9.	Total Dissolved Solid (TDS) (at 180°C)	mg/L	596	APHA 2540-C 24 th Edition-2023
10.	Total Hardness (as CaCO ₃)	mg/L	590	APHA 2340-C 24 th Edition-2023
11.	Calcium (as CaCO ₃)	mg/L	180	APHA 3500-Ca (B) 24 th Edition-2023
12.	Magnesium (as CaCO ₃)	mg/L	410	APHA 3500-Mg (B) 24 th Edition-2023
13.	Chloride (as Cl ⁻)	mg/L	94.9	IS 3025 (Part-32) :1988 (Reaffirmed 2014) Argentometric method
14.	Total Fixed Solid (TFS)	mg/L	40	APHA 2540- E 24 th Edition-2023
15.	Boron (as B)	mg/L	0.6	APHA 4500- B, (B) 24 th Edition-2023
16.	Sulphate (as SO ₄ ²⁻)	mg/L	112	APHA 4500 SO ₄ ²⁻ (E) Turbidimetric method 24 th Edition-2023
17.	Total Phosphate	mg/L	2.4	APHA 4500 P (D) 24 th Edition-2023
18.	Nitrogen Ammonia (N-NH ₃)	mg/L	5.8	APHA 4500 NH ₃ (C) Titrimetric method 24 th Edition-2023
19.	Organic Nitrogen (N _{org})	mg/L	6.4	APHA 4500 N _{org} (C) Semi- Micro-Kjeldhal method 24 th Edition-2023
20.	Sodium (Na)	mg/L	12.6	APHA 3500 Na(B) Flame Emission Photometric method 24 th Edition-2023

Report No. HRL/DW/2025/53
 Reporting Date: - 09.05.2025
 Nature of Sampling: - Monitoring

Sr. no	Parameter	Unit	Result	Test Method
21.	Potassium (K)	mg/L	5.9	APHA 3500 K(B) Flame Emission Photometric method 24 th Edition-2023
22.	SAR	mg/L	1.3	Calculation Based
23.	Total Alkalinity (as CaCO ₃)	mg/L	210	IS 3025 (Part-23) 2023
24.	P-Alkalinity	mg/L	BDL	IS 3025 (Part-23) 1986 (Reaffirmed 2019)
25.	Total Volatile Solids (as TVS)	mg/L	8	APHA 2540- E 24 th Edition-2023
26.	Conductivity	usmho/cm	918	APHA 2510-B 24 th Edition-2023
27.	Total Coliform	MPN/100mL	7.6x10 ⁵	APHA 9221-A 24 th Edition-2023
28.	Fecal Coliform	MPN/100mL	4.5x10 ⁴	APHA 9221-E 24 th Edition-2023
29.	Fecal Streptococci	MPN/100mL	8.4x10 ²	APHA 9230-B 24 th Edition-2023

Sample not collected by us
 Sample Consumed in Testing


 (Checked By)


 LABORATORY TECHNICIAN
 (Verified By)


 Dr. KIRTI GROW
 LABORATORY INCHARGE
 AUTHORIZED SIGNATORY

HSPCB/LAB/HR/2025/322

Dated:- 09/05/2025

1. Copy to Regional Officer,

*This information is provided by the Sample Collecting Officer.
 Abbreviation:-BDL-Below Detection Limit, DL- Detection Limit

Note:-

1. The results apply to the sample as received.
2. The results relate only to the items tested.
3. The report shall not be reproduced except in full without approval of the Laboratory.
4. This report should not be used in any advertising media without our special permission in writing.
5. Sample shall be destroyed after 30days from the date of receiving.

End of Report


HARYANA STATE POLLUTION CONTROL BOARD LABORATORY


Bays-7-8, UE-II, Near Vishwas School, HISAR – 125005

 FR
A.E.E. P.M. III

SC-B-I, II, JEE

Asstt./Clerk/ DEO

Date.

Issued to,

 The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

TEST REPORT

 Report No. HRL/DW/2025/52
Reporting Date: - 09.05.2025
Nature of Sampling: - Monitoring

Description of Sample: - Received on 22.04.2025 a sample of drain collected from **Markanda River before mixing into Ghagggar**. Collected by **Sh. Piyush Kumar, Scientist-B** of the board collected on 21.04.2025*. The sample was in a condition fit for analysis. The Sample has been analyzed from 22.04.2025 to 09.05.2025.

ANALYSIS REPORT

Sr.no	Parameter	Unit	Result	Test Method
1.	Appearance	---	Light Grey	-----
2.	Odour	---	Disagreeable	IS 3025 (Part-5) : 2018
3.	pH Value (at 25°C)	mg/L	7.7	IS 3025 (Part-11) : 2022 Electrometric method
4.	Total Suspended Solid (TSS) (at 103 to 105°C)	mg/L	184	APHA 2540-D 24 th Edition-2023
5.	BOD (for 3 days at 27°C)	mg/L	35	IS 3025 (Part-44) :2023
6.	Chemical Oxygen Demand	mg/L	62	IS 3025 (Part-58) : 2023 Open reflux method
7.	Oil & Grease	mg/L	BDL	IS 3025 (Part-39) :2021 Liquid Partition Gravimetric method
8.	Dissolved Oxygen (DO) (at 25°C)	mg/L	2.5	IS 3025 (Part-38) :1989 (Reaffirmed 2019) Winkler method
9.	Total Dissolved Solid (TDS) (at 180°C)	mg/L	618	APHA 2540-C 24 th Edition-2023
10.	Total Hardness (as CaCO ₃)	mg/L	460	APHA 2340-C 24 th Edition-2023
11.	Calcium (as CaCO ₃)	mg/L	150	APHA 3500-Ca (B) 24 th Edition-2023
12.	Magnesium (as CaCO ₃)	mg/L	310	APHA 3500-Mg (B) 24 th Edition-2023
13.	Chloride (as Cl ⁻)	mg/L	119.9	IS 3025 (Part-32) :1988 (Reaffirmed 2014) Argentometric method
14.	Total Fixed Solid (TFS)	mg/L	156	APHA 2540- E 24 th Edition-2023
15.	Boron (as B)	mg/L	0.5	APHA 4500- B, (B) 24 th Edition-2023
16.	Sulphate (as SO ₄ ²⁻)	mg/L	68	APHA 4500 SO ₄ ²⁻ (E) Turbidimetric method 24 th Edition-2023
17.	Total Phosphate	mg/L	1.2	APHA 4500 P (D) 24 th Edition-2023
18.	Nitrogen Ammonia (N-NH ₃)	mg/L	6.2	APHA 4500 NH ₃ (C) Titrimetric method 24 th Edition-2023
19.	Organic Nitrogen (N _{org})	mg/L	8.4	APHA 4500 N _{org} (C) Semi- Micro-Kjeldhal method 24 th Edition-2023
20.	Sodium (Na)	mg/L	7.2	APHA 3500 Na(B) Flame Emission Photometric method 24 th Edition-2023

Report No. HRL/DW/2025/52
 Reporting Date: - 09.05.2025
 Nature of Sampling: - Monitoring

Sr. no	Parameter	Unit	Result	Test Method
21.	Potassium (K)	mg/L	4.8	APHA 3500 K(B) Flame Emission Photometric method 24 th Edition-2023
22.	SAR	mg/L	0.8	Calculation Based
23.	Total Alkalinity (as CaCO ₃)	mg/L	180	IS 3025 (Part-23) 2023
24.	P-Alkalinity	mg/L	BDL	IS 3025 (Part-23) 1986 (Reaffirmed 2019)
25.	Total Volatile Solids (as TVS)	mg/L	28	APHA 2540- E 24 th Edition-2023
26.	Conductivity	usmho/cm	951	APHA 2510-B 24 th Edition-2023
27.	Total Coliform	MPN/100mL	4.6x10 ⁴	APHA 9221-A 24 th Edition-2023
28.	Fecal Coliform	MPN/100mL	2.2x10 ³	APHA 9221-E 24 th Edition-2023
29.	Fecal Streptococci	MPN/100mL	7.7x10 ²	APHA 9230-B 24 th Edition-2023

Sample not collected by us
 Sample Consumed in Testing


 (Checked By)


 LABORATORY TECHNICIAN
 (Verified By)


 Dr. KIRTI GROW
 LABORATORY INCHARGE
 AUTHORIZED SIGNATORY

HSPCB/LAB/HR/2025/391

Dated:- 09/05/2025

1. Copy to Regional Officer,

*This information is provided by the Sample Collecting Officer.

Abbreviation:-BDL-Below Detection Limit, DL- Detection Limit

Note:-

1. The results apply to the sample as received.
2. The results relate only to the items tested.
3. The report shall not be reproduced except in full without approval of the Laboratory.
4. This report should not be used in any advertising media without our special permission in writing.
5. Sample shall be destroyed after 30days from the date of receiving.

End of Report



Type of Sample:-Monitoring
Haryana State Pollution Control Board's Laboratory
C-11, Sector-06, Panchkula, Haryana



Report No.M-2412

Dated: 01.07.2025

❖ Up Stream of Markand River at Kala Amb at Entry Point of State of Haryana
(AMB-RDQ-017)

Description: Received on 18.06.2025 sample of River collected by Sh. Sukhram, Sc.B, Sh. Gaurav Sharma, AEE and Sh. Rahul, JEE from Surface Water on 17.06.2025. The sample has been analyzed from 18.06.2025 to 01.07.2025.

<u>Sr. No.</u>	<u>Parameter</u>	<u>Result</u>	<u>Test Method</u>
1.	Sample Code	M-2412	
2.	Sample Collected from	River	
3.	pH value at 25°C	6.50	APHA 4500-H ⁺ (B)
4.	Total Suspended Solids (mg/l)	11.0	APHA 2540 (D)
5.	Biological Oxygen Demand (mg/l)	4.0	IS:3025 (Part-44)
6.	Chemical Oxygen Demand (mg/l)	24.0	APHA 5270 (B)
7.	Oil & Grease (mg/l)	BDL(DL=02)	APHA 5520 (B)
8.	Conductivity at 25°C (µS/cm)	959.0	IS:3025(Part-14)
9.	Dissolved Oxygen (mg/l)	6.3	APHA 4500-O (C)
10.	Total Dissolved Solid (mg/l)	562.0	APHA 2540 (C)
11.	Chloride (mg/l)	46.98	IS:3025 (Part-32)

Sample Not Collected by us
Sample Consumed in testing
CC to Member Secretary, HSPCB
CC to Regional Office: Ambala. The test report relate only to the particular sample submitted for testing.


JSA
Megha


JSA
Manjali


Sc.B
Jyotika


Laboratory In-charge
Dr. Pinky Jangra

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.



Type of Sample:-Monitoring
Haryana State Pollution Control Board's Laboratory
C-11, Sector-06, Panchkula, Haryana

Report No.M-2412

Dated: 01.07.2025

❖ Up Stream of Markand River at Kala Amb at Entry Point of State of Haryana (AMB-RDQ-017)

Description: Received on 18.06.2025 sample of River collected by Sh. Sukhram, Sc.B, Sh. Gaurav Sharma, AEE and Sh. Rahul, JEE from Surface Water on 17.06.2025. The sample has been analyzed from 18.06.2025 to 01.07.2025.

<u>Sr. No.</u>	<u>Parameter</u>	<u>Result</u>	<u>Test Method</u>
12.	Color	A.Colourless	
13.	Odour	A.Odourless	
14.	Ammonical nitrogen as N (mg/l)	0.16	APHA 4500-NH ₄ (F)
15.	Nitrate nitrogen (mg/l)	BDL(DL=0.5)	APHA 4500-NO ₃ (B)
16.	Nitrite nitrogen (mg/l)	BDL(DL=0.05)	APHA 4500-NO ₂ (B)
17.	Turbidity (NTU)	BDL(DL=01)	IS 3025(Part-14)
18.	Sodium Absorption Ratio	6.54	IS 11624:2019
19.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-B (C)
20.	Total Phosphate (mg/l)	BDL(DL=0.4)	APHA 4500-P (D)

Sample Not Collected by us
Sample Consumed in testing
CC to Member Secretary, HSPCB
CC to Regional Office: Ambala. The test report relate only to the particular sample submitted for testing.

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.


JSA
Megha


JSA
Manjali


Sc.B
Jyotika


Laboratory In-charge
Dr. Pinki Sangra

*** End of the Report ***



Type of Sample:-Monitoring
Haryana State Pollution Control Board's Laboratory
C-11, Sector-06, Panchkula, Haryana



Report No.M-2413

Dated: 01.07.2025

- ❖ Jatton Wala Nallah coming from Himachal Pradesh Industries near Kala Amb (AMB-RDQ-018)

Description: Received on 18.06.2025 sample of Drain collected by Sh. Sukhram, Sc.B, Sh. Gaurav Sharma, AEE and Sh. Rahul, JEE from Surface Water on 17.06.2025. The sample has been analyzed from 18.06.2025 to 01.07.2025.

<u>Sr. No.</u>	<u>Parameter</u>	<u>Result</u>	<u>Test Method</u>
1.	Sample Code	M-2413	
2.	Sample Collected from	Drain	
3.	pH value at 25°C	6.56	APHA 4500-H (B)
4.	Total Suspended Solids (mg/l)	92.0	APHA 2540 (D)
5.	Biological Oxygen Demand (mg/l)	34.0	IS-3025 (Part-4A)
6.	Chemical Oxygen Demand (mg/l)	176.0	APHA 5220 (B)
7.	Oil & Grease (mg/l)	59.0	APHA 5520 (B)
8.	Conductivity at 25°C (µS/cm)	3880.0	IS-3025 (Part-14)
9.	Dissolved Oxygen (mg/l)	BDL(DL=01)	APHA 4500-O (C)
10.	Total Dissolved Solid (mg/l)	2286.0	APHA 2540 (C)
11.	Chloride (mg/l)	474.85	IS-3025 (Part-32)

Sample Not Collected by us
Sample Consumed in testing

JSA
Megha

JSA
Manjali

Sc.B
Jyotika

Laboratory In-Charge
Dr. Pinki Jangra

CC to Member Secretary, HSPCB

CC to Regional Office: Ambala. The test report relate only to the particular sample submitted for testing.

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.



Type of Sample:-Monitoring
Haryana State Pollution Control Board's Laboratory
C-11, Sector-06, Panchkula, Haryana

Report No.M-2413

Dated: 01.07.2025

- ❖ Jatton Wala Nallah coming from Himachal Pradesh Industries near Kala Amb (AMB-RDQ-018)

Description: Received on 18.06.2025 sample of Drain collected by Sh. Sukhram, Sc.B, Sh. Gaurav Sharma, AEE and Sh. Rahul, JEE from Surface Water on 17.06.2025. The sample has been analyzed from 18.06.2025 to 01.07.2025.

Sr. No.	Parameter	Result	Test Method
12.	Color	Brownish	-
13.	Odour	Mild	-
14.	Ammonical nitrogen as N (mg/l)	12.76	APHA 4500 NH ₃ (F)
15.	Nitrate nitrogen (mg/l)	2.81	APHA 4500 NO ₃ (B)
16.	Nitrite nitrogen (mg/l)	1.26	APHA 4500 NO ₂ (B)
17.	Turbidity (NTU)	12.87	IS:3025(Part-14)
18.	Sodium Absorption Ratio	8.36	IS 11624:2019
19.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-B (C)
20.	Total Phosphate (mg/l)	5.48	APHA 4500-P (D)

Sample Not Collected by us

Sample Consumed in testing

CC to Member Secretary, HSPCB

CC to Regional Office: Ambala. The test report relate only to the particular sample submitted for testing.

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.

JSA

Megha

JSA

Manjali

Sc.B

Jyotika

Laboratory In-Charge

Dr. Pinki Sangra

End of the Report



Type of Sample:- Monitoring
Haryana State Pollution Control Board's Laboratory
C-11, Sector-06, Panchkula, Haryana



Report No.M-2414

Dated: 01.07.2025

- ❖ Down Stream of Markanda River after mixing jatton Wala Nallah.
(NWMP Code-1884).

Description: Received on 18.06.2025 sample of River collected by Sh. Sukhram, Sc.B, Sh. Gaurav Sharma, AEE and Sh. Rahul, JEE from Surface Water on 17.06.2025. The sample has been analyzed from 18.06.2025 to 01.07.2025.

<u>Sr. No.</u>	<u>Parameter</u>	<u>Result</u>	<u>Test Method</u>
1.	Sample Code	M-2414	
2.	Sample Collected from	River	
3.	pH value at 25°C	7.00	APHA 4500 H (B)
4.	Total Suspended Solids (mg/l)	107.0	APHA 2540 (D)
5.	Biological Oxygen Demand (mg/l)	12.0	IS 3025 (Part-44)
6.	Chemical Oxygen Demand (mg/l)	64.0	APHA 5220 (B)
7.	Conductivity at 25°C (µS/cm)	1820.0	IS 3025 (Part-14)
8.	Dissolved Oxygen (mg/l)	3.4	APHA 4500 O (C)
9.	Total Dissolved Solid (mg/l)	1076.0	APHA 2540 (C)
10.	Chloride (mg/l)	234.92	IS 3025 (Part-32)
11.	Calcium as CaCO ₃ (mg/l)	223.0	IS 3025 (Part-40)
12.	Magnesium as CaCO ₃ (mg/l)	115.0	IS 3025 (Part-46)
13.	Total Hardness as CaCO ₃ (mg/l)	338.0	IS 3025 (Part-21)
14.	Total Alkalinity as CaCO ₃ (mg/l)	336.0	IS 3025 (Part-23)
15.	P-Alkalinity as CaCO ₃ (mg/l)	BDI (DI=05)	IS 3025 (Part-23)

Sample Not Collected by us
Sample Consumed in testing
CC to Member Secretary, HSPCB
CC to Regional Office: Ambala. The test report relate only to the particular sample submitted for testing.

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.

JSA
Megha

JSA
Manjali

Sc.B
Jyotika

Laboratory In-charge
Dr. Pankaj Jangra

2733

Type of Sample:-Monitoring
Haryana State Pollution Control Board's Laboratory
 C-11, Sector-06, Panchkula, Haryana

Report No.M-2414

Dated: 01.07.2025

- ❖ Down Stream of Markanda River after mixing jatton Wala Nallah.
(NWMP Code-1884).

Description: Received on 18.06.2025 sample of River collected by Sh. Sukhram, Sc.B, Sh. Gaurav Sharma, AEE and Sh. Rahul, JEE from Surface Water on 17.06.2025. The sample has been analyzed from 18.06.2025 to 01.07.2025.

Sr. No.	Parameter	Result	Test Method
16.	Color	Brown	-
17.	Odour	Mild	-
18.	Ammonical nitrogen as N (mg/l)	7.26	APHA 4500-NH ₄ (F)
19.	Nitrate nitrogen (mg/l)	1.58	APHA 4500-NO ₃ (B)
20.	Nitrite nitrogen (mg/l)	BDL(DL=0.05)	APHA 4500-NO ₂ (B)
21.	Turbidity (NTU)	19.37	IS 3025 (Part 10)
22.	Total Fixed Solids (mg/l)	262.0	APHA 2540 (F)
23.	Total Kjeldahl-N (mg/l)	BDL(DL=02)	IS 3025 (Part 34)
24.	Fluoride(mg/l)	0.12	APHA 4500 F (D)
25.	Sulphate (mg/l)	176.27	APHA 4500 SO ₄ ²⁻ (F)
26.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-B (C)
27.	Total Phosphate (mg/l)	0.12	APHA 4500-P (D)
28.	Sodium (mg/l)	498.0	APHA 3500 Na (H)
29.	Potassium (mg/l)	10.8	APHA 3500 K (B)

Sample Not Collected by us
 Sample Consumed in testing


 JSA
 Megha


 JSA
 Manjali


 Sc.B
 Jyotika


 Laboratory in-Charge
 Dr. Pinki Jangra

CC to Member Secretary, HSPCB

CC to Regional Office: Ambala. The test report relate only to the particular sample submitted for testing.

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.

End of the Report



Type of Sample:-Monitoring
Haryana State Pollution Control Board's Laboratory
C-11, Sector-06, Panchkula, Haryana



Report No.M-2445

Dated: 04.07.2025

- ❖ Entry Point of Markanda River from Punjab to Kurukshetra (Haryana), Near Sadpur Viran, Kurukshetra.

Description: Received on 24.06.2025 sample of Drain collected by Dr. Devender Singh, Sc.B from Surface Water on 23.06.2025. The sample has been analyzed from 24.06.2025 to 04.07.2025.

Sr. No.	Parameter	Result	Test Method
1.	Sample Code	M-2445	
2.	Sample Collected from	Drain	
3.	pH value at 25°C	7.00	APHA 4500 H ⁺ (B)
4.	Total Suspended Solids (mg/l)	21.0	APHA 2540 (D)
5.	Biological Oxygen Demand (mg/l)	7.8	IS 3025 (Part 44)
6.	Chemical Oxygen Demand (mg/l)	48.0	APHA 5220 (B)
7.	Oil & Grease (mg/l)	BDL (DL=02)	APHA 5520 (B)
8.	Conductivity at 25°C (µS/cm)	880.0	IS 3025 (Part 14)
9.	Dissolved Oxygen (mg/l)	4.5	APHA 4500 O (C)
10.	Total Dissolved Solid (mg/l)	518.0	APHA 2540 (E)
11.	Chloride (mg/l)	46.98	IS 3025 (Part 32)

Sample Not Collected by us

Sample Consumed in testing

CC to Member Secretary, HSPCB

CC to Regional Office: Kurukshetra. The test report relate only to the particular sample submitted for testing.

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB

JSA
Megha

JSA
Manjali

Sc.B
Jyotika

Laboratory In-charge
Dr. Pinki Kangra



Type of Sample:-Monitoring
Haryana State Pollution Control Board's Laboratory
C-11, Sector-06, Panchkula, Haryana

Report No.M-2445

Dated: 04.07.2025

- ❖ Entry Point of Markanda River from Punjab to Kurukshetra (Haryana), Near Sadpur Viran, Kurukshetra.

Description: Received on 24.06.2025 sample of Drain collected by Dr. Devender Singh, Sc.B from Surface Water on 23.06.2025. The sample has been analyzed from 24.06.2025 to 04.07.2025.

<u>Sr. No.</u>	<u>Parameter</u>	<u>Result</u>	<u>Test Method</u>
12.	Color	L.Yellowish	
13.	Odour	Mild	
14.	Ammonical nitrogen as N (mg/l)	3.16	APHA 4500-NH ₃ (F)
15.	Nitrate nitrogen (mg/l)	3.29	APHA 4500-NO ₃ (B)
16.	Nitrite nitrogen (mg/l)	0.76	APHA 4500-NO ₂ (B)
17.	Turbidity (NTU)	2.84	IS:3025(Part-14)
18.	Sodium Absorption Ratio	7.64	IS 11624:2019
19.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-B (C)
20.	Total Phosphate (mg/l)	1.46	APHA 4500-P (D)

Sample Not Collected by us
Sample Consumed in testing
CC to Member Secretary, HSPCB

JSA

Megha

JSA

Manjali

Sc.B

Jyotika

Laboratory In-charge
Dr. Pinki Jangra

CC to Regional Office: Kurukshetra. The test report relate only to the particular sample submitted for testing.

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.

End of the Report



Type of Sample:-Monitoring
Haryana State Pollution Control Board's Laboratory
C-11, Sector-06, Panchkula, Haryana



Report No.M-2446

Dated: 04.07.2025

❖ Exit Point of Markanda River from Kurukshetra to Kaithal Distt., Kurukshetra.

Description: Received on 24.06.2025 sample of Drain collected by Dr. Devender Singh, Sc.B from Surface Water on 23.06.2025. The sample has been analyzed from 24.06.2025 to 04.07.2025.

<u>Sr. No.</u>	<u>Parameter</u>	<u>Result</u>	<u>Test Method</u>
1.	Sample Code	M-2446	
2.	Sample Collected from	Drain	
3.	pH value at 25°C	7.03	APHA 4500-H ⁺ (B)
4.	Total Suspended Solids (mg/l)	38.0	APHA 2540 (D)
5.	Biological Oxygen Demand (mg/l)	13.0	IS.3025 (Part-44)
6.	Chemical Oxygen Demand (mg/l)	56.0	APHA 5220 (B)
7.	Oil & Grease (mg/l)	21.5	APHA 5520 (B)
8.	Conductivity at 25°C (µS/cm)	650.0	IS 3025(Part 14)
9.	Dissolved Oxygen (mg/l)	3.6	APHA 4500 O (C)
10.	Total Dissolved Solid (mg/l)	382.0	APHA 2540 (C)
11.	Chloride (mg/l)	68.97	IS. 3025 (Part-32)

Sample Not Collected by us
Sample Consumed in testing
CC to Member Secretary, HSPCB
CC to Regional Office: Kurukshetra. The test report relate only to the particular sample submitted for testing.

JSA
Megha

JSA
Manjali

Sc.B
Jyotika

Laboratory In-charge
Dr. Pinki Jangra

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB.



Type of Sample:- **Monitoring**
Haryana State Pollution Control Board's Laboratory
 C-11, Sector-06, Panchkula, Haryana

Report No.M-2446

Dated: 04.07.2025

❖ Exit Point of Markanda River from Kurukshetra to Kaithal Distt., Kurukshetra.

Description: Received on 24.06.2025 sample of Drain collected by Dr. Devender Singh, Sc.B from Surface Water on 23.06.2025. The sample has been analyzed from 24.06.2025 to 04.07.2025.

<u>Sr. No.</u>	<u>Parameter</u>	<u>Result</u>	<u>Test Method</u>
12.	Color	L.Yellowish	
13.	Odour	Mild	
14.	Ammonical nitrogen as N (mg/l)	4.62	APHA 4500-NH ₃ (F)
15.	Nitrate nitrogen (mg/l)	5.61	APHA 4500-NO ₃ (B)
16.	Nitrite nitrogen (mg/l)	1.87	APHA 4500-NO ₂ (B)
17.	Turbidity (NTU)	4.69	IS:3025(Part-14)
18.	Sodium Absorption Ratio	8.14	IS 11624:2019
19.	Boron (mg/l)	BDL(DL=0.5)	APHA 4500-B (C)
20.	Total Phosphate (mg/l)	1.69	APHA 4500-P (D)

Sample Not Collected by us
 Sample Consumed in testing
 CC to Member Secretary, HSPCB
 CC to Regional Office: Kurukshetra. The test report relate only to the particular sample submitted for testing.


 JSA
 Megha


 JSA
 Manjali


 Sc.B
 Jyotika


 Laboratory In-charge
 Dr. Pinki Jangra

Note: Sample received in laboratory is intact and in order as per APHA methods and procedure laid down by HSPCB

End of the Report



TEST REPORT



TC-16904

Issued to,
The Member Secretary
Haryana State Pollution Control Board
Panchkula.

Report No .HRL/DW/2025/134-A
Reporting Date:- 08.07.2025
Nature of Sampling- Monitoring

Description of Sample: - Received on 24.06.2025 a sample of River/ Drain collected by **Sh. Piyush Kumar, (Scientist-B)** of the Board collected from **Markanda River before mixing with Ghagggar River** on 23.06.2025*. The sample was found intact and in a condition fit for analysis. The Sample has been analyzed from 24.06.2025 to 08.07.2025.

ANALYSIS REPORT

Sr.no	Parameter	Unit	Result	Test Method
1.	Colour/Appearance	---	Light Brown	-----
2.	Odour	---	Agreeable	IS 3025 (Part-5) : 2018
3.	pH Value (at 25°C)	---	8.2	IS 3025 (Part-11) : 2022 Electrometric method
4.	Total Suspended Solid (TSS) (at 103° to 105°C)	mg/L	72	APHA 2540-D 24 th Edition-2023
5.	Biological Oxygen Demand(BOD) at 27°C for 3 days	mg/L	17	IS 3025 (Part-44) : 2023
6.	Chemical Oxygen Demand(COD)	mg/L	63	IS 3025 (Part-58) :2023 Open Reflux method
7.	Oil & Grease	mg/L	24.8	IS 3025(Part-39) : 2021 Liquid Partition Gravimetric method
8.	Dissolved Oxygen (DO) at 25°C	mg/L	4.1	IS 3025 (Part-38): 1989 (Reaffirmed 2019) Winkler method
9.	Total Dissolved Solids (TDS) (at 180°C)	mg/L	672	APHA 2540-C 24 th Edition-2023
10.	Total Hardness (as CaCO ₃)	mg/L	325	APHA 2340-C 24 th Edition-2023
11.	Calcium (as CaCO ₃)	mg/L	140	APHA 3500-Ca (B) 24 th Edition-2023
12.	Magnesium (as CaCO ₃)	mg/L	185	APHA 3500-Mg (B) 24 th Edition-2023
13.	Chloride (as Cl ⁻)	mg/L	117.4	IS 3025 (Part-32) :1988 (Reaffirmed 2014) Argentometric method
14.	Sulphate (as SO ₄ ²⁻)	mg/L	75	APHA 4500-SO ₄ ²⁻ (E) Turbidimetric method 24 th Edition 2023
15.	Total Phosphate	mg/L	2.1	APHA 4500-P, (D) 24 th Edition -2023
16.	Total Alkalinity (as CaCO ₃)	mg/L	130	IS 3025 (Part-23) 2023
17.	Conductivity	usmho/cm	1050	APHA 2510-B 24 th Edition-2023

Sample not collected by us
Sample Consumed in Testing

(Signature)
JSA
(Checked By)

(Signature)
LABORATORY TECHNICIAN
(Verified By)

(Signature)
Dr. KIRTI GROW
LABORATORY INCHARGE
AUTHORIZED SIGNATORY

Dated:- 08-07-2025

HSPCB/LAB/HR/2025/749-A

1. Copy to Regional Officer,

*This information is provided by the sample Collecting Officer.

Abbreviation:- BDL-Below Detection Limit DL- Detection Limit

Note:-

1. The results apply to the sample as received.
2. The results relate only to the items tested.
3. The report shall not be reproduced except in full without approval of the Laboratory.
4. This report should not be used in any advertising media without our special permission in writing.
5. Sample shall be destroyed after 30days from the date of receiving.

End of Report



Bays-7-8, UE-II, Near Vishwas School, HISAR – 125005

TEST REPORT

Issued to,
The Member Secretary
Haryana State Pollution Control Board
Panchkula.

Report No.HRL/DW/2025/134-B
Reporting Date:- 08.07.2025
Nature of Sampling- Monitoring

Description of Sample: - Received on 24.06.2025 a sample of River/ Drain collected by Sh. Piyush Kumar, (Scientist-B) of the Board collected from **Markanda River before mixing with Ghaggar River** on 23.06.2025*. The sample was found intact and in a condition fit for analysis. The Sample has been analyzed from 24.06.2025 to 08.07.2025.

ANALYSIS REPORT

Sr.no	Parameter	Unit	Result	Test Method
1.	Boron (as B)	mg/L	BDL	APHA 4500- B, (B) 24 th Edition-2023
2.	Total Fixed Solid (TFS)	mg/L	64	APHA 2540- E 24 th Edition -2023
3.	Total Volatile Solid (as TVS)	mg/L	8	APHA 2540-E 24 th Edition -2023
4.	Total Coliform	MPN/100mL	4.5 x 10 ⁴	APHA 9221-A 24 th Edition-2023
5.	Fecal Coliform	MPN/100mL	2.4 x 10 ⁴	APHA 9221-E 24 th Edition-2023
6.	Fecal Streptococci	MPN/100mL	1.2 x 10 ³	APHA 9230-B 24 th Edition-2023
7.	Total Chrome (as Cr)	mg/L	BDL	APHA-3113B, 24 th Edition-2023
8.	Iron (as Fe)	mg/L	1.22	
9.	Zinc (as Zn)	mg/L	0.08	
10.	Nickel (as Ni)	mg/L	0.05	

Sample not collected by us
Sample Consumed in Testing

(Checked By)

LABORATORY TECHNICIAN
(Verified By)

Dr. KIRTI GROW
LABORATORY INCHARGE
AUTHORIZED SIGNATORY

HSPCB/LAB/HR/2025/749 - B
1. Copy to Regional Officer,

Dated:- 8/07/2025

*This information is provided by the sample Collecting Officer.
Abbreviation:- BDL-Below Detection Limit DL- Detection Limit

- Note:-
1. The results apply to the sample as received.
 2. The results relate only to the items tested.
 3. The report shall not be reproduced except in full without approval of the Laboratory.
 4. This report should not be used in any advertising media without our special permission in writing.
 5. Sample shall be destroyed after 30days from the date of receiving.

End of Report



HARYANA STATE POLLUTION CONTROL BOARD LABORATORY

Bays-7-8, UE-II, Near Vishwas School, HISAR - 125005

2740



TC-16904

Issued to,
The Member Secretary
Haryana State Pollution Control Board
Panchkula.

TEST REPORT

Report No .HRL/DW/2025/135-A
Reporting Date:- 08.07.2025
Nature of Sampling- Monitoring

Description of Sample: - Received on 24.06.2025 a sample of River/ Drain collected by Sh. Piyush Kumar, (Scientist-B) of the Board collected from **Markanda River entering in Kaithal Region** on 23.06.2025*. The sample was found intact and in a condition fit for analysis. The Sample has been analyzed from 24.06.2025 to 08.07.2025.

ANALYSIS REPORT

Sr.no	Parameter	Unit	Result	Test Method
1.	Colour/Appearance	---	Light Brown	----
2.	Odour	---	Agreeable	IS 3025 (Part-5) : 2018
3.	pH Value (at 25°C)	---	8.1	IS 3025 (Part-11) : 2022 Electrometric method
4.	Total Suspended Solid (TSS) (at 103° to 105°C)	mg/L	44	APHA 2540-D 24 th Edition-2023
5.	Biological Oxygen Demand(BOD) at 27°C for 3 days	mg/L	12	IS 3025 (Part-44) : 2023
6.	Chemical Oxygen Demand(COD)	mg/L	55	IS 3025 (Part-58) :2023 Open Reflux method
7.	Oil & Grease	mg/L	26	IS 3025(Part-39) : 2021 Liquid Partition Gravimetric method
8.	Dissolved Oxygen (DO) at 25°C	mg/L	4.6	IS 3025 (Part-38): 1989 (Reaffirmed 2019) Winkler method
9.	Total Dissolved Solids (TDS) (at 180°C)	mg/L	482	APHA 2540-C 24 th Edition-2023
10.	Total Hardness (as CaCO ₃)	mg/L	380	APHA 2340-C 24 th Edition-2023
11.	Calcium (as CaCO ₃)	mg/L	145	APHA 3500-Ca (B) 24 th Edition-2023
12.	Magnesium (as CaCO ₃)	mg/L	235	APHA 3500-Mg (B) 24 th Edition-2023
13.	Chloride (as Cl ⁻)	mg/L	72.4	IS 3025 (Part-32) :1988 (Reaffirmed 2014) Argentometric method
14.	Sulphate (as SO ₄ ²⁻)	mg/L	60	APHA 4500-SO ₄ ²⁻ (E) Turbidimetric method 24 th Edition 2023
15.	Total Phosphate	mg/L	1.5	APHA 4500-P, (D) 24 th Edition -2023
16.	Total Alkalinity (as CaCO ₃)	mg/L	135	IS 3025 (Part-23) 2023
17.	Conductivity	usmho/cm	755	APHA 2510-B 24 th Edition-2023

Sample not collected by us
Sample Consumed in Testing

[Signature]
JSA
(Checked By)

[Signature]
LABORATORY TECHNICIAN
(Verified By)

[Signature]
Dr. KIRTI GROW
LABORATORY INCHARGE
AUTHORIZED SIGNATORY
Dated:- 8/07/2025

HSPCB/LAB/HR/2025/ 750-A

1. Copy to Regional Officer,

*This information is provided by the sample Collecting Officer.

Abbreviation:- BDL-Below Detection Limit DL- Detection Limit

Note:-

1. The results apply to the sample as received.
2. The results relate only to the items tested.
3. The report shall not be reproduced except in full without approval of the Laboratory.
4. This report should not be used in any advertising media without our special permission in writing.
5. Sample shall be destroyed after 30days from the date of receiving.

End of Report



Issued to,
 The Member Secretary
 Haryana State Pollution Control Board
 Panchkula.

TEST REPORT

Report No.HRL/DW/2025/135-B
 Reporting Date:- 08.07.2025
 Nature of Sampling- Monitoring

Description of Sample: - Received on 24.06.2025 a sample of River/ Drain collected by Sh. Piyush Kumar, (Scientist-B) of the Board collected from **Markanda River entering in Kaithal Region** on 23.06.2025*. The sample was found intact and in a condition fit for analysis. The Sample has been analyzed from 24.06.2025 to 08.07.2025.

ANALYSIS REPORT

Sr.no	Parameter	Unit	Result	Test Method
1.	Boron (as B)	mg/L	BDL	APHA 4500- B, (B) 24 th Edition-2023
2.	Total Fixed Solid (TFS)	mg/L	38	APHA 2540- E 24 th Edition -2023
3.	Total Volatile Solid (as TVS)	mg/L	6	APHA 2540-E 24 th Edition -2023
4.	Total Coliform	MPN/100mL	1.5 x 10 ⁴	APHA 9221-A 24 th Edition-2023
5.	Fecal Coliform	MPN/100mL	9.6 x 10 ³	APHA 9221-E 24 th Edition-2023
6.	Fecal Streptococci	MPN/100mL	3.6 x 10 ³	APHA 9230-B 24 th Edition-2023
7.	Total Chrome (as Cr)	mg/L	BDL	APHA-3113B 24 th Edition-2023
8.	Iron (as Fe)	mg/L	1.86	
9.	Zinc (as Zn)	mg/L	0.07	
10.	Nickel (as Ni)	mg/L	0.03	

Sample not collected by us
 Sample Consumed in Testing

(Checked By)

LABORATORY TECHNICIAN
 (Verified By)

Dr. KIRTI GROW
 LABORATORY INCHARGE
 AUTHORIZED SIGNATORY

HSPCB/LAB/HR/2025/ 750-8

Dated:- 08/07/2025

1. Copy to Regional Officer,

*This information is provided by the sample Collecting Officer.

Abbreviation:- BDL-Below Detection Limit DL- Detection Limit

Note:-

1. The results apply to the sample as received.
2. The results relate only to the items tested.
3. The report shall not be reproduced except in full without approval of the Laboratory.
4. This report should not be used in any advertising media without our special permission in writing.
5. Sample shall be destroyed after 30days from the date of receiving.

End of Report



HARYANA STATE POLLUTION CONTROL BOARD LABORATORY

Bays-7-8, UE-II, Near Vishwas School, HISAR – 125005

2742



TC-15904

Issued to,

The Member Secretary

Haryana State Pollution Control Board
Panchkula.

TEST REPORT

Report No .HRL/DW/2025/136-A

Reporting Date:- 08.07.2025

Nature of Sampling- Monitoring

Description of Sample: - Received on 24.06.2025 a sample of River/ Drain collected by Sh. Piyush Kumar, (Scientist-B) of the Board collected from **Markanda River after mixing with Ghaggar River** on 23.06.2025*. The sample was found intact and in a condition fit for analysis. The Sample has been analyzed from 24.06.2025 to 08.07.2025.

ANALYSIS REPORT

Sr.no	Parameter	Unit	Result	Test Method
1.	Colour/Appearance	---	Light Brown	----
2.	Odour	---	Agreeable	IS 3025 (Part-5) : 2018
3.	pH Value (at 25°C)	---	8.0	IS 3025 (Part-11) : 2022 Electrometric method
4.	Total Suspended Solid (TSS) (at 103° to 105°C)	mg/L	81	APHA 2540-D 24 th Edition-2023
5.	Biological Oxygen Demand(BOD) at 27°C for 3 days	mg/L	22	IS 3025 (Part-44) : 2023
6.	Chemical Oxygen Demand(COD)	mg/L	67	IS 3025 (Part-58) :2023 Open Reflux method
7.	Oil & Grease	mg/L	19.6	IS 3025(Part-39) : 2021 Liquid Partition Gravimetric method
8.	Dissolved Oxygen (DO) at 25°C	mg/L	3.2	IS 3025 (Part-38): 1989 (Reaffirmed 2019) Winkler method
9.	Total Dissolved Solids (TDS) (at 180°C)	mg/L	826	APHA 2540-C 24 th Edition-2023
10.	Total Hardness (as CaCO ₃)	mg/L	575	APHA 2340-C 24 th Edition-2023
11.	Calcium (as CaCO ₃)	mg/L	240	APHA 3500-Ca (B) 24 th Edition-2023
12.	Magnesium (as CaCO ₃)	mg/L	335	APHA 3500-Mg (B) 24 th Edition-2023
13.	Chloride (as Cl ⁻)	mg/L	124.9	IS 3025 (Part-32) :1988 (Reaffirmed 2014) Argentometric method
14.	Sulphate (as SO ₄ ²⁻)	mg/L	84	APHA 4500-SO ₄ ²⁻ (E) Turbidimetric method 24 th Edition 2023
15.	Total Phosphate	mg/L	2.2	APHA 4500-P, (D) 24 th Edition -2023
16.	Total Alkalinity (as CaCO ₃)	mg/L	190	IS 3025 (Part-23) 2023
17.	Conductivity	usmho/cm	1250	APHA 2510-B 24 th Edition-2023

Sample not collected by us
Sample Consumed in Testing

[Signature]
J.S. Jaiswal
(Checked By)

[Signature]
LABORATORY TECHNICIAN
(Verified By)

[Signature]
Dr. KIRTI GROW
LABORATORY INCHARGE
AUTHORIZED SIGNATORY

Dated:- 08/07/2025

HSPCB/LAB/HR/2025/751-A

1. Copy to Regional Officer,

*This information is provided by the sample Collecting Officer.

Abbreviation:- BDL-Below Detection Limit DL- Detection Limit

Note:-

1. The results apply to the sample as received.
2. The results relate only to the items tested.
3. The report shall not be reproduced except in full without approval of the Laboratory.
4. This report should not be used in any advertising media without our special permission in writing.
5. Sample shall be destroyed after 30days from the date of receiving.

End of Report



Issued to,
The Member Secretary
Haryana State Pollution Control Board
Panchkula.

TEST REPORT

Report No.HRL/DW/2025/136-B
Reporting Date:- 08.07.2025
Nature of Sampling- Monitoring

Description of Sample: - Received on 24.06.2025 a sample of River/ Drain collected by Sh. Piyush Kumar, (Scientist-B) of the Board collected from **Markanda River after mixing with Ghaggar River** on 23.06.2025*. The sample was found intact and in a condition fit for analysis. The Sample has been analyzed from 24.06.2025 to 08.07.2025.

ANALYSIS REPORT

Sr.no	Parameter	Unit	Result	Test Method
1.	Boron (as B)	mg/L	BDL	APHA 4500- B, (B) 24 th Edition-2023
2.	Total Fixed Solid (TFS)	mg/L	68	APHA 2540- E 24 th Edition -2023
3.	Total Volatile Solid (as TVS)	mg/L	13	APHA 2540-E 24 th Edition -2023
4.	Total Coliform	MPN/100mL	5.6 x 10 ⁴	APHA 9221-A 24 th Edition-2023
5.	Fecal Coliform	MPN/100mL	3.2 x 10 ⁴	APHA 9221-E 24 th Edition-2023
6.	Fecal Streptococci	MPN/100mL	1.5 x 10 ³	APHA 9230-B 24 th Edition-2023
7.	Total Chrome (as Cr)	mg/L	BDL	APHA-3113B.24 th Edition-2023
8.	Iron (as Fe)	mg/L	1.38	
9.	Zinc (as Zn)	mg/L	0.09	
10.	Nickel (as Ni)	mg/L	0.05	

Sample not collected by us
Sample Consumed in Testing

[Signature]
USA
(Checked By)

[Signature]
LABORATORY TECHNICIAN
(Verified By)

[Signature]
Dr. KIRTI GROW
LABORATORY INCHARGE
AUTHORIZED SIGNATORY

HSPCB/LAB/HR/2025/ 751- B

Dated:- 08/07/2025-

1. Copy to Regional Officer,

*This information is provided by the sample Collecting Officer.
Abbreviation:- BDL-Below Detection Limit DL- Detection Limit

Note:-

1. The results apply to the sample as received.
2. The results relate only to the items tested.
3. The report shall not be reproduced except in full without approval of the Laboratory.
4. This report should not be used in any advertising media without our special permission in writing.
5. Sample shall be destroyed after 30days from the date of receiving.

End of Report

List of water polluting industries along with their final disposal and their compliance status of Haryana											
Sr. No.	Unit Name	Unit Address	Consent Status	Product /Process	Compliance Status	Catchment Area/ Disposal in to River	Status of installation of ETP/STP	Quantum of Effluent Generation (KLD)		Mode of Disposal	
								Domestic Effluent	Trade Effluent	Domestic Effluent	Trade Effluent
A. District Ambala											
1	M/s NARAINGARH SUGAR MILLS LTD	VPO BANONDI TEHSI NARAINGARH	Valid upto- 30.09.2024	Sugar Mill	Complying	River Markanda through sub drain	ETP & STP	48	550	For irrigation after treatment	For irrigation after treatment
2	M/s Hotel Aashiana	Indira Colony, Behind indian roller, Jagadhri road, ambala Cantt	Valid upto - 31.12.2031	Hotels (Less then 3 star)	Complying	River Tangri Which is further merging into River Markanda	ETP	1	3	Septic Tank	For Plantation/Gardening/ Horticulture after treatment
3	M/s Hotel Indian Roller	Jagadhri Road, Ambala Cantt.	Valid upto - 31.12.2031	Hotels (Less then 3 star)	Complying	River Tangri Which is further merging into River Markanda	ETP	1	5	Septic Tank	For Plantation/Gardening/ Horticulture after treatment
4	M/s Hotel the Palm	155, Gobind Nagar, ambala Cantt.	Valid upto - 31.12.2032	Hotels (Less then 3 star)	Complying	River Tangri Which is further merging into River Markanda	ETP	1	5	Septic Tank	For Plantation/Gardening/ Horticulture after treatment
5	M/s Scalene international	425 A to 428 A Mahesh Nagar Ambala cantt	Valid upto - 31.12.2037	Hotels (Less then 3 star)	Complying	River Tangri Which is further merging into River Markanda	ETP	1	2	Public Sewer	For Plantation/Gardening/ Horticulture after treatment
6	M/s CHOPRA ELECTROPLATING WORKS	124, VIKASH PURI, PO INDUSTRIAL AREA AMBALA CANTT	Valid upto- 30.09.2025	ELECTROPLATING	Complying	River Tangri Which is further merging into River Markanda	ETP	0.2	0.007	Drain	Drain
7	M/s J.P ELECTROPLATING WORKS	BEECH KI DIGGI, RAMBAG ROAD, ASHARFI BAGH, AMBALA CANTT	Valid upto- 30.09.2025	ELECTROPLATING	Complying	River Tangri Which is further merging into River Markanda	ETP	0.2	0.005	Septic Tank	In to drain after treatment
8	M/s PARKASH ELECTROPLATING WORKS	3375,77, KACHA BAZZAR, AMBALA CANTT	Valid upto- 30.09.2025	ELECTROPLATING	Complying	River Tangri Which is further merging into River Markanda	ETP	0.1	0.002	Septic Tank	In to drain after treatment
9	M/s KAPOOR (BRIGHT) ELECTROPLATING WORKS.	#1085, OLD ALLU GODWON, AMBALA CANTT.	Valid upto- 30.09.2025	ELECTROPLATING	Complying	River Tangri Which is further merging into River Markanda	ETP	0.2	0.006	Septic Tank	In to drain after treatment
10	M/s MODERN ELECTROPLATING WORKS	3751, HILL ROAD, AMBALA CANTT.	Valid upto- 30.09.2025	ELECTROPLATING	Complying	River Tangri Which is further merging into River Markanda	ETP	0.082	0.006	Septic Tank	In to drain after treatment
11	M/s DHIMAN ELECTROPLATING WORKS	REGD.FROM MC, AMBALA VIDE NO:53	Valid upto- 30.09.2025	ELECTROPLATING	Complying	River Tangri Which is further merging into River Markanda	ETP	0.2	0.005	Septic Tank	In to drain after treatment
12	M/s ARJUN ELECTROPLATING WORKS	12 CROSS ROAD NEAR WATER TANK 1903 AMBALA CANTT	Valid upto- 30.09.2025	ELECTROPLATING	Complying	River Tangri Which is further merging into River Markanda	ETP	0.2	0.007	Septic Tank	In to drain after treatment
13	CETP of 0.5 MLD capacity, HSIIDC, Ambala Cantt.	Ambala Cantt., Ambala	Valid upto- 30.09.2025	CETP	Complying	River Tangri Which is further merging into River Markanda	CETP	0	300	Into River Tangri after treatment	Into River Tangri after treatment
14	CETP of 5 MLD capacity, Industrial Growth Centre Saha Distt Ambala	Industrial Growth Centre Saha Distt Ambala	Valid upto- 30.09.2027	CETP	Complying	River Tangri Which is further merging into River Markanda	CETP	0	5000	Into River Markanda after treatment	Into River Markanda after treatment
B. District Kurukshetra											
There is no such industry in District Kurukshetra which is having direct or indirect discharge into River Markanda											
C. District Panchkula											
15	CETP of 0.5 MLD capacity, HSIIDC, Barwala, Panchkula	Barwala, Panchkula	Valid upto- 30.09.2027	CETP	Complying	River Tangri Which is further merging into River Markanda	CETP	0.5	500	Into River Tangri after treatment	Into River Tangri after treatment
D. District Kaithal											
There is no such industry in District Kaithal which is having direct or indirect discharge into River Markanda											